DISCUSSION UNDER RULE 176 RE ATTEMPT ON THE LIFE OF THE CHIEF JUSTICE OF INDIA ON THE 20TH MARCH, 1975

Discussion under

SHRI BHUPESH **GUPTA** (West Bengal): Sir, in less than 3 months, 3 nationally-noted incidents involving violence or suspected violence motives have occurred, on January 2, a grenade exploded at Samastipur resulting in the death of Shri L. N. Mishra. The other day, on the March, in Allahabad High Court, Govind Mishra, was apprehended with a revolver when the Prime Minister, Shrimati Indira Gandhi, was to appear there for giving evidence in connection with the election petition against her by Shri Rajnarain. On the 20th of this month, only a few days ago, a grenade attack took place and the target of the attack was the Chief Justice of India, Shri A. N. Ray. Incidentally, we were together in England as students and I know him for many years. He is an absolutely harmless man at the personal level. These are not the only incidents in this category. Many others have taken place and are taking place in the country today where guns, bombs and other lethal weapons are used. For example, in Calcutta, some sections of the Congress are using bombs and firearms against the rival sections even within the party, not to speak of others. Some elements in the Congress are trying to recapture trade unions in Asansol and other areas by the use of guns, bombs and weapons. In Asansol, the AITUC union has been subjected to such attacks. In Kerala, some of our comrades have been killed, if I may say so, by our friends of the CPM. In Bihar . . .

SHRI NIREN GHOSH (West Bengal): Hundreds of our comrades have been murdered by you and your allies, if I may say so.

(Interruptions)

SHRI BHUPESH GUPTA: In Bihar and U.P., these political murders and murderous attacks have become the order of the day,

especially in Bihar, thinks to the movement called "the total revolution".

In Tamil Nadu, we find the ruling party indulging in such attacks on trade unionists, on their' rivals. In Andhra Pradesh, otir comrades have been killed and in one case, at least, a Member of Parliament belonging to the ruling party was clearly involved and I had an occasion to make the charge in this House. Many incidents could be cited to show that the political murders and political assassinations and attacks of this type are spreading in this country. No matter who does it, it is to be deplored. No matter who is the victim of it, the victims and their friends and their relations are to be sympathized. We ourselves to be saved from such attacks. I am mentioning these facts only to point out that what has happened in Samastipur or in New Delhi are not isolated occurrences. They must be viewed in the context of a rather alarming which the gun is having a sway. situation in We have to face the situation in its entirety There must not be any pick and choose or we must not spare anyone, not even ourselves, if we want to keep our political life on a democratic footing, if we want to solve our political disputes and problems by a democratic debate, democratic means, and by leaving it to the masses to judge who is right and who is wrong. To highlight some problems, some incidents and not to take note of others would be a mistake in this situation. However, the three incidents have rightly held the attention of the whole nation because of the targets of the attack and also because of the political context in which the attacks have taken place or the incident has taken place as in the case of Allahabad High Court. After all, the assassination of a Union Cabinet Minister and an attempt on the life of the Chief Justice of India cannot be treated lightly as an ordinary crime, with only a brief reference and showing a little informal concern. The appearance of one Govind Mishra in the Allahabad High Court premises in the particular circumstances is no small matter either. Though no

crimes in Samastipur and New Delhi are vet to be brought to book. We do not know how the investigation is going on or what is going to be done to resolve them. It does not seem that the investigating authorities are either very efficient or particularly concerned about other aspects of the matter. It is easy to declare or deliver the culprits. If the culprits have behind them political patronage or vested interests, well, they will be given not Rs. 10,000 but Rs. 10 lakhs for hitting the target of the kind some people have in mind. Therefore, what is the use of declaring or announcing this reward? It is not a cross-word puzzle for which you are announcing awards. You should be more serious about how to tackle this problem. Three months have passed since the Samastipur grenade blast took place. But still we are in the dark about the results of the investigation. I think, in some matters, without compromising the investigation, it is necessary for the Government to be a little more expansive than it is because the country wants to know how the investigation is progressing. It does not speak well of our investigating authorities anyhow.

Questions have also been raised about security arrangements. Sir, the other day, I had an occasion to criticize the security arrangement for the Chief Justice of India and other Judges. Now, it is quite clear that you are not provided with any security guard whereas we find that even the tiny Deputy Ministers, who are not known beyond their Party circles or beyond their families, are provided with very powerful security guards. No one will take the trouble of looking at them, not to speak of shooting at them; yet they are provided with security guards. But, here the Chief Justice of our country is not given a security guard when he is moving around in the city or going to the court or coming from the court to his residence, although he had

8 RSS/75-5.

iict of violence was actually involved in it, received a threatening letter in January this people have their suspicions, doubts and year. And, now we have been given to apprehensions. The culprits behind these understand by some top bosses—you can find it out-that the letter in question is of a political nature. And, in that letter, it seems to have been made out that Chief Justice was objectionable because he was an agent of Prime Minister Indira Gandhi. If that was the letter, it should have been taken a little more seriously and the Government should have announce rewards of Rs. 10,000, Rs. 12,000, discussed this letter when it was in their Rs. 50,000. We can do so. But that will not possession and they should have at least come to the conclusion that the Chief Justice of India should be provided with security guards round the clock; that should have been done. That was not done. Therefore, I have something more to say.

> Sir, I do not wish to pre-judge the results of the investigation but certain wider aspects of the issues highlighted by these incidents need to be discussed. They call for a dispassionate and objective consideration so that Parliament can give a moral and political lead for the public opinion to put a stop to the cult of the grenade and the gun. I am more concerned with it here today than anything else. It is not my job to find out clues and other things. In this debate it is my task here to deal with such aspects of the matter as any public man should deal with when faced with such challenges as these and such threats as these.

> Sir, we must bear in mind the climate and background in which these incidents have occurred and this climate and background cannot and should not be overlooked. There is, of course, discontent, there is frustration, there is anger among the people and there is the shocking devaluation of certain public standards and moral values in our public life. Corruption undoubtedly is rampant not only in one party but in many other parties; not only in one section but in many other sections; but corruption in high places whether in the opposition or in the Government spells danger to our democracy and indeed to our public

> By themselves, however, these frustrations and discontentment on the part of the

Discussion under

suffering masses do not necessarily lead to assassination or assassination attempts. such crimes take place, if I may say so, Mr. Deputy Chairman, when certain forces, whether political or otherwise, operate on the situation and try to exploit the situation for their nefarious ends. Therefore, there juxtaposition between an objective situation and those who are operating and ft hen acts such as these take place, one must go to the root of the problem in its entirely. Sir, this is, exactly what is happening in our country today. For this critical situation the Government undoubtedly must bear its major share of responsibility. Because of its failures on the economic front, because of the breach of faith with the people in certain respects and the violation of the electoral mandate resulting in unemployment, rising prices, suffering of the masses, well a condition ruis been created for the malevolent forces in the society. whether of right reaction or otherwise, to

That is what we are finding today in the country.

operate on it and to push their design for

political ends.

There is the call for total revolution, They do not believe in half revolution!

SHRI O. P. TYAGI (Uttar Pradesh): Non-violent revolution.

SHRI BHUPESH GUPTA: They believe in total revolution which must be led by the Rajmata of Gwalior on the one hand and Goenka on the other, the father figure of Jayaprakash Narayan standing in between. There is a call for MLAs to resign and that if they do not resign they should face death. Any man normally would like to live rather than die for an MLA's seat. Such things have been done in Gujarat recently to prevent Congress M.Ps to go there. Well, there is the call for a parallel government in Bihar and we know how, the other day it was pointed out, in order to collect money for the parallel government to run—because it has no treasury apart from the one created by banditry— when the money was refused men were

shot at. The brother of a man who was shot, of the Sangharsh Samiti, wrote a letter to Jayaprakash Narayan protesting against this kind of subscription and so on for running the parallel government or for financing the total revolution.

Ride 176

श्री में श्रोम प्रकाश त्यागी : सी० पी० आई० के आदमी होंगे।

SHRI BHUPESH GUPTA: Everything. There is a call for revolution; there is a call to the Armed Forces to mutiny and to revolt. And that is justified because the call has come from a great man in the country and this is not even condemned! Imagine what would have happened to us if we had given such kind of a call' and how we would have gone in the bourgeois monopoly jute press and elsewhere!

Then, Sir there are inflammatory speeches inciting violence and presently I shall refer to such speeches and writings also. There is a selective hate campaign and certain individual targets are selectively made. it is not as if the ruling party as such is the target. Even within the ruling party targets are fixed as to who should be attacked and in what manner.

SHRI O. P. TYAGI: That is your policy, Mr. Gupta.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh) : Guilty conscience!

SHRI BHUPESH GUPTA: *Dont* disturb. I will just read out how there is incitement to violence and even murder. I think in this art the *Motherland* can claim the Durga Ratan Award.

SHRI SUBRAMANIAN SWAMY: May I ask why the *Motherland* is being quoted?

SHRI BHUPESH GUPTA: I hope, Sir, I will not be disturbed. Here I have got the editorial of the *Motherland* of 2nd March. I am reading it. Listen patiently. I have read your paper very carefully.

SHRI SUBRAMANIAN SWAMY: Which paper? What do you mean by "your paper"? *Motherland* is not our paper. *Motherland* is an independent, constructive paper.

SHRI BHUPESH GUPTA: It is an RSSI paper. Sir, ask them not to disturb me. I have not disturbed them.

MR. DEPUTY CHAIRMAN: I do not know why he is getting excited.

SHRI SUBRAMANIAN SWAMY: He said "your paper".

SHRI BHUPESH GUPTA: All right. He cannot run any paper; it can be run by others only. How can he run a paper? Sir, I know. The editorial of Motherland of 2nd March wrote:-

"Nor need the Red Queen be shocked by anybody's refusal to obey illegal orders. All Government is a compact between the people and the Government, and Government which fails the people can always be disowned by them. Regicidethe death of a tyrannical king- has, therefore, been recognised right by people throughout history."

What is the suggestion in this?

SOME HON. MEMBERS: Murder! Shame, shame.

SHRI BHUPESH GUPTA: This is incitement to murder of Indira Gandhi and nothing but that.

SOME HON. MEMBERS: Shame, shame.

SHRI BHUPESH GUPTA: Yet our law is very soft to them. Surely Motherland was not giving lessons in history to the students in the Delhi University.

They are writing and blaming in a political journal whose precedents are by now well known to the country. Sir, I have quoted only one instance. Then again, last but not the least, apart from such writings, the CIA is in the country and is active. Surely, Sir, if the CIA is here in this country it is not for holiday nor is it for seeking blessings from the Sai Baba just as our friends from both the sides do.

SHRI O. P. TYAGI: What about KGB? What is it doing here?

SHRI BHUPESH GUPTA: The Prime Minister has publicly stated... (Interruptions). Why are you disturbing all the time. (Interruptions). Why are you joining them. If I am not allowed I will ask my people to do the same thing.

The Prime Minister has publicly stated that foreign hands are behind the violence the North-East India. When a Prime Minister of a country makes such a statement there must be some basis for saying so. It is the Prime Minister of a country, neither Rajnarain nor Bhupesh Gupta, wha has said this. One must remember, political murder constitutes a major item in the CIA programme of subversion and desta-bilisation. Everyday we read in the newspapers how the CIA have been planning to murder political leaders who are not liked by the Americans or who are not suited to the designs of the neo-coloniarism. (Interruptions). May I proceed? Why are they shouting? I never disturb any one to them.

SHRI O. P. TYAGI: Mr. Bhupesh Gupta why are you out of . . .

(Interruptions)

SHRI BHUPESH GUPTA: I know what you want. Wait, I am not going to yield, I am not going to sit without finishing my speech. These factors should engage our attention and we must come to grips with these factors which I have just narrated. I am surprised at the manner in which the Samastipur or the Allahabad incidents are sought to be interpreted by the Jana Sangh and the rightist parties and even by some of the friends on the left. Take the case of Samastipur outrage. Hardly the news had spread when the Jana Sangh and the rightists came out with a suggestion that Mr. Mishra had been killed by the 'establishment', thereby meaning Shrimati Indira Gandhi. Here I would read for your benefit what Mr. Advani

(Shri Bhupesh Gupta] said. Mr. Advani immediately said, as soon as he got the news, that Mr. Mishra must have been murdered by those people who according to him are fanatically hostile to JP-led movement in order to malign it.

SHRI SUBRAMANIAN SWAMY: Where from are you quoting?

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Swamy, will you please take your seat? You were not in the House, you have just walked in.

(Interruptions).

SHRI BHUPESH GUPTA: No speaker will be allowed to speak if you do like this. I will ask the House . . . (*Interruptions*).

MR. DEPUTY CHAIRMAN: I will have to make a remark against Mr. Swamy. Every time you come and disturb the proceedings of the House and in a very immature way.

SHRI SUBRAMANIAN SWAMY: What do you mean by that? When he says that he is quoting Mr. Advani I am asking from where he is quoting.

MR. DEPUTY CHAIRMAN: You should behave in a responsible way.

(Interruptions)

Please, take your seat.

SHRI BHUPESH GUPTA: You can adjourn the House, I am prepared.

MR. DEPUTY CHAIRMAN: The House will not adjourn. You proceed and I will expect the hon. Members to behave..

श्री श्रोम प्रकाश त्यागी: मेरा प्वाइंट आफ आईर है। जगर स्वामी जी ने श्री भूपेश गुप्त से यह पूछा है कि वह कहां से कोट कर रहे हैं तो क्या गलत बात है?

भी उपसभापति: लेकिन आप को पता नहीं है कि Mr. Swamy just walked into the House. He does not know what is going on and he just gets up. SHRI SUBRAMANIAN SWAMY: How do you know?

MR. DEPUTY CHAIRMAN: I have been seeing. I know what you have been doing.

SHRI SUBRAMANIAN SWAMY: I only wanted to know the source.

श्री राजनारायण: (उत्तर प्रदेश) आप कहां से कोट कर रहे हैं?

SHRI BHUPESH GUPTA: Out of my memory.

SHRI SUBRAMANIAN SWAMY: How can he say that?

SHRI BHUPESH GUPTA: T can quote from anywhere I like.

श्री भ्रोम प्रकाश त्यागी: जब उन्होंने कोट किया है तो उन को हिम्मत होनी चाहिए कि वह बताये कि वह कहां से कोट कर रहे हैं।

SHRI BHUPESH GUPTA: Sir, I say I have quoted it—I repeat it. Let him deny it. Then I shall say what I hate to say.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you are quoting wherefrom? You please state it.

SHRI BHUPESH GUPTA: I am quoting from memory.

श्री राजनारायण: श्रीमन्, मैं आपके द्वारा अपने मिस्र से रेक्वेस्ट करूंगा कि . . .

SHRI O. P. TYAGI: He is WTOng.

SHRI T. N. SINGH (Uttar Pradesh): He has not quoted the source.

SHRI BANARSI DAS (Uttar Pradesh): He has not quoted the source.

SHRI BHUPESH GUPTA: I quoted out of memory.

Now, Sir, on March 21, the Motherland read:

"Political observers in the capital are shocked and amazed over the throwing of two grenades in Chief Justice Ray's car. They are shocked that anybody should have thrown grenade and that too at the Chief Justice. But they are also amazed by the circumstances of the inciednt . . .

Discussion under

Then it went on to say many other things. The paper is there. You can see it It is of March 21. Not only that. In that paper of March 21 it was said: "Many in the capital see in these mysterious happenings the preparation of a ground to suspend the Constitution and establish naked dictatorship in the country. They see in these incidents Indira"s counterpart of Hitler's Reischastag fire." I hope they will not ask me to produce

Then, Sir, again they published othei things. When Mr. L. N. Mishra was killed, in a matter of days they wrote in their paper in January. Sir, here is the paper and I can read from that . On January 4, the Motherland said this on "Who killed Mishra?" :

"Still others are of the opinion that it is a case of 'government by assassination'. Shri Mishra had become an embarrassment to the government . .

They went on to say:

" . . . It is, therefore, possible, it is pointed out . .

SHRI O. P. TYAGI: Sir. point of order again. यह डिस्कशन चीफ जस्टिस पर श्राक्रमण के संबंध में है तो यह सारी चीजें म्राप क्यों एलाऊ कर रहे हैं?

DEPUTY CHAIRMAN: Mr. Tyagi, you know and T know, everybody will talk about other things also.

SHRI BHUPESH GUPTA:

"It is, therefore, possible, it is point-out, that it was decided to liquidate Mishra. His exist at this stage would leave the question of guilt unsettled. He has been silenced for ever. And his death could even be exploited to foist the blame on the opposition parties."

This is the *Motherland*, X can give more quotations of this type from the Jana

Sangh paper. In this connection, in the case of the Chief Justice Ray, on the same day when he was attacked, on 20th of this month, in the morning the Motherland carried some newsitem in which it appeared:

Rile ITS

"For years the police used to stop traffic at Tilak Marg, New Delhi, every time the Chief justice of India goes to enter or leave the Supreme Court. When Shri Subba Rao became the Chief Justice he discontinued the practice. He told Itoc Court Registrar: There are no Maharajas among us, we are all equal. It is learnt that the feudal practice has now been revived."

Why suddenly they felt about the Tilak Marg area? I do not know. You better find out. The next day, after the assassination, the paper carried the assassination news, the Motherland of 21st, and the same paper, without waiting for anything, in the morning carried this: Many in the capital see in the mysterious happenings the preparation of a ground to suspend the Constitution and establish naked dictatorship of the Prime Minister. This was the same paper. This is how the Motherland went on writing. Then, again, it wrote:

"It would seem that the grenades were thrown to create a climate of violence and scare away the law-abiding citizens from any resistance to the Government."

After this, is it to be believed that the Motherland is not interested in presenting the case—I may put it mildly—in a particular way, that it is not interested in shielding the criminal by putting the blame on the Government itself and suggesting that the Government is responsible for the killing? Even my friend, Mr. lyotirmoy Bosu, speaking in the other House yesterday, said, referring to the incident near the Supreme Court. This is part of the concerted game that the ruling class are playing today and, according to him, the operation against the Chief Justice of India was—T am quoting his words from the proceedings

[Shri Bhupesh Gupta]

of Lok Sabha-"planted operation". Now, von will see

Discussion under

SHRI NIREN GHOSH: It might be so ami I will give you facts.

SHRI BHUPESH GUPTA: I may mention this. 1 think these are highly irresponsible and exlremely dangerous remarks. This kind of statement by a responsible political leaders shows, of course, the desperation of our friends of total revolution and their camp-followers. This kind of statement really shields the real culprits and diverts public attention from those responsible for the crime. Now, it is not as if these are utterances of childish persons. These are calculated and deliberate utterances by very calculating politicians, if I may say so, to shield the criminal and the crime. The happiest people will be the perpetrators of these crimes at Samastipur and New Delhi. Such an approach is politically dangerous, more dangerous' than even grenades that may or may not explode.

Coming to Mr. Justice A. N. Ray all I can say is on the face of it Mr. Ray is not that type of Judge. We do not know what is the motive. I would not like to take upon myself the responsibility for identifying the motive at this stage. It should be found out by the Government by an enquiry, but it is unlikely that he became the target of attack on account of some private grudge aaginst him. I do not know recently he has given any such judgment which would cause or which is of such a nature that some desperate man would come to take revenge upon him, but how can I forget that he became a controversial figure when three Supreme Court Judges were superseded? He was made the Chief Justice and at that time he became the butt of attack in some sections of the press as well as in the two Houses of Parliament. In the Lok Sabha debate in 1973, one Member-I do not wish to name him i now—even called him a stooge of Indira About that I have said.' Here I am saying only Gandhi. In this House this is what Mr. C. D. one thing towards the end. Pande said on the 3rd May.

1973, when the supersession issue was debated. He said:

"Mr. A. N. Ray, you have opened a new vista for careerist lawyers—not Communist lawyers? There will be a large number of lawyers who will be seeking the recommendation of Mr. Bhupesh Gupta for appointment in the High Court and in the Supreme Court." I do not know . . .

SHRI O. P. TYAGI: What is wrong In it?

SHRI BHUPESH GUPTA: This is a perverse way of maligning a Judge. We know it very well. He says, what is wrong? Either he is intelligent or he is not. If he is intelligent, it is a devils intelligence. If he is not, he should cultivate intelligence. Sir, this is how Mr. Ray was subjected to severe and very blistering attacks by certain elements of the rightist forces in the country. In the High Courts and in the Supreme Court, 1 believe even demonstrations were staged against him. He was boycotted and 1 believe the same judges perhaps are addressing him now as 'My Lord', 'My Lord', 'My Lord', because to these gentlemen who staged the demonstration at the call of the total revolution, nothing is more precious than the glittering gold— or the black money—not even the total revolution of Mr. Javaprakash Naravan. This has happened. How can I forget this thing? When political controversies and conflicts are going on in public life between the forces of right reaction and the forces of progress, when the controversy has been taken even to the High Court of Allahabad, for example, is it to be ruled out that the crime at the Tilak Marg is a projection of what is going on elss-where, including the court of law, in the country? I do not know. It is for the people to find out. But that also should be an object of the inquiry.

Some insinuations have been made against Judges. Supreme Court ludges in particular. We should get the letter which

should study it objectively.

141

Finally, before I sit down, I should to make some suggestions. 1 have not blamed anybody as such. 1 would like the matter to be investigated and pursu ed administratively and politically and in and in other to wind up. every way, in public life spheres of life. Now, Sir, let their in vestigations continue and the culprit be brought to book as also the political force the motivation behind' the attack. The crime must be nailed down, it must be identified and pin-pointed. That is essential. The Opposition parties certainly must show restraint and conform to democratic standards in such matters. It would he a sad day for the if take ad country we were to vantage of the attack on the Supreme Court Chief Justice or similar actions in order to have a politically van tage point against our rivals, not to speak of organising We such attacks. must not take advantage of such incidents. the contrary, we must, in a very sensible and sober manner and dispassionately and objectively try to pin down the culprit and see that such things do not defile and disgrace our public life and ruin our future. The cult of gun and grenade cannot be stopped without ideoligically and politically disarming the forces of right reaction and isolating them from the poli Right reaction always releases tical life. forces of violence, indeed it heavily relies on them. Once they are released some times it is not possible even for the right reaction to control the forces unleashed by them, forces of fascism, forces of vio lence, forces of counter revolution and terror and murder.

Sir. here all of us have a role to play. Rut the ruling party must take urgent, radical measures to improve the conditions of the masses so that discontent, frustration and anger are stopped. They must take a positive attitude towards democratic movement and struggle instead of using the MTSA and the DIR against them.

should like to know. That is why I say that we fascism, terror and murder in the arena of struggle. Ultimately in the final analysis we will have to come to grips with them in our political and social life. We will have to hound them out by our unity, by our struggle

MR. DEPUTY CHAIRMAN: You will have

SHRI BHUPESH GUPTA: Unfortunately, that approach is missing. I am finishing. Communal and other irresponsible propaganda should be curbed, propaganda, especially aimed at inciting political murders, violence and communal-ism. I do not know, Sir, what the Press Council of India is doing today. It is supposed to take care of the press. You know well that Motherland has published a report in the newspaper that the people who had made confession in the Samastipur bomb case were all members of the Communist cell. They did not even care to find out that the C.P.I. does not have cells today. This has been denied by the Home Minister and others. Not even a word of regret and apology has been published in the Motherland. They spread such blatant lie. First Shri L. N. Mishra was killed by the supporters of the J. killed by Mrs. Indira P. movement, then Gandhi and then by Communists. And up till now not a word of regret has been published in

MR. DEPUTY CHAIRMAN: Finish now.

SHRI BHUPESH GUPTA: Here this kind of thing is going on and nobody is going to look at this thing. The situation should be tackled at government level. Strong arm methods should be used by the State. We have the experience of West Bengal. I am not saying that Congressmen are doing it. I am not blaming the Congress Government. But how can you deny facts? Your President goes to Calcutta and elements within the Congress Party in West Bengal nabbing each other, their partymen attacking their partymen, throwing bombs at their partymen every day. What happened in the

[Shri Bhupesh Gupta] Rabindra Bharati is a matter of shame. Some people claiming to be Congressmen used bombs against Congressmen.

SHRI O. P. TYAGI: How is it? You are also blaming the Congressmen.

SHRI BHUPESH GUPTA: He will not understand. Mr. Tyagi has taken the role of intenuptor the great.

Since you ask me to sit down I will sit down. Towards the end, all of ns are deeply concerned by this spate of terror and violence which is taking place in the country by the show of arms, by the use of guns and the blasting of bombs, by intimidation an dterror and other methods to force a particular ideology or policy or particular viewpoint in political life. These are to be stopped. If we believe that public life is to be rid of teiTor. intimidation anc! corruption, surely, Sir, we cannot afford to let any one ot us go in for this kind of matters, matters which are not only counter-productive but are subversive of our independence.

We know very well how this C.I.A and other forces are active. They will like to spend millions and millions ot rupees. They are utilising disgruntled and other forces for political subversion and destabilisation in our country. Therefore I think in this debate we should make it a common point that whatever may be our differences in political life—differences are there and they are certainly serious—let them be settled in a democratic manner, through discussion and in the arena of democratic and peaceful mass struggle. We leave it to the people to judge who is right and who is wrong. We should never allow these forces to have upper hand.

I would like to end by saying that Government should think seriously as to how so many guns are being circulated illegally in the hands of these people. In West Bengal I am told that 600 unlicensed arms have been recovered in a matter of few years. Last year 314, according to the statement of the Minister, were recovered. How is it that hand grenades find their way . . .

MR. DEPUTY CHAIRMAN: You will have to conclude.

Rule 176

SHRI BHUPESH GUPTA: . . . into the hands of the criminals from ordnance factories? Surely, our ordnance factories must be better taken care of, must be protected¹, so that smuggling does not take place. If, Sir, today it is hand grenade, tomorrow it will be a rifle and the day after it will be a machine gun. And then it shall be tanks, smuggled tanks, appearing in the streets to settle the dispute in in political life. We do not want to go in for such things. (Time bell rings\ Therefore, I strongly condemn such incidents. I demand united action against these forces. Above all, I think, the rightist forces must bear the political responsibility and moral responsibility for unleashing forces of murder and terror in the country and they have made it known who their targets are.

SHRI R. K. MISHRA (Rajaslhan): Mr. Deputy Chairman, Sir, before I speak on the subject, I would like to inform the hon. Member, Shri Bhupesh Gupta, since I was in Calcutta a couple of days ago, that it has now been established that the fight in the Rabindra Bharati University was not between two factions of students but that it was because of some anti-social elements who had got in there. (Interruption) And most of the boys who were injured belong to the Youth Congress and Chhatra Parishad. They were attacked. And leaders of both factions have denounced it. Therefore, the earlier impression that it was a factional fight is not correct

Mr. Deputy Chairman, Sir, . . .

SHRI SUBRAMANIAN SWAMY This is All India Radio.

SHRI R. K. MISHRA: This is not Voice of America, Mr. Swamy, which you are.

SHRI SUBRAMANIAN SWAMY : Radio Peace and Progress.

SHRI RANBIR SINGH (Haryana) : They are proud of All India Radio.

SHRI R. K. MISHRA: No, I can deal with Mr. Swamy.

Discussion wider

Mr. Deputy Chairman, Sir, I share the indignation ol the House at the incident •which took place on the 20th of thi:s month and 1 condemn in the strongest terms the dastardly attack on the Chief Justice of India. But, Sir, I would like the House to consider this incident in its total perspective. We will be making a grievous mistake if we do not look at this incident in its totality.

A couple of days before this incident, there was an attempt by an armed person to sneak into the Allahabad High Court where the head of the Government, head of the executive, was to tender evidence. And it was followed by an attack on the head of the judiciary in our country. We have seen, prior to these, in Gujarat and in Bihar and in other parts of the country attempts to browbeat, to intimidate, to coerce and to assault the elected representatives of the people. We have also seen, Mr. Deputy Chairman, a calculated attempt to undermine the prestige of Parliament. We have seen calculated attempts to denigrate Parliament and Members of Parliament and to make its functioning difficult so that this elected House and the other elected legislatures in the country may not discharge their duties. Thus, we see that in this country there are forces which are deliberately trying to attack undermine the judiciary, executive and the legislature both at the State and Central level. Taken in its totality, if this is not Fascism, what else is Fascism?

Mr. Deputy Chairman, Sir, as a newsman who has been a journalist all his life, I hate to criticise or to refer to what newspapers write. But I cannot forget that even in the assassination of Mahatma Gandhi certain newspapers had played a role which has been recorded by the commission of inquiry into the murder of Mahatma Gandhi, Those newspapers like Agrani and Hindu Rashtia had deliberately tried to create a climate of hatred against the Father of the Nation. And

during the last few days, I have been trying to compare what Hindu Raslitra and Agrani wrote during that period with what one of the New Delhi dailies, referred to by Shri Bhupesh Gupta, has been writing repeatedly. Mr. Deputy Chairman, Sir, I would only like to point out to you two striking similarities. An attempt is being made to create a climate of hatred in the country and an attempt is being made to browbeat the executive into lossening the security arrangements for the national leaders and for important public men and to demoralise them in the same manner as was done only a little prior to the day when the Father of the Nation was assassinated.

Sir, the "Dainik Hindu Rashtra", a paper which was owned and run by the same force, in spite of the angry and unconvincing protestations of my friend, Shri Subramanian Swamy, which are associated with the "Motherland", wrote on the 24th January 1948 like this:

"We request that the Government of India should provide more armed soldiers for Ciandhiji's protection as long as he makes anti-national and terrible statements."

Now, Mr. Deputy Chairman, Sir, \ou can compare this attempt to ridicule the security arrangements for Mahatma Gandhi with what "The Motherland" has written and which has been quoted only in parts by the previous speakers. Now, Sir, under the headline "Bandobastocracy", this paper has said that whenever a VIP visits a town, it becomes a nuisance for the people there, the traffic there is held up and the entire roads are cleared and barred, except where the real security is involved, and the whole thing is irritating ",nd indeed, illegal. Then, Sir. the paper has gone on to refer to the security arrangements for the Chief Justice of the Supreme Court and has said that this kind of a bandohasi is meant to impress and overawe the people and this is something that is entirely alient to rhe spirit of democracy. Those who want to denigrate democracy in our country are talking of

[Shri R. K. Mishra]

what is consistent with democracy and what is not consistent with democracy.

Discussion under

Mr. Deputy Chairman, Sir, I would like to point out to you that on January 18, 1948, one of the persons closely connected with the then Hindu Maha Sabha, a person called Kesho Ram, whose evidence has been recorded by the Kapur Commission, said something. He said on the 18th January 1948, at a meeting, that Mahatma Gandhi was a dictator and that he might meet Sir, the fate of Hitler soon And; you compare this with what "The Motherland" has written about this particular incident. It says that they see in these incidents Indiraii's counterpart of Hitler's Reichstag fire which he used for imposing dictatorship, This terrible remark, Sir, I have quoted is only to place before the House the view that what is happening in this is neither new nor something which should be treated casually or in a frivolous manner. I am aware that there are people, that there are parties, that there are elements, in this country who arc trying to create a climate in which all these incidents, all these atempts at violence and intimidation should be treated lightly so that the gravity of the threat that our democratic system faces today is lost sight of and is pushed into the background and the people may be lulled into complacency. Т only hope that the Government and Home Ministry, Mr. Deputy Chairman. Sir. will not be lulled into complacency because T remember that between the day on which Madan Lai threw a bomb on at Gandhiji's prayer meeting and the day on he was assassinated, unfortunately, which the record of the Delhi police was not all satisfactory and, in fact, if adequate steps had been taken at that time, the tragedy that overtook the nation could have J hope been averted. that the honourable Minister, Shri Om Mehta when replies to this discussion, will assure this House that the state of the Delhi police is better than what it was in 1948 and he will also take the House into confidence

about the steps that his Ministry and the Government are taking in order to see that crimes of this nature, crimes of a political nature and other crimes are not allowed to be perpetrated with impunity. This I am saying, Mr. Deputy Chairman, Sir, because there will be no point in being wiser after the event, because these forces are deliberately trying to preach hatred, to create a climate of violence, to select targets and, as was usual with fascists in Italy and fascists in Germany, they are trying to rouse passions and direct those passions against selected targets, against national leaders who, they think, arc inconvenient obstacles in the pursuit of their own political designs which, by no means, are in the interests of the people.

Mr. Deputy Chairman, Sir, there is another aspect. I can understand the Opposition political parties criticizing the Government. I can also understand some irresponsible elements, and to quote what Shri Advani said the other day, "The lunatic fringe in our political parties are trying to take political advantage of such incidents". But I have no words to condemn the attempt even to involve the Chief Justice himself who has been the target of attack and the attempt to involve him and the members of his family as if they were also part of this whole thing that has happened. Sir, . . .

SHRI JAGDISH PRASAD MATHUR (Rajasthan): You are misinterpreting. .(Interruptions).

SHRI R. K. MISHRA: I am prepared to accept Shri Jagdish Prasad Mathur's verdict, whom I know for the last decade or two decades. I am going to read it out to him and if, in all consciousness he can tell me that it does not mean what I am interpreting, I am prepared to change the interpretation, and . . .

SHRI JAGDISH PRASAD MATHUR: I have also read it.

SHRI R. K. MISHRA: Please listen. Mr. Deputy Chairman, Sir, in the "Motherland" of March 21 . . . (Inter-

On March 21, apart from reporting the incident, this paper says:

"Observers are asking a number of questions ..."

And what are the questions?

"There were four persons in the car-Shri Ray, his son, an attendant and the driver. While Shri Ray is too eld to run after a miscreant, how is it that the other three failed to chase and catch the man, who had no other visible weapon on his person? ...'

SHRI SUBRAMANIAN SWAMY: What is the answer?

SHRI R. K. MISHRA: You will give the answer. I am asking you what it means? I hope that in spite of the fact that you are in Jana Sangh, you have enough education and enough sense of responsibility to realise what such an irresponsible writing means. I can even understand your criticising or blaming the Government. I can understand your saying that Mr. Om Mehta had planned everything. But 1 cannot understand in a serious situation like this when the Chief Justice has been attacked, how you are seeing this thing . . (Interruptions). I do not know the English dialect. Some Harvard touch appears to be in it. . . Interruptions).

It says:

"Why could not the Chief Tustice and his son get down, and the driver and the attendant chase the man by car? . . . ".

Because Mr. Subramanian Swamy was not there to advise him. . .

(Interruptions)

"They had no reason to be afraid of the grenades exploding'

Because he had been told early in the morning by the editor of the "Mother land" that these grenades will not ex plode . . .

(Interruptions)

"They had no reason to be afraid of the grenades exploding. Having failed to explode in the first five seconds, they could not have exploded later. But assuming they were afraid of the grenades exploding, why could they not push out the grenades and chase the miscreant? ...'

"And if they had lost all their wits, why could they not ask one of the many other cars also stopping at the traffic light to give the chase? Observers are intrigued by the whole chain of queer lapses."

Lapses on the part of whom? Lapses on the part of the Chief Justice or lapses on the part of other members? This is how it is going on. I would like to ask a question and 1 do not know which Ministry in the Government can give a proper reply. Is there any way of protecting eminent people? I had raised this question earlier when Motherland had written about the wife, sister and daughter of late Shri L. N. Mishra. Can't you do anything to give protection to such people who are harassed by this type of propaganda, calumny and slander? If you do not have legal powers, why don't you come forward before the Parliament and ask for powers so that the innocent citizens may be spared? This is not something which is new. There are conventions and laws in other countries. As I mentioned earlier, even in Great Britain, where the Press Council has a lot of power, when there has been bereavement in a family and somebody tries to harass the relatives, even if he is a newspaper man, then appropriate action is taken. If you cannot give this protection, i then I am afraid that this attempt to create this climate of violence, haired, slander and intimidation in bound to continue.

Mr. Deputy Chairman, I think that no condemnation is strong enough for such reprehensible' things and campaigns which are going on in the name of journalism. (Time bell rings) Sir, I would not like to inject politics into it. But what do you say when the leader of an opposition party

[Shri R. K. Mishra]

describes the situation, even after these 3 incidents, as if everything is perfectly normal in the country? Even after what has happened in Samastipur, even after what has happened at Allahabad, even after what happened at the Tilak Road crossing and even after what is happening in Bihar where more than 100 cases of arson, loot and murder have taken place, if they say that everything is normal in this country and that we should try to think as if normalcy prevails, then 1 think this is a deliberate attempt to lull the country into complaneency so that the gravity of the situation is not fully comprehended. Mr. Deputy Chairman, I would like to know from the Government of India whether it is true that they had received a message from Bengal a few days ago warning that a band is on its way to Delhi to kill people in high places. 1 am putting this question because a newspaper has published this report and the newspaper correspondent who sent it has claimed lhat "authoritative sources rule out involvement of any political party. I would like to know who is this authoritative source and whether the Government confirms this statement made by the so-called authoritative source or whether it is a figment Sir. if all these deliberate of imagination. attempts undermine Parliament judiciary and executive, to create a climate of terror in this country and to introduce the politics of terror which is the same way as Hitler and Mussolini had done in their countries, continue, then I am unable to understand what else will remain. I am sure that in spite of all these campaigns, the will of the Government to act effectively sternly to curb these activities will not be undermined. (Time bell rings). All this campaign that is going on is merely intended to say: don't make security arrangements, don't arrest people and don't deal firmly with it. If you do it, then you will be called antidemocratic.

5 P.M.

Before I conclude, Mr. Deputy Chairman, Sir, I have a word to those who still claim फिर कुछ दिन बाद समस्त्र रक्षक हटा दिया गया। themselves to be socialists. They

may be in any Party, they may be sitting in any part of the House but I would only like to remind them that they should not forget the murder of Giacoma Malleoti, the PSU leader of Italy, who helped Mussolini in the early part of his campaign. But when Mussolini found it necessary, he assassinated him. Therefore, those who are carrying on the politics of murder may be aiming today at people in authority. But tomorrow, when it suits them, they will not hesitate to train their guns and their bombs at those who are now helping them to sow the seeds of fascism. Those who are sowing them will have to reap their harvest

Thank you, Sir.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश): उप सभापति जी, सर्वोच्च न्यायालय में यह दूसरी घटना इस प्रकार की है। पहली घटना तब हुई थी जब जस्टिस होवर के ऊपर एक क्षव्ध पागल ने इसी प्रकार का ग्राज-मण किया और दूसरी घटना यह है जब सर्वोच्च न्यायालय के प्रमुख न्यायाधीण, श्री अजीत नाथ रे के ऊपर, उनकी गाड़ी जब चौराहे पर खड़ी थी तब उनकी गाड़ी में दो बम फीके गये। इतना तो ग्रवश्य है कि दोनों स्थानों में भी ग्रन्तर है ग्रीर दोनों कारणों में भी अन्तर है। एक का स्थात कोर्ट का कमरा था जहां उन्होंने निर्णय सुनाया, वहीं उनके उपर बाक्सण हुआ और दूसरा स्थान सडक के चौराहे पर था। कारण में अन्तर इसलिये कहता हं कि जहां निर्णय सुनते ही वह व्यक्ति इतना क्षट्य हो उठा कि उसने न्यायाधीण पर ब्राकमण कर दिया। यहां का कारण क्या है वह सरकार जब वास्तविकता का पता लगायेगी तभी ग्राचिकत रूप से कुछ कारण प्रकट किया जा सकेगा।

कुछ भी कहने से पहले मैं यह राज्य मंत्री थी। ग्रोम मेहता जी से एक बात ग्रवश्य पूछना चाहता हं। मेरी जानकारी यह है कि वर्तमान न्यायाधीश जब मुख्य न्यायाधीश बने तो उन्हें सशस्त्र रक्षक प्राप्त था, इनके साथ धार्म्ड गार्ड रहता था। लेकिन क्या कारण हुआ, क्यों हटा दिया गया, उसका कारण में नहीं समझ पाया। मेरी जानकारी यह है ।क

सुप्रीम कोर्ट में दो रजिस्टार हैं। एक रजिस्टार जुडिशियरी का है और दूसरा रजिस्ट्रार ऐडिमिनिस्ट्रे-शन / प्रबन्ध विभाग के रजिस्ट्रार प्रबंध के साथ सुत्रीम कोर्ट में सुरक्षा की व्यवस्था भी करते हैं। उनके पास शायद सरकार से इस प्रकार की सूचना गई या स्वयं उन्होंने यह निर्णय लिया कि अधिक व्यय को बचाने की दृष्टि से समस्त्र रक्षक जो रखें जाते हैं मुख्य न्यायाधीश के साथ इनको हटा दिया गया। कब हटाये गये, किस कारण हटाये गये, आप इसकी जानकारी देश को तथा सदन को दे सकें तो बहुत यच्छा हो । लेकिन वास्तविकता यह है कि जो इस काम को करने वाले व्यक्ति हैं, मैं मुप्रीम कोर्टों के न्यायाधीशों की ही नहीं बल्कि देश की दूसरी कोटों के न्यायाधीशों, हाई कोर्ट के न्यायाधीशों की भी कहता हं। मेरा तो अपना कहना यह है कि जो जिला न्यायाधीश हैं उनकी भी इस प्रकार की सुरक्षा की व्यवस्था अवश्य होनी चाहिए। क्योंकि जब वे निर्णय देते हैं तो निर्णंय में निश्चित है कि एक पक्ष के विपरीत निर्णय जाता है और उसमें कोई इस प्रकार का पागलपन कर बैठे जैसे जस्टिस ग्रोवर के साथ हुन्राया एक दो जिलों में हुन्नाथा। तो इस सरकार को इस सारे प्रक्रन पर ही गम्भीरता के साथ सोचना चाहिए और सोचकर निर्णय लेना चाहिए कि न्यायाधीओं की सुरक्षा के लिए हम क्या व्यवस्था कर सकते हैं। अगर इसमें थोड़ा बहुत आर्थिक भार भी बढ़ता हो तो वह भार देश को वहन करना चाहिए ताकि वह निष्पवता के साथ लोगों को न्याय दे सकें और न्याय देने में वह भयभीत न हों या उनको दुविधा न हो । यह मैं पहली बात कहना चाहता

दूसरी बात मैं यह कहना चाहता हूं कि हिसालक घटनाओं के बारे में सभी हमारे मिल्लों ने समस्तीपुर की चर्चा की । इसी प्रकार की चर्चा इलाहाबाद की हुई । मैं यह नहीं चाहता कि केवल माल इन तीनों घट-नाओं की मत्संना करके छोड़ दिया जाए या निन्दा करके छोड़ दिया जाए, मैं उन व्यक्तियों में हूं जिनकी अपनी ६च्छा है कि इन घटनाओं की तह में पहुंचा जाय और तह में पहुंचकर कुछ इस प्रकार के उपाय किये जामें कि मविष्य में इस प्रकार की घटनायें न बीहराई जा सकें । सगर हिसा की राजनीति बद्ध

श्रीर गांधी के देश में चल पड़ेगीतो हमारे प्रजातंत्र के लिए एक प्रभनवाचक चिन्ह हो जाएगा ग्रौर हमारा प्रजातंत्र ठीक ढंग से आगे बढ सकेगा इसमें एक सन्देह पैदा हो जाएगा । मैं इस दिशा में दो बातें कहना चाहता है। एक तो यह कि ग्रगर इसमें राजनीतिक तत्व सम्मिलित हैं तो मेरा कहना यह है कि बजाय इसके कि एक दूसरे पर आरोप लगाया जाए वह कहें कि यह सम्मिलित हैं, दूसरे कहें कि यह सीम्मलित हैं-इसकी अपेक्षा अगर किसी के पास प्रमाण हो तो सदन में भी रखने चाहिए और देश को भी वह प्रमाण देने चाहिएं। जो भी हिंसा में विश्वास करते हैं और इस प्रकार की हिसात्मक कार्यवाहियों से हमारे श्रिजातंत्र, हमारे जनतंत्र को लांछित करना चाहते हैं उनको नंगा किया जाना चाहिए । देश के सामने सारी बातें बानी चाहिए ताकि हमारा प्रजातंत्र सुरक्षित रह सके भौर इस प्रकार की (पूनरावृति न हो सके । धगर इसमें विदेशी तत्वों का हाथ है तो वह भी स्पष्ट होना चाहिए। प्रधान र्मुमंत्री कहती हैं या भूपेश गुप्ता कहते हैं या ग्रीर कोई कहता है तो इस दृष्टि से नहीं सोचना चाहिए। अगर सी० आई० ए० का हाथ है तो बड़ी चिन्ताजनक स्थिति है और छगर के० जी० बी० का हाथ है तो भी बड़ी चिन्ताजनक स्थिति है। कोई भी हो चाहे वह सी० आई० ए० हो या के० जी० बी० अगर हमारे देश के वातावरण को बिगा-इता है तो हम को मिल कर सोचना चाहिए। मेरी अपनी जानकारी इस प्रकार है कि इस समय, जैसा मेरे मिल ऋषि कुमार मिश्र ने संकेत दिवा कि दिल्ली के अंदर एक बंगाल का गैंग आया हुआ है। इसके संबंध में अधिकांश लोगों का कहना यह है कि यह के० जी० बी० से संबंधित है। यह जो के० जी० बी० से संबंधित गैंग है यह राजधानी दिल्ल के ग्रंदर एक भातंक पैदा करना चाहता है। हो सकता है मेरी जानकारी में किसी प्रकार की भूल हो । मैं यह चाहंगा कि गृह मंत्रालय इसकी तह में जाए कि बंगाल का कोई गैंग इस प्रकार का आया हुया है, क्या जो दिल्ली के अंदर इस प्रकारका वातावरण पैदा करना चाहता है और आतंक पदा करना चाहता है। बड़े लोगों पर इस प्रकार से पहलें

[श्री प्रकाशनीर शास्त्री] हाथ उठाना चाहता है ताकि और राज्यों में भी इस प्रकार की स्थिति पैदा हो सके।

दूसरी चीज यह कि अगर कोई राजनीतिक दल इसकी जड़ में है चाहे मेरा दल हो, आपका हो या किसी दूसरे का हो तो मैं सभी साधियों से कहना चाहता हूं कि इस प्रकार के दलों की अच्छी तरह से खोज की जानी चाहिए। ऐसा न हो कि यहां तो हिसा की भर्माना की जाए, हिसा की निन्दा की जाए और अंदर से हिसा को प्रोत्साहन दिया जाए— जैसे बंदर सारा दही खाकर आखिरी हाथ गाय के मूंह पर लगा देता था और दही खा कर यह कहता था कि सारा दही गाय खा गई। सरकार को इस तह में जाना चाहिए और जा कर देखना चाहिए कि वास्तविकता क्या है और कौन है इन घटनाओं के पीछे जिसने दिल्ली में आकर इस प्रकार से हिसा का वातावरण पैदा कर दिया है।

मैं यह अवश्य कहना चाहता हूं इस पक्ष के साथियों से भी और उस पक्ष के साथियों से भी कि इस प्रकार की घटनाएं जब इस देश में हों, चाहे वह समस्तीपुर की घटना हो चाहे वह इलाहाबाद की घटना हो और चाहे वह सर्वोच्च न्यायालय के मुख्य न्यायाधीश के अपर बम फैंकने की घटना हो उस समय एक इसरे पर लांछन लगाने के बजाय सब का यह प्रयास होना चाहिए कि इस घटना की तह में, बैठ कर पता लगाना चाहिये कि वास्तविकता क्या है । कौन तत्व है इसके पीछे जो इस काम को कर रहे हैं। अजित नाथ रे की कार पर बम फेंकने की कोई कोशिश करे और जयप्रकाश जी को चार गाली सुना दी जाए या इलाहाबाद में कोर्ट में पिस्तील ले जाते हुए कोई धादमी पकडा जाएतो जयप्रकाश जी को चार गाली सुना दी जायें या समस्तीपुर कांड हुमा उसकी लेकर जयप्रकाम जी के आन्दोलन को चार गाली सुना दी जाएं मेरा कहना है कि यह कोई समझदार व्यक्ति का काम नहीं है। जब भी कोई घटना इस प्रकार की हो तो उस घटना की तह में जाया जाए और वास्तविकता की जानकारी ली जाए।

अपने सतारूढ़ दल के मिलों से एक बात अवस्थ कहना चाहूंगा कि जब कभी भी इस प्रकार से किसी के ऊपर श्रंगुली उठाई जाए तो एक बात यह श्रवस्य ध्यान कर लेनी चाहिए.... एक उर्द् के शायर ने कहा है:

जब तू गैरों की तरफ करता है अंगुश्त नुमाई। तुझे ध्यान रहे अंगुलियां चार झुकी हैं तेरी तरफ।।

दूसरों की ब्रोर की चड़ उछालने से पहले अपनों की भी देख लेना चाहिए। जिन मिन्नों से आपने अंबि बंघन किया है वे आपकी प्रतिष्ठा बनाने में कहां तक सहयोगी हो सकते हैं यह आने बाला इतिहास बताएगा। मैं इसका निणंय नहीं करना चाहता और न ही अधिकारपूर्ण कोई बात कहना चाहता हूं। इतना धवश्य कहना चाहता हूं कि हम को मिल कर सोचना चाहिए। क्योंकि इस देश को बचाने की जिम्मदारी हम सब पर है और उन पर भी है जो प्रजातंत्र में विश्वास रखते हैं, जनतंत्र में विश्वास रखते हैं और हिसा की प्रवृति से सर्वदा दूर रहना चाहते हैं।

जहां तक भी जयप्रकाश नारायण जी का संबंध है मिश्रा जी का शायद यह कहना हो कि इन्होंने इस प्रकार की हवा पैदा कर दी है। मैं अधिकार पुर्वक इस बात को कहना चाहता हं कि जयप्रकाश जी का नेतृत्व इस प्रकार का है अगर उनको कुछ कहना है चाहे वह हिंसा के लिये ही क्यों न हो, छप कर कहने की आवश्यकता नहीं वह समझते। जयप्रकाश नारायण उस चरित्र के व्यक्ति नहीं हैं जो किसी बात को स्पष्ट न कहना चाहें, दब कर किसी बात को कहना चाहें। हम लोगों को थोड़ा-सा इस बात को सोचना चाहिये। ग्रभी कुछ दिन पहले याचार्य विनोबा भावे की सर्व सेवा संघ की कार्यकारिणी की बैठक हुई क्योंकि श्री जयप्रकाश जी के, विहार प्रान्दोलन को लेकर विनोबा जी के साथ मतमेद थे। जयप्रकाश जी की स्पष्टवादिता को साधुवाद देना चाहता हूं कि उन्होंने वहां से त्याग पत्र दे दिया और त्याग पत्न देते हुए यह कहा कि ज्यों ही बिहार बान्दोलन का मेरा काम पूरा हो जाएगा मैं फिर से इसमें या जाऊंगा। जो व्यक्ति इस प्रकार का हो और स्पष्टवादिता के साथ कोई निर्णय ले सकता है उस व्यक्ति के सम्बन्ध में यह कहना कि वे छुप कर कोई बात कहते हैं, उचित नहीं है। हां, हमारे गुप्ता जी ने यह कहा

कि उन्होंने सेना को और पुलिस को भड़काने वाली बातें कहीं। ग्राज भी मैं इस बात को कहता हं कि श्री जयप्रकाश नारायण जी ने जो बात कही है उसको उसी ग्रथं में लिया जाना चाहिये। श्री जयप्रकाश जी की बात की गलत ब्याख्या नहीं करनी चाहिये। जब पुलिस का नागरिकों के उत्पर लाठियां और गोलियां चलाने के लिये उपयोग किया जाएगा. जनता को दबाने के लिये मिलिटरी का गोलियां चलाने में उपयोग किया जाएगा तो जयप्रकाश जी ही नहीं मेरे जैसे सामान्य व्यक्ति का कहना भी यही हो सकता है--ग्रापको जो जिम्मेदारी राष्ट्र ने सौंपी हुई है, देश की रक्षा करने की जो जिम्मेदारी आपको दी गई है उसमें देश की निरीह जनता पर गोलियां चलाने की जिम्मेदारी आपको नहीं सौंपी गई है। भेरे मिल्लों को इस प्रकार की इन सारी बातों के ऊपर गम्भीरता के साथ सोचना चाहिये। हमारे मिल्ल इस बात को भी सोचें की श्री जयप्रकाल नारायण कल तक ग्रापके साथी रहे हैं। लेकिन ग्राज उन्होंने फ्राप्टाचार और बेईमानी को मिटाने के लिये जो ग्रावाज उठाई है उससे वे इस प्रकार की कल्पना न करें कि उनके साथ उनका किसी प्रकार का कोई सम्बन्ध नहीं रहा है। हमें इस बात पर विचार करना चाहिये कि इस तरह की बातों के पीछे हम उनके ध्यक्तित्व को चर्चा या ब्रालोचना का विषय न बनाएं ग्रौर इस समस्या की तह में जाने का प्रवास करें। मैं अपने विरोधी दल के उन मिलों से भी सहमत नहीं हं, जैसा कल लोक सभा के धन्दर चर्चा की गई कि ग्राज सारे देश के धन्दर जो स्थिति पैदा की जा रही है वह इसलिये पैदा की जा रही है कि देश में आपतकालीन, इमरजेन्सी की हालत पैदा हो जाये और बंगलादेश की घटना की प्नरावित हो । मैं प्रपने उन मिल्लों से कहना चाहता हं कि अगर इस प्रकार की स्थिति सरकार पैदा करना चाहेगी तो आज भी सरकार के पास उतने अधि-कार हैं। ग्रगर यह चाहे तो इनसे ही तानाशाही हो सकती है और जैसे कदम चाहे, उठा सकती है। तो इसके लिये देश में इस प्रकार का नया वातावरण पैदा करने की आवश्यकता नहीं है। लेकिन सबसे वड़ी चीज जिसको मैं कहना चाहता हूं यह यह है कि हमारे देश में ग्रगर उस तरह की स्थित पैदा

करने की किसी ने कोशिश की, इस तरह का पागलपन किया और बंगला देश जैसा वातावरण इस देश के अन्दर पैदा करना चाहा तो मैं उनको राजेन्द्र बाब का स्मरण कराना चाहता हं। इस सम्बन्ध में राजेन्द्र बाब ने श्री कृष्ण मैनन के बारे में जब वे सन् 1960 में रक्षा मंत्री थे तो एक पत्न लिखा है। श्री थिमैया उस वक्त कमान्डर इन चीफ थे। उस समय के रक्षा मंत्री ने हिन्दुस्तान के अन्दर सैनिक शासन स्थापित करने का निर्णय किया था। यह पुस्तक सस्ता साहित्य मण्डल ने छापी है । जो मित्र इसको पढ़ना चाहते हैं वे इसको सस्ता साहित्य मण्डल से प्राप्त कर सकते हैं। इस पुस्तक में राजेन्द्र बाब का एक पत्र छपा है। राजेन्द्र बाब ने जिखा है कि तत्कालीन रक्षा मंत्री श्री कृष्ण मैनन इस देश में मिलिटरी शासन स्थापित करना चाहते थे, लेकिन राजेन्द्र याब ने लिखा है कि उस समय के तीनों सेनायों के चीफ इस प्रश्न पर एक मत नहीं हो सके । इसलिए उस समय के सुरक्षा मंत्री की जो योजना थी वह सफल नहीं हो सकी। इसलिये मैं कहना , चाहता हं कि जब उस समय यह बात सफले नहीं हो सकी तो आज देश में कोई बंगला देश की पूनरावृत्ति करना चाहे और संविधान को ताक पर रख दे तो आज हिन्दु-स्तान की जनता राजनैतिक दृष्टि से इतनी जागरूक हो चकी है कि कोई भी क्यों न हो उसको उठा कर एक तरफ रख देगी ग्रीर संविधान की सर्गादाग्रों की रता करेगी। यह तो सम्भव हो सकता है कि ब्रापातकालीन स्थिति का लाभ उठा कर लोक सभा के चनाव टाल दिये जायें, विधान सभाग्रों के चनाव टाल दिये जाएं। लेकिन यह बात बुद्धि में नहीं ग्रा पाती है कि कोई यह कहे कि देश के झन्दर द्वापातकालीन स्थिति पैदा करके शेख मुजी-ब्रेंहमान की स्थिति लाई जा सकती है। कोई भी इससे सहमत नहीं हो सकता है।

जहां तक शी अजितनाथ रे के पत्न की चर्चा का सवाल है, अभी एक मिन्न इसका सम्बन्ध इस बम काण्ड से जोड़ रहे थे। इस पत्न का सम्बन्ध किस बात से हो सकता है, यह तो जांच के बाद ही पता चलेगा, लेकिन यह पत्न उस समय लिखा गया था जब तीन न्यायाधीशों को लांच कर चौथे न्यायाधीश को मुख्य न्यायाधीश बनाया गया था [श्री प्रकाशवीर शास्त्री]

उस समय किसी ने कोघ में घाकर यह पत्र लिखा था। मैं चाहता हूं कि गृह मंत्रालय इन दोनों बातों का तालमेल देखें और वास्तविक स्थिति क्या है, इसका पता लगाए। मैं चीफ जस्टिस रे की इस बात से सहमत नहीं हूं कि जब उनके पास यह पत ब्राया तो उन्होंने इसको सामान्य पत्न समझ कर रख लिया। उनको यह पत्र गृह मंत्रालय को भेजना चाहिये था। मुख्य न्यायाधीण को इस प्रकार का पत आए, और वे उसको सामान्य पत्र समझ लें, यह उचित नहीं है। मैं इसको उनका सीधापन तो कह सकता हूं, लेकिन यह दुरदर्शिता की बात नहीं हो सकती। ऐसी स्थिति में इन दोनों घटनायों का तालमेल देखा जाना चाहिये और ग्रगर यह तालमेल बैठता है तो ठीक है और अगर तालमेल नहीं बैठता है तो इस पत्न और इस काण्ड की ग्रलग-ग्रलग जांच की जाये । लेकिन देश के सर्वोच्च न्यायालय के मुख्य न्यायाधीश पर आक्रमण हो और उसको हम राजनैतिक नांछन लगा कर, एक दूसरे पर ब्राक्रमण करें और एक सामान्य घटना समझकर छोड़ दें, मैं समझता हं यह प्रजातंत्र के लिये उचित नहीं होगा।

मुझे खुशी हुई एक बात को सुनकर। हमारे मिल भूपेण गुप्त ने मदरलैंड की चर्चा की। तीन-चार बार उन्होंने चर्चा की ग्रीर उसके बाद मिश्र जी ने चर्चा की। इस दुष्टि से मैं खुश हुआ कि 5-6 बार मदरलैंड का नाम, "मात्रभि" का नाम तो उनके मृंह से निकला। ग्रीर दूसरी सबसे बडी बात यह है कि (Interruption) चौधरी साहब, आपको याद दिलाता हूं जब ये हिंसा का विरोध कर रहे थे, हिसा को ग्रापत्तिजनक बता रहे थे यह कह कर कि देश में हिसा का वातावरण बन रहा है तो मुझे याद आवा-जिन्होंने 1946 से 1950 तक तेलंगाना में हिसाका वातावरण बना रखा था, हिंसा का भ्राधार भ्रपना लिया था जिसके लिये पण्डित जवाहरलाज नेहरू को कई बार पालियामेंट के अन्दर वक्तव्य देना पड़ा। परन्तु मुझे लगता है उनका कुछ हृदय परिवर्तन हुन्ना है, यदि इस प्रकार का हृदय-परिवर्तन हो जाए कि हर बार वे इस हिंसा को बुरा कहने लगें तो यह लोकतंत्र के लिये धौर भारतीय संविधान के लिये गुभ माना जाएगा।

तो उस मदरलैंड का नाम लेकर इस तथ्य को न छिपाया जाए। अभी तो मैथ्य कमीशन की रिपोर्ट प्रकाशित नहीं हुई। मैं यहीं पर एक बात कह दं कि किसी कांग्रेसी पर लांछन लगा दें, दूसरा किसी जनसंघी पर लांछन लगा दें धौर तीसरा किसी कम्युनिस्ट पर लांछन लगा दें, जब वह घटना जांच की स्थिति पर है, तब किसी को उसका प्रमाणपत्र कैसे दिया जा सकता है। मैं समझता हं, ललित नारायण मिश्र की हत्या जिन परिस्थितियों में हुई उसकी तह में जाना चाहिये, क्यों 2 घंटे तक ललित नारायण मिश्र जिस गाडी में बैठे थे उसको रोके रखा; ललित नारायण मिश्र की गाडी को दानापुर नहीं जाने दिया गया ? कौन-कौन कारण थे कि बम विस्फोट होने के बाद ललित नारायण जी की गाड़ी समस्तीपुर में ही 2 घंटे तक रुकी रही ? तो सारे कारणों पर जाने की जरूरत है। मैं चाहता हूं, वास्तविकता सामने ग्रानी चाहिये।

जहां तक श्री जयप्रकाश नारायण के आन्दोलन का सम्बन्ध है उसके सम्बन्ध में उपसभापति जी, केवल इतना ही कहना चाहता हूं कि हमारे मित्रों को चाहिये कि श्री जयप्रकाश जी को बुरा कहने की बजाए और अब तक के आन्दोलनों को हथियार बना कर जयप्रकाश जी पर आक्रमण करने की वजाऐ, अगर उन बुराइयों पर आक्रमण करा जिसके लिये जयप्रकाण नारायण जी आन्दोलन कर रहे हैं तो ठीक हो। मंहगाई पर ब्राकमण, ऋष्टाचार पर ग्राकमण, बेरोजगारी पर ग्राकमण, कुनबापरस्ती पर आत्रमण हो तो जयप्रकाश जी की जगह आपकी तरफ लोग देखने लगेंगे। चाहे जे०पी० उनसे मुक्ति दिला दें, चाहे पी०पी० उसे मक्ति दिला दें, चाहे चौधरी रणबीर सिंह मुक्ति दिला दें, देश की तमाम ब्राइयों से अगर मुक्ति दिला दें, तो देशवासी ग्रापके साथ होंगे। जे०पी० उन बुराइयों को मिटा कर उन बराइयों से देश को बचाना चाहते हैं उसी ब्रादेश को लेकर बाज देश जें ०पी० के पीछे लग गया है।

अन्त में मैं प्रार्थना करता हूं कि इस घटना को सामान्य समझकर नहीं छोड़ दिया जाए, इस घटना की तह में जाया जाए और बजाए इसके कि सरकार

एकाध अपराधी को दण्डित करे, इस घटना से देश को भी परिचित कराया जाए ताकि उनका कच्चा चिट्ठा, उनकी असली तसवीर देश के सामने आ जाए।

Discussion under

श्री हर्षदेव मालवीय (उत्तर प्रदेश): मान्यवर, बड़ा साधु और सज्जन वाला भाषण अभी हमने सुना....

श्री प्रकाशवीर शास्त्री : सब कुछ दुर्जन वाला कह दीजिये।

श्री हवंदेव मालवीय: ग्राप भले ग्रादमी हैं, सज्जन स्रादमी हैं, गम्भीर स्नादमी हैं। मगर हो क्या रहा है, उसको भला देंगे क्या आप ? आप ग्रंततोगत्वा उन लोगों की मदद कर रहे हैं जिनको में चार्ज करता हूं देश में खुले आम एक प्रकार का वायमण्डल पैदा कर रहे हैं जिसका प्रधान उद्देश्य है प्रधान मंत्री इन्दिरा गांधी की हत्या हो । मैं दूख के साथ कह रहा हं---गम्भीर बात है, कड्वी बात है-लेकिन दुख के साथ कहना पड़ता है और मैं इसे साबित करूंगा कि उनका इरादा आज यह है धीर वे एक वायमण्डल बना रहे हैं, एक एटमास्फेयर बना रहे हैं । पहले तो यह "ग्रागेंनाइजर" ग्रखबार है, यह अखबार-अभी शायद कोई सज्जन वहां से चिल्ला रहे थे जनसंघ का ग्रखबार नहीं है-जब मिश्र जी मरे "मिश्रा वाज सलाटडं", इस शीर्षक के लेख में एक कार्टन बना है; नागरवाला को मारा, मिश्रा को मारा और देखो किसको और मरना है-इन्दिरा गांधी खड़ी हैं। "Mishra was slaughtered". It is your paper.

SOME HON'BLE MEMBERS: Shame, shame.

श्री हर्षदेव मालबीय: इसके बाद मैं यह निवेदन करना चाहता हूं कि इन्होंने इलैक्शन कमिशन के बारे में कहा है Election Commissioner is Indira's fan...

(Interruptions)

इन्होंने यह बतलाया है कि इलैक्शन कमिशनर जी हैं, श्री स्वामीनाध्न, वह इन्दिरा के गुर्गे हैं ग्रीर 8 RSS/75 —6 इन्दिरा जी की जेव में बैठे हुए है और जो भी इन्दिरा गांधी इन से काम कराना चाहती हैं करा लेती है। एक कार्नून है, फैजनेवल लेडी इन्दिरा गांधी खड़ी हैं और उनका पिल्ला साब है, वह है एलेक्शन कमीशन। शेम, शेम। इस तरह से उन्होंने इलैक्शन कमिशनर को एक कुत्ता बतलाया है। इस अखबार के हर अंक में, हर लिखावट में नफरत, घृणा फैलाने की बात रहती है और इन्दिरा गांधी के खिलाफ हर तरफ की बात रहती है। इनके लेखों का तात्ययं यही होता है। एक लेख का शीर्षक है। "PM is making money like hell".

SHRI SUBRAMANIAN SWAMY: You must have some sense of honour.

SHRI HARSH DEO MALAVIYA: Shut I up.

यह अखबार लिखता है कि पी०एम० पैसा पैदा कर रही है क्योंकि यह समझती है कि हिन्दुस्तान में राज्य चलेगा नहीं और एक दिन इनको हटना है, इसलिये वह खूब पैसा पैदा कर रही है और विदेशी बैंकों में जमा कर रही है। इस तरह से 'पी०एम० इज मैंकिंग मनी लाइक हैल'। इस तरह इन्दिरा गान्धी के खिलाफ जहर उगला जा रहा है उसको मुझे दु:ख के साथ कहना पड़ता है। श्री प्रकाशवीर शास्त्री जी शाप इस अखबार को निकाल-कर इस तरह की खबरों को फिर से पड़ लीजियें। एक लेख है, शीपंक "How the PM tried to pressurise the Allahabad High Court."

इस तरह का पूरा लेख निकला है 22 मार्च के आगंनाइजर में कि पी॰एम॰ ने इलाहाबाद हाईकोर्ट के जजों के ऊगर दबाव डाला है जजों को बदलने के लिये। इस तरह से खुला लांछन लगाया है। मुझे तो आक्ष्चयं इस बात में होता है कि प्रेंस कॉसिल ने और हमारे होम मिनिल्ट्री ने भी इस बात को क्यों नहीं नोट किया कि इस किस्म के आरोप पी॰एम॰ के खिलाफ लगाए जा रहे हैं?

मान्यवर, में आपको बतलाना चाहता हूं कि अभी हमारे श्री भूषेक गुप्त जी ने कुछ सम्यादकीय

[Shri Harsh Deo Malaviya]

163

पढ़े। "मदरलैंड" अखबार के और मैं संक्षेप में, हिन्दी में कह देना चाहता हूं। उन्होंने इन्दिरा गांधी की 'रैंड क्वीन' कहा है। उन्होंने कहा है कि दुनिया में रेजीसाइड होती रहती है, राजा-रानी मारे जाने हैं और जनता को यह अधिकार है राजा और रानी को मारने का। जेम, शेम। (Interruption) आप इस तरह से देश चलाना चाहते हैं और आपको जरा अर्म आनी चाहिये।

मान्यवर, में ग्रापको बनलाना चाहता हूं कि जब 1961 में चुनाव हुए थे तो क्या किस्मा किया गया ? श्रार०एस०एस० श्रीर जनसंघ वाली ने पंडित नेहरू के खिलाफ यह प्रचार किया था कि जवाहर लाल नेहरू ने तो अपने खाने के लिये प्रशोका होटल बनाया है क्योंकि उन्हें गांध के बछडे का गोश्त पसन्द है। वहां पर गाभित गाय कों ले जाया आता है और फिर उनके ऊपर कृदते हैं भीर इस तरह से बछड़ा निकल आता है मीर उस बछड़े का गोश्त जबाहर लाल नेहरू खाते हैं और इसीलिये ग्रमोका होटल बनाया गया है। इस तरह का प्रचार इन लोगों ने उस समय किया था। (शेम, श्रेम)। ये माहब कहते हैं कि यह अखबार जनसंघ बालों का नहीं है, तो मैं यह कहना चाहता हुं कि वे इस तरह की झूठ क्यों बोलते हैं। इस **भखबार के** जो सम्पादक एमाल बाराय मल्कानी हैं, जनसे इनकी दोस्ती है । It is your paper. Why do you deny it? You should have the courage...

श्री रणबीर सिंह: इन्होंने तो हिम्मत कभी सीखी नहीं है।

श्री हर्षदेव मासवीय: में यह कहना चाहता हूं कि ग्राज देश के ग्रन्दर घृणा का वातावरण फैनाया जा रहा है, नफरन का वातावरण फैनाया जा रहा है। हम सब स्वीकार करने हैं कि ग्राज देश की स्थिति खराब है ग्रीर हमारे देश में ग्राधिक संकट है। इन सब बातों के होते हुए, देश की हाजन खराब होते हुए जनता के ग्रन्दर घृणा ग्रीर नफरन का वातावरण फैनाया जा रहा है ग्रीर इन तरह के वातावरण के सम्बन्ध में ग्रभी हमारे माननीय ऋषि कुमार मिश्र जी ने उदाहरण दिये हैं। जिम तरह से गान्धी जी की हत्या के पहने देश में बातावरण तैयार किया गया था, घृणा का बातावरण तैयार किया गया था, खून का और ग्रशान्ति का बातावरण नैयार किया गया था, उमी तरह का बातावरण न्यार किया जा रहा है और इसकी जिम्मेदारी में ग्रार०एम०एम० और जनमंथ पर इालना चाहना है।

मैं कि / चार्ज करना हूं कि इनका कुछ मध्यन्ध्र विदेश की कुछ शक्तियों से हैं, झाप केंग्जी० बी० का नाम निया करी।

(Interruption)

Yes, I believe it. Your paper believes it. मदरलैंड से 24 मार्च के इश् में

भी प्रकाशवीर शास्त्री : हम के० बी० बी० के खिलाफ हैं तो सी० अरई० ए० के भी खिताफ हैं।

श्री हर्पर्देव मालवीय : यह 24 नारीख का "मदरलैंड" ब्रबाबार है। इसमें पूरा खेख है कि मालदीव द्वीप के प्रधान मंत्री मुहत्मद ग्रहपद जहीं को जो निकाला गया उसमें सी० ग्राई० ए० का हाथ था। तीन कालम भरे हुए हैं। इनो रिपोर्ट, में कहा गया है कि माजदीय पाईलेंड से इनको क्यों हटाया गया । इसलिए हटावा गया कि जो गाम बिटिश बेम है उसे बिटिश छोड़ने वाले हैं, ग्रमरीका उसको लेना चाहता है, जकी इसके विरुद्ध था क्योंकि वह इन्दिरा गांधी की नीतियों की. थर्ड बर्ल्ड की नीतियों को मानते थे। ख़की ने कहा कि तुमको बेस नहीं देगें। इसीलिए उसे हटा दिया गया । फिर इथियोपिया में गडबड, बडागास्कर भें गडबड, पैट्रिस ल्मुस्त्रा की हत्या में हाथ यह सब बापके इस पत्र में लिखा हमा है, पढ लीजिए श्रत्र सवाल यह है कि वे यहां पर एक्टिव है या नहीं। हमारे पास तीन कितासें हैं, मैं उद्धरण देना नहीं देना चाहता, एक है, सी० ग्राई०ए० की "इनमाइड स्टोरी" एन्ड् इन्हों नामक अभरीकन की निजी हुई है, कम्युनिस्ट की लिखी हुई नहीं है ; दूपरी पूल्तक है "दि एस्पीग्रीनाज एस्टेबिनगर्नेट" इसकी डेबिड बाइज ग्रीर टामस बी० रास ने लिखा है, जो कि

अमरीकन हैं । इन्हीं की इसरी किनाब है "इनबि-जिबिल गवनंभेंट" । इसी तरह खलेन डलेम की, जो सी० आई० ए० काहेड था, किताब है ''काफट आफ इन्टेलीजन्स" । उनकी क्या हरकत हैं, ये क्या करते हैं, मैं ज्यादा कोट नहीं करूंगा क्योंकि ग्राप घन्टी बजा देंगे। एक बात में बताता हैं। इसी दिल्ली नगर में करीब 7-8 साल पूर्व सप्रु हाउस में एक मीटिंग हुई । उसमें स्व० कृष्ण मेनन मौजूद थे, स्व० चारी साहब, जो एक बड़े बकील थे, मौजद थे। मीटिंग शायद वियतनाम की हमदर्दी में थी, मुझे याद नहीं है। हम भी वहां मौजूद थे उस हाल के ग्रन्दर । कोने में कुछ कुलियां खाली थीं। कोने में दो ग्रादमी साकर बैठे ग्रौर थोड़ी देरबाद उठ कर चले गये । वे एक स्टिन्क बम फेंक गए। इतनी बरी बदब् फैली कि सब नाक दवा कर भाग गए। कृष्ण मेनन बहादर ग्रादमी थे. चारी साहब थे. वे बैठे रहें। मैं कहना चाहता हूं कि इनका "केवर्ट एक्शन डिपार्ट-मेंट" होता है, सी० ग्राई० ए० का पुरा संगठन

Discussion under

165

DR. RAMKRIPAL SINHA (Bihar): He has masterminded the CIA techniques.

होना है। स्रापकी स्नाज्ञा से मैं थोड़ा उद्धरण दंगा।

श्री हर्पदेव मालबीय : इसमें लिखा है कि सी० ग्राई० ए० का एक डिबीजन था। "It was responsible for the successful overthrow of the left-wing government of Iran in 1953".

इस समय मैंने अपरीकी "न्यजबीक" अखबार पढ़ा था इसके "पेरिस्कोप" स्तम्भ में छपा था। "Look out next week trouble for Mossadiq".

और दसरे सप्ताह मसद्दिक सरकार समाप्त हो गई 'पेरिस्कोप" में वे ग्राने वाली बातों की सूचना देते हैं। सी० ग्राई० ए० की किताब में लिखा है :

Mossadiq in 1953. Guatemala in 1954. It obtained and published the historic speech in which Nikita Khruschev spoke about Stalin, etc. It directed and prepared the Bay of Pigs operation.

इनके पास कितना पैसा है, ये पैसा कैसे खर्च

Rule 176

ऐसा हुआ है कि यह संस्था बनी 18 सिनम्बर. 1947 को । जब यह संस्था बनी प्रेसीडेंट ट मेन के जासन काल में तो उस के लिये उन्होंने 5 हिदायतें दीं श्रीर में उन सब को तो नहीं पदना नेदिन पांचवीं हिदायत को पढ़ता हं स्त्रीर वह यह है कि :

"To perform such other functions and duties related to intelligence affecting the national security as the National Security Council may, from time to time, direct."

खब नेजनल सिवयोरिटी कौसिल किस काम को ठीक समझ ले और किस को ठीक न समझे इस पर किसी का बण नहीं है। देश में, विदेश में जहां चाहें वह दखल दे सकती है।

पैसों के मामले में यह कहा है:

"Congress formally ratified the use of unvouchered funds in the Central Intelligence Act of 1949."

श्री ग्रोडम प्रकाश स्थागी: जस्टिस रे के बारे में भी कुछ बोलिये।

श्री हर्षदेव मालवीय : मैं वहीं ग्रा रहा है। तो यह हरकतें उन में भरी पड़ी हैं। मैं कितना सुनाऊं तो मैं यह कहना चाहता हं कि समस्तीपुर कांड में सी० आई० ए० का कितना हाथ है यह आप नहीं जानते। मैं गृह मंत्री जी से रिक्वेस्ट करूंगा कि गांधी पीस फाउंडेशन जो राउज एवेन्यु में हैं, वहां काफी चीजें हो रही हैं ग्रौर वह पडयंवों का ग्रहा है। द्याप जरा उस पर निगाह रखिए और ज्वादा बातें तो मैं नहीं कहना चाहता लेकिन ग्राप उस पर निगाह रिखये । समस्तीपुर में जो कांड हम्रा उस केदसरे दिन ही खबर फैल गयी कि मिश्रा जी को इन्दिरा जी ने मरवाया। जिस दिन इलाहा-बाद हाई कोटं में रिवाल्वर के साथ वह प्रायमी पकड़ा गया उसी दिन जाम को एक व्हिस्परिंग कंपेन दिल्ली में चल गयी कि इन्दिरा जी ने ही यह करवाया । जैसे ही वह पिस्तील वाला आदमी वहां

[श्री हर्षदेव मालवीय]

पकड़ा गया उसी दिन बाजारों में जनता में यह बात फैल गयी कि ऐसा प्रधान मंत्री ने ही करवाया अभी जो कुछ रे साहब पर हुआ। उस के बारे में हमारे भूपेश जी ने और ऋषि कुमार जी ने मदरलैंड से पढ़ कर सुनाया कि किस प्रकार का घातक श्रीर गंदा और झुठा प्रचार यह कर रहें हैं। तो मैं कहना चाहता हूं कि इस तमाम चीज को ग्राप ठीक संदर्भ में देंखे। केवल मात्र कुछ लोगों का पागलपन यह नहीं है । इस के पीछे मेथड इन मैंडनेस है । इसके पीछे कुछ शक्तियां हैं और देश की और विदेश की जिन्तयां उस के साथ लगी हुई हैं जो चाहते है कि भारत के वर्तमान शासन को पलट दिया जाये : भारत की वर्तमान नीतियां बदली आयें । भारत श्रवनी एक धार्थिक नीति देश में और अपनी एक विशेष नीति विदेश में चला रहा है। उस नीति को यह बदलना चाहते हैं क्योंकि यह नीति यु०एस० ए० की बर्ल्ड स्ट्रेटेजी है यह सुट नहीं करती है । इसलिये वह यहां के शासन को बदलना चाहते हैं और अपनी कोई पिट्ट सरकार को स्थापित करना चाहते हैं । रे साहब के कांड को इसी बैंकग्राउड में देखा जाना चाहिए थीर में यह कहना चाहता हं कि ग्राप को बहत सर्तक रहने की जरूरत है। ग्रीर हत्यायें होने वाली हैं। ग्रीर इस किस्म के हमले होने वाले हैं। शान्ति से हमको नहीं बैठना है। यह बिलकुल साफ कहा गया है। कोलबी जो सी० ग्राई० ए० का चीफ है उसने कहा है कि हमारी तो यह घोषित नीति है कि हम गवनैमेंटस को डिइस्टैबलिश करें। उन्होंने कहा है कि कुछ देशों में कुछ हमारे चन्द बोस्त हैं उन को हम थोड़ी सी मदद देंगे तो उस से वह हमारे थोड़े से दोस्त उस देश की नीति को इस प्रकार बदलवा देंगे कि जिस से वह ग्रमरीका के हित में चली जायेगी । तो यह वडा भारी पडयंत्र है और निवेदन करूंगा कि हमारे जनसंघ के भाई, हमारे राजनारायण जी और हमारे दूसरे नेतागण किसी मास्टर माइन्ड के हाथ की कठपुतली हैं। मास्टर माइन्ड एक जगह बैठा हुआ है और आर०एस०एस० का एक फासिस्ट दाप है और वह उन को चला रहा है उस आर०

एस० एस० को आप कंट्रोल करें, जनसंध को कंट्रोल करें आप तो उस के मोहरे हैं और उसी तौर पर आप इस्तेमाल होते हैं:

(Interruptions)

तो मैं कहना चाहना हूं कि हम को मर्तक रहने की जरुरत है। हम को आप लोगों से अपील करनी है कि अभी जैसा शास्त्री जी ने कहा, मैं उस का समर्थन करता हूं, दलगत तौर से इस बात को मत देखिए आज राष्ट्र पर बड़ा भारी खनरा आ रहा है। हम सब मिलकर काम करें। भारत माना के प्रति हमारा प्रेम, भारत माना के प्रति हमारी देशभिक्त, भारत की और भारतीय जनता की उन्नति यही हमारा लक्ष्य होना चाहिए। धन्यवाद।

SHRI M. KADERSHAH (Tamil Nadu): Sir, I condemn with utmost sincerity the deadly attack on the Chief Justice of India. There is no place for violence in democracy and no political party can survive without democracy. We have seen in the past that those who took violence as weapon in their bands were ruined by their own weapon.

Sir, parliamentary democracy is not only the best but the most suited to our conditions. It is to be nourished as cur illustrious predecessors who had dedicated their time and life for it. But the account of the last fifteen years has shown that there is a sense of frustration and it is added with the non-responsive attitude of the Government leaders.

The present state of uncertainty and the political vacuum in decisions given by Parliament, the indirect disobedience of the machinery to the higher policy-making bodies, lack on the part of political leaders to stress, exert and to shape the final execution is all responsible for this confusion and chaos. But I am sorry to state that the Home Minister in the other House has remarked yesterday:—

"You are aware of the persistent efforts made by Opposition friends on the floor of Parliament and a section of the press at character assassination and the increasing attempts that are being made here and outside to shatter confidence and the credibility of the people in the efficacy of parliamentary system of democracy and our ability improve the lot of our people."

This is the statement of the Home Minister in the other House. I never expected such an irresponsible statement will come from Mr. Brahmananda Reddy. Instead of analysing the root cause for this violence and inspiring peoples' confidence in parliamentary democracy he has made wild allegations on the opposition. The persons should be sent to a refresher course in the constitutional law and should be given a thorough training in the functioning of parliamentary democracy before they are appointed as Ministers and called upon to further in the cause of parliamentary democracy so dear to the people. Ignorance is j a bliss for them to occupy a position j is a privilege. Sir, if this was the pattern of the speech made by the Home Minister, I am not much surprised about the other speakers of his party. The statement speaks about his insincerity to the cause to get away by merely a hallow slogan like this and keeping the file shut for all time and it is not expected of the country's Home Minister. He should not shirk his responsibility as he has done in the previous cases. He should ponder over the situation sincerely. The blame, the responsibility, the prosecution, onslaught, I do not know why Government does not take upon itself the favourite line of argument that J.P., his movement, foreign hand, C.r.A., smugglers etc. are all responsible for this. Mr. Bhu-pesh Gupta has forgotten the good old days when J.P. considered to be godfather of their party. Sir, one thing is clear that J.P.'s movement has become a nightmare for some of my friends sitting on the right and opposite.

Fortunately, Kennedy was born in America, otherwise his assassination would also have been attributed to the J. P. movement. I would like to point out at this moment that the Jana Sangh leader Shri Din Dayal Upadhyaya, was murdered and the mystery is not yet solved.

Similarly, the Marxist leader of West Bengal, Mr. Hcmanta Bose, was murdered in cold blood. But no action has been taken by the Government so far. Thirty-two Marxist workers were murdered in Kerala alone in the last 1.1)2 years. No symptom of sympathy was shown by the Goveniment all these days. I would like to point out at this moment that the opposition was not so vivulent in attributing these charges to Mrs. Gandhi or to Mr. Borooah as they are doing now.

Sir, I now come to the second aspect of the problem, that is, the circumstances and precautionary measures taken for the safety of judicial personalities. If you kindly recall the statement of Mr. Om Mehta the following day, he said the security arrangements were there for Ministers because they had to do a lot of touring and meet people, while the Supreme Court Judges were not required to do anything of this sort. This is a most funny argument and is baseless and misleading. The judges belong to an important wing of the State and perform delicate duties in respect of controversial issues. Their lives and security should be the highest responsibility of the State as their duty involves interpretation and protection of the laws of the State. It is regrettable that the Government takes action only after an incident occurs. But in this case. even after four days had passed, no clue was unearthed. Sir, it is said that the Chief Justice was going in his car along with three others. The assassin came all alone and put the grenades in the car. I do not know that they were doing all this time. How did it happen? How did they fail to catch the culprit redhanded? All this gives me doubt. But as far as this case is concerned, I can quote some other cases in which the Government failed to bring the culprits to book. For example, in the Nagarwala case, the Government has failed to investigate and find out the culprits. Similarly, the Daman Collector, Mr. Chopra, was murdered in a mysterious manner. There was no arrest of anybody in that case. Recently, three high police officials were murdered in Mizoram, but the Government has not arrested anybody so far. But as far as this case is concerned, the Government, though it has not been able to catch

[Shri M. Kadershuh]

the culprit, has caught the chappals of the culprit. It is very humorous.

Sir, it may be recalled that previous attempts on former Chief Justices Mahajan and Hidayatullah and Justice Grover indicated well to the Government that they are too open to the misguided public -.inner against the misdeeds and non-responsive attitude of the Government and deserve adequate protection. It is shocking and ill-conceived on the part of the people who are responsible for the maintenance of security that a third rate Deputy Minister, whom the people will not like to see or hear, is provided with all types of security personnel, while the Judges of the Supreme Court, to whom the people go for justice—not only people, even political parties have to go to court sometimes-are not provided with a single security personnel. Does any Minister or Deputy Minister have the capacity or the guts to address any public gathering without the help of 1,000 security personnel? They are the representatives of the people. They must enjoy the confidence of the people. The judges are not the representatives of the people. They are the representatives of the State. This distinction must have been borne in mind by the Government in making proper arrangements for the safety of the judges.

Sir. lastly 1 would like to remind the Government as well as my CPT friends that to derive a parallel and call the Samas-tipur. Allahabad and Delhi incidents as part of a larger conspiracy and to blame and denigrate the members of the Opposition parties and JP for creating an atmosphere of personnel hatered and character assassination is nothing but a futile, abortive, mischievous and politically motivated attempt which has not succeeded so far and which will never succeed. The Home Minister will be wholly responsible for this. The people are fed up and they will not and they have not been misguided by this propaganda carried on by this machinery. It is really unfortunate that, when the Mathew Commission is looking into the Samastipur case, when the U.P. Government is considering the incident at Allaha-

bad and when the top Delhi police and the CB1 people are busy with the case of attack on the Chief Justice, the Communist and the Congress members are making wild and baseless allegations which are naturally followed by counter-allegations. They must have some patience at least till the inquiries are over. Therefore, Sir, I would appeal to the Government that the root cause of the people's anger, their problems, their sense of frustration, their agony. their miserable plight of living, corruption, electoral reforms, etc. must be gone into sincerely with a sense of dedication and purpose and the machinery of Government must be response-oriented to check this madness on the part of the misguided and ill-conceived actions of a few disgruntled individuals and it is of no use blamiDg the Opposition members. Thank you. Sir.

श्री जगदीश जोशी (मध्य प्रदेश) : माननीय उप-सभापति जी, प्रश्न श्री अजितनाथ रेकी गाडी के ऊपर बम फैंकने का नहीं है। प्रश्न हिंसा की मनोवृत्ति के व्यापक रूप से बढ़ जाने का है ग्रीर इस हिंसा की सिलसिला ग्रीर दोनों लोगों ने हिसा की इस बढ़ती हुई प्रवृत्ति की बाबत जो कहा है उस पर सरकार को गंम्भीरता से सोचना पड़ेगा। यह मामला हम यह कह कर नहीं टाल सकते कि इसमें सी०बी० ग्राई० का या के० बी० जी० का हाथ है या किसी ग्रन्य तत्व का हाथ है। इसकी बनियाद में जाना जरुरी है। मेरा धन्दाजा यह है कि पुराने इतिहास से लेकर आज तक जितनी भी राजनैतिक हत्याएं हुई हैं उनके पीछे एक निश्चित प्रयोजन रहा है। चाहै मिश्र के सम्राट हो, चाहे बेबिलोनिया रहा हो, युनान रहा हो या फारस के बादशाह रहें हों, दुनिया के भिन्न हिस्सो में हिसा होती रही हैं। इन हिन्साओं का कोई न कोई सीधा लक्ष्य रहा है। राजनैतिक हत्याद्यों के पीछे मुख्य लक्ष्य रहा कि किसी प्रकार से शक्ति ग्रहण कर ली जाय। ग्राप जानते हैं कि युनान के शहर के धन्दर धरस्तु ग्रीर प्लेटो को जहर पिला दिया गया और वह भी जनता ने पिलाया । इस प्रकार की घटनायें इतिहास में हुई हैं। ये घटनायें प्रनन्त-

काल से चली था रही है। हमारे देश में भी जब जब इस प्रकार की घटनायें बढ़ी हैं तो जनता में विश्वास पैदा करने के लिये बौद्ध और जैन धर्म का प्रादर्भाव हुआ। यह बात भी इतिहास में है कि किस प्रकार से गलत प्रचार करके रिजया बेगम को गद्दी से उतार दिया गया। इस प्रकार का वातावरण पैदा कर दिया जाता है, इस प्रकार से झठा प्रचार किया जाता है कि एक हिंसा का वातावरण देश में पैदा हो जाता है। मैं निवेदन करना चाहना हं कि हमारे देश का गृह विभाग इतिहास के पन्नों से भी सबक ले श्रीर इतिहास की इन नजीरों को वर्तमान के परिपंध्य पर देखने की कोश्रिण करें-क्या घटनायें तीन चार-पांच माल में हुई हैं? उनका जरा अन्दाज किया जाए। एक घटना हुई बैंकों का राष्ट्रीय-करण; संपत्ति का एक मुलाधार जो बैकों के जरिए स्पए पैसे संपत्ति पर एक संकृत्रित वर्ग का एकाधिकार था, वह राज्य ने छीन लिया, अपने हाथ में ते लिया। कुछ लोगों को वंश परम्परा के ब्राधार पर बृत्ति मिला करती थी, राज्य ने किसी भी कारण से--एक परिवर्तन वादी कारण हम उसको कहते हैं, इसरे कहते हैं हमने स्वार्थ के लिए किया लेकिन संपत्ति के मुलाधार को, एक वंग परम्प-रागत मिलने वाली व्यवस्था को तोड़ दिया गया ग्रीर उसके साथ साथ यह जो चीज संपत्ति के परम्परागत मूल स्रोत्रो में कुठाराचात करके किया गया है पूरा नहीं हुआ है. और पूरा होने को बहत बाकी है। उसके साथ ही साथ क्या किया गया ? परमाणु बम का विस्फोट करके हिन्दुस्तान दुनिया में छटवी ग्राणविक शक्ति बन गया। ग्रौर क्या चीज हुई ? मिक्किम के भारत में ग्रा जाने से इस देश का गौरव बढ़ा, सीमा बढ़ी, एक हिस्सा जो पिछड़ा था जड़ गया। चारों भीर घटनायें हो रहीं हैं राष्ट्रीयना भी बढ़ रही है ग्रीर ग्राधिक नियन्त्रण भी दीला करने की पूरी कोशिश हो रही है और इसके साथ साथ भ्रष्टाचार का जो बहुन उपदेश सनने को मिलना है ग्रीर जो हिन्द-स्तान के बड़े भ्रष्टाचार का स्रोत था तस्करों का, लम्बा चौहा गिरोह उन पर मरकार ने बबर्दस्त कुठाराघात किया। ये बातें सत्य हैं कि नहीं ?

ये चार-पांच घटनायें तीन-चार साल के ग्रन्दर हुई कि नहीं, ग्रीर ग्रगर इन घटनाश्रों की प्रक्रिया चलती जाती है तो उसकी हानि किसको होगी? वंश परम्परा वाले नरेशों को होगी, पूराने बैंक मालिकों को होगी ग्रौर जो सिक्किम की ग्राजादी पर हमला करने थे उनको होगी और जो दुनिया की ताकतें नहीं चाहती थीं कि हिन्दुस्तान ग्राणविक शक्ति बने उनको तकलीफ हुई। हिन्दुस्तान के खेत और खलिहान में काम करने वाली की उससे तकलीफ नहीं है। तब वह किस प्रकार ग्राच-रण करेगा ? ग्रौर उनके ग्राचरण की एक प्रक्रिया बन जाती है और वह प्रतिया किसी न किसी तरह प्रदर्शित की जाती है। इसकी शक्ल जो कुछ बना दी जाये, इसका स्वरूप जो कुछ बना दिया जाय, उम एक बड़ी छाया के नीचे छुटपुट हिन्साम्रों को प्रोत्साहन दिया जाता है ताकि राष्ट्र के लिये. देश के लिये, विकास के लिये बनने वाली ग्रास्था की जड़ को काट दिया जाये। मैं इसके पीछे किसी दल के ऊपर भारोप नहीं करुंगा, मैं किसी व्यक्ति के ऊपर भारोप नहीं करुंगा। लेकिन उस मनोवृत्ति के ऊपर भ्रारोप करुंगा जो देश के भ्रन्दर भी है देश के बाहर भी है ग्रीर जो चाहता है इस देश के स्थायित्व को संकटपूर्ण स्थिति में डालें। तो मेरा निवेदन था कि हम इस बात का ग्ररण्य रोदन क्यों करें कि साहब, सी० ग्राई० ए० का हाथ है या के० जी० बी० का हाथ है। मैं साफ तौर पर उप-सभापति जी, आपकी आका से गृह मंत्री जी से निवेदन करना चाहता हं: वे वद्य की तरह कठोर बनें।

ग्रगर ग्राज दुनिया में लोग सी० ग्राई० ए० को जानते हैं, कें० जी० बी० को जानते हैं तो हम भी 60 करोड़ का देश हैं, कोई छोटा-मोटा देश नहीं हैं, कोई हम फ्रांस जर्मनी नहीं हैं. कोई हम हालैण्ड डेनमाकं नहीं हैं कि कोई सी० धाई० ए० या के जी बी हमारे तक्ते को हिला देगा। हमारा गुप्तचर विभाग सुदृढ़ होना चाहिए। मैं मंत्री जी से इस बात का ग्राण्वासन चाहंगा कि प्रापको जो कुछ भी खर्च लेना है संसद् से लीजिए हिन्दुस्तान के गप्तचर विभाग को कठोर और कारगर बनाइए ताकि देशी और विदेशी ताकतीं का मुकाबला [श्री जगदीण जोणी]

175

हम फौलादी हाथों से कर सकें। दया और करुणा के बल पर हत्या और हिंसा की धारा को रोका नहीं जा सकता है और मैं आपसे कहूंगा, अगर धर्म-आस्त्र के पन्ने में हत्यारों के लिए दया का शब्द लिखा हो तो उसको फाड़ कर फैंक दीजिए। एक नया अध्याय जोड़ कर दण्ड की व्यवस्था की जाए।

जो न देह तोहै दंड कठोरा ।

यह जरुरी बात है कि राष्ट्रीय ग्रान्दोलन की हमारी एक परम्परा रही है। मैं यह निवेदन करना चाहता हूं कि कुछ शक्तियां हैं जो राष्ट्रीय ग्रान्दोलन के गर्भ से निकली हैं और जिन्होंने कुछ पीड़ा सही हैं, कुछ तक्लीफें मही हैं। ये चाहे भटक भलें जायें कहीं न कहीं, लेकिन उनकी ग्रात्मा में, ग्रचेतना में, राष्ट्रीयता में ग्रीर राष्ट्रीयता के मूल्यों के प्रति पीड़ा रहती है। लेकिन कुछ शक्तियां देण में ग्राजादी के बाद बनी है. जो पैदा हुई हैं :—

जाके पैरा न फटे विवाई, सो क्या जाने पीर पराई। तो उनको इस बान का धन्दाजा नहीं है, उनको देश की राष्ट्रीयता का अन्दाजा नहीं है देश की पीड़ा का अन्दाजा नहीं है, देश के दर्द का अन्दाजा नहीं है। और कुछ अक्तियां ऐसी भी हैं जिनका नियंत्रण देश के बाहर से होता है। तो मैं यह कहना चाहता हुं कि इन प्रक्तियों को इस आधार पर विभाजित करिये । हम इन शक्तियों को देखते हैं और महसुस करते हैं, हम उनको बर्दाण्त करते है और बर्दाण्त करना भी चाहिये। मैं यह बात कहना चाहना हूं कि इनमें से जो ग्राधकचरे दल हैं, भले ही वह शक्ति में बढ जायें, साहसी दिखलाई पड़ें, लेकिन मैं म्रापको बतलाना चाहता हूं कि उनके मन में करणा नहीं होगी । लेकिन जो दल राष्ट्रीय ग्रान्दोलन से निकले हैं, वे चाहे पहिले सरकारी पक्ष में रहें हों, एक बार उनके मन में कोई बड़ी हिसा करने से पहिले. दया ममता और करूणा का भाव जरूर ब्रा जागेगा क्योंकि वे इसी तरह के संस्कार में पले हुए हैं, सरकारी पक्ष के पश्चिक रहे हैं और उनमें कभी कभी पुराने संस्कार या ही जायेंगे। उनके विचारों में जो मतभेद है, यह मैं समझ सकता हं। क्योंकि बाब की परिस्थिति भिन्न है।

विचारों में जो मतभेद हैं वे समझ में आ सकते हैं, नीतियों में जो मतभेद हैं वह समझ में आ सकते हैं। नीतियों के साधार पर भ्रापरण और नीतियों के आधार पर कर्मयह बात समझ में थ्रासकती है। लेकिन जब सारी नीतियों को छोड़कर सारी शक्ति किसी एक व्यक्ति के ऊपर केन्द्रीत हो, किसी एक व्यक्ति के खिलाफ महम पैदा कर दी जाय, ग्रंपनी नीतियाँ को दरकिनार किया जाय, तब इस तरह की बात समझ में नहीं ग्रासकती है। यह कह दिया जाय कि ग्रमुक 'क' ग्रच्छा है ग्रीर 'ख' खराब है। एक दल में सब की समर्थक नीति होती है, ग्रगर उस नीति के ग्रन्दर श्री ग्रोम मेहना जी चच्छे हैं, तो मैं खराब नहीं हो सकता हूं। ग्रगर मैं खराब हंती श्री फ्रोम मेहता खराब नहीं होने चाहिये। इस तरह से एक दूसरे में फर्क की प्रकिया बांधी जारही है है इस देश के अन्दर एक दो ब्रादमी के प्रति और उनके प्रति हिंसा का महोल तैयार किया जारहा है।

जो हमारे माननीय सदस्य ने कहा था कि गान्धी जी की हत्या के पहिले हिसा का बातावरण तैयार किया गया था। मुझे यह बात मालूम है कि छोटे छोटे कस्बों में कहा जाताथा कि गान्धी जी इस देश को पाकिस्तान के हाथ बेच रहे हैं और वे इस देश का 60 करोड़ रुपया देना चाहते हैं तथा ये सब कुछ मुसलमानों को दे देंगे। इस तरह की तमाम चीजें उस समय कही जाती थी गांधी जी के बारे में ग्रीर इस तरह से गांधीजी के खिलाफ जहर फैलाया गयाथा। ब्राज हम उसी तरह की बात श्रीर उसी तरह का वातावरण देख रहे हैं स्रीर इस तरह का प्रचार हमारे देश में कुछ भाई कर रहे हैं। लेकिन उस समय भी देश की सरकार उतनी ही कमजोर थी जितनी बी ब्राज है। मुझे दर्द के साथ कहना पड़ता है कि अगर समय रहते सरकार नहीं चेतेगी तो जिस तरह से गांधी जी चले गये, उसी तरह की बात और उससे भी बड़ी घटना कभी भी हो सकती है। इसलिए मैं निवेदन करना चाहता हूं कि इससे पहिले कि कोई भंगकर घटना हो जाय, सरकार को मारी माकुल तैयारी कर लेनी चाहिये।

एक सवाल में और कहना चाहता हूं और वह यह है कि हमारे माननीय मदस्य श्री भूगेण गुप्त ने बड़ें

जोर शोर से यह कहा यहां पर कुछ लोग बम छौर हत्या का प्रयोग करते हैं। मैं यह कहना चाहता हं कि इस देश में, गान्धी जी और गीतम के देश में, जहां हमने अहिंसा द्वारा आजादी ली वहां हमारे बीच में इस तरह की कोणिश हो कि श्रहिमा श्रीर हत्या का इस्तेमाल किया जाय, तो इसके लिए कानून कटोर बना हस्रा है और कानुन के अन्दर उस व्यक्ति को लाया जाना चाहिये, यह मेरी मान्यता है। मैं और भी कहना चाहता हं। या तो यह दुनिया रहेगी या हथियार रहेंगे, वह स्थिति आने वाली है। इतनी बात में जरूर कहना चाहता हं कि हथियारों के मामले में जो नरमी बरती गई है, जो सकती नहीं बरती गई है उस पर भी गौर करना जरूरी है। हथियारों ने जानवरों को खत्म किया, लोगों को खत्म किया, इकैतियां पडीं । इसलिये मेरा कहना है कि हथियारों के कानन का भी संशोधन होना जरूरी है ताकि उनका इस्तेमाल नियंत्रित हो सके और ढंग से हो सके।

Discussion under

जहां तक माननीय मुख्य न्यायाधीश पर प्रहार का मामला है वह निन्दनीय है. विशेष रूप से इसलिए भी निन्दनीय है कि हिन्दुस्तान के बड़े न्यायाधिपति के ऊपर प्रहार इस देश के साथ, इस देश के न्याय के साथ, संविधान के साथ ग्रौर लोकशाही के नाथ एक बडामखौल है। मैं निवेदन कर रहा हं कि सरकार इन सब चीजों की जांच कराए।

मैं एक बात और बताना चाहता हूं। कुछ ऐसे तत्व हैं जो छोटे छोटे बच्चों के मदरसे चलाते हैं। इन मदरसों में जहर की ट्रेनिंग दी जा रही है। यह ट्रेनिंग सारे हिन्दुस्तान में हो रही है, देहातों में हो रही है। मैंने कई बार इस बात को कहा है कि आप सारे प्राइमरी स्कलों को राष्ट्रीय बनाइए, सरकारी कर दीजिए, भले ही पेड के नीचे बैठ कर स्कल चलाना पड़े, लेकिन व्यक्तिगत हायों में, निजी संस्थाओं के हाथों में देश की लिखाई-पढाई को मत रखिए। ग्राज हो क्या रहा है ? बंगाल में रेल में 500 ग्रादमी घुस जाते हैं, इलाहाबाद में एक डिब्बे में 100 बादमी घुम जाते हैं. कोई नियंत्रण नहीं रह गया है। आप शिक्षा की पद्धति में ग्रामल परिवर्तन की बात सीचिए, नहीं तो ऐसी पीढी बनेगी जो हिसा पर विश्वास रखेगी, देण के

मल्यों को गिराएगी और देश जो प्रगति के रास्ते पर है और 200 माल पीछे चला जाएगा।

Rule 176

श्री राजनारायण : श्रीमन्, मुझे बड़ा श्रकसोस है कि बहस क्या और बात कहां को चल रही

श्री स्रोउम् प्रकाश त्यागी : ददं कहां, दवा कहां।

श्री राजनारायण: हमारे यहां कहावत है कि "खुर्पा का व्याह हंसुया से।" प्रस्ताव यह है '20 मार्च 1975 को भारत के मध्य न्यायाधीण की हत्या के प्रयास के संबंध में चर्चा । इस पर चर्चा हुई ?

श्री उपसमापति : ग्राप कहिए, ग्रीर किसी बात पर मत जाइए।

श्री राजनारायण : पहले मैं यह चाहंगा कि इसका संशोधन कर दूं-'20 मार्च 1975 को भारत के मृख्य न्यायाधीश के साथ किए गए अभद्र व्यवहार के संबंध में चर्चा ।

थीमन्, हमें जितने परिचित, एक्स-मिलिटरीमैन मिले उनसे हमने बात की। खगर बाप मौका दें, ब्लैक बोर्ड हो, चाक हो तो मैं सदन के माननीय सदस्यों को समझा दूं कि आखिर यह ग्रेनेड है क्या। ग्रेनेड की यह शक्ल होती है। उसके ऊपर एक पिन होता है, फिर एक स्प्रिम होता है, लीवर होता है। अगर यह पिन हट जाय तो बड़ी मजबती के साथ स्प्रिंग को दबाया जाता है, बरना चार सेकेंड के बन्दर वह फट जायेगा। जब पिन हट गई तो वह प्राइमड हो जाता है, दैट मीन्स ३८ इज रेडी फार एक्शन (अर्थात वह काम -में लाया जायेगा) । यह तमाम अखबारों में ग्राया है कि जो दोनों ग्रेनेड थे उनमें पिन नहीं था। हाथ स्प्रिंग पर हो तो रूमाल में कैसे बांध दिया, रूमाल में कैसे बंध गया, फिर कागज में कैसे लवेटा गया, फिर कागज में लपेट कर चीफ जज साहब की मीटर के खले शीणे से कैसे गिरा, यह मेरी समझ में नहीं आया। कोई साबित कर दे कि इस तरह से ग्रेनेड चलाया जा सकता है। यह बात विल्कुल झटी और बिल्कुल गलत है। जिस ढंग से ब्राज इस सदन में इसकी चर्चा कराई गई है उस चर्चा का कराना ही हिसा को बढ़ाना देना है, मैं इस नतीजें पर पहुंच रहा है। देखिए, इस की

[थी राजनारायण]

Discussion under

मार हाथ से होती है करीब 25,30 गज की दूरी तक यह जा सकता है, और अगर राइफल से छोड़ा जाय तो 150 गज को दरी तक यह जा सकता है। श्रीर यह फटता है 45 डिग्री पर । यह 90 डिग्री पर नहीं फटता। मैं इसीलिये कल शाम को सदन से उठ कर गया था कि यहां ब्राज इस पर चर्चा होने वाली थी। मैं सुप्रीम कोर्ट गया था । वहां बहुत से एडवोकेट्स से मिला। मैंने उस जगह को देखा और जिस फाटक से चीफ जिस्टम निकले थे उस फाटक के चपरासी का बयान लिया । मेरे साथ दो और खादमी थे । उस चपरासी ने कहा कि हां, वह इस फाटक से गये और लाल बत्ती की जगह गाड़ी खड़ी हो गयी और इधर से ग्रादमी ग्राया और गाडी का जो शीशा खला हुआ था उससे उस में बम रख दिया। वहां पर एक सिपाही भी था। वहीं पर तिलकनगर का पुलिस थाना भी है और वहां तमाम सिपाही खड़े हुए थे। कितनी ही वहां दकानें हैं। वहीं पर टैक्सी स्टैंड है लेकिन फिर भी वह ब्रादमी भाग कर चला गया। कैसे चला गया? कि ो ने उस को पकड़ा नहीं ? क्यों नहीं वह गिरफ्तार किया गया और आज तक उस का कोई पता नहीं चला। मेरी समझ में नहीं ग्राता कि ग्राखिर यह सरकार चाहती क्या है। भाई भपेण गप्त, ग्रगर चीफ जस्टिस से कोई महब्बत तुम को बाकी हो तो हमारी बात मुनो।

श्रो सुबमण्यम स्वामी : भाई नहीं, कामरेड कहिये ।

श्री राजनारायण : यह देखो, यह एक पोस्टर है और इसे हम ने सभी मंगाया है। जनाव के बाद गरीब जनता के हाथों पिटे। यह देश के दूश्मन अब उताक हैं, हिसा पर, लुट मार पर। सनाजवाद को रोकने ' के लिये, ग्राजादी को बेचने के लिये वे चाहते हैं कि पैदावार घटे, महंगाई बढ़े, बेचैनी बढ़े। जनता सावधान। इस को किस ने निकाला है। इस को निकाला है उत्तर प्रदेश कांग्रेम कमेटी, 19 कैंसर बाग, लखनऊ ने। वहां से यह प्रकाशित हम्मा है। यह तमाम शहरों में सौर बाजारों में, तमाम दीवारों पर यह पोस्टर टंगा हुन्ना है। मैं पूछना चाहता हूं कि ब्राज हिंसा को बढावा कीन दे रहा है ? इस पोस्टर को भूपेश जी ले कर पह लें। एक पोस्टर और मझे नहीं मिला क्योंकि

के० कुमार जी अभी घर में नहीं थे। उस में लिखा है कि यह राष्ट्र के दूश्मन हैं--रावण, कूम्भकर्ण और उस में इन तमाम लोगों की शक्ल दिखायी गयी है। उस में श्रदलबिहारी बाजपेयी हैं, चौधरी चरण सिंह है और राजनारायण, चन्द्रभान गप्त है। इन तमाम लोगों को उस में दिखाया गया है । (Interruption) अब बेहयायी अधितयार मन करो । श्री भूषेण जी यह पोस्टर देखिये। यह जयप्रकाण नारायण जी का चित्र है और यह तमाम दिल्ली की गलियों में और सड़कों पर यह छपा हम्रा पोस्टर धाप देख सकते हैं। यह आज सब जगह बांटा जा रहा है। तो मैं पूछना चाहता हूं कि याखिर यह घणा कौन फैला रहा है । सांप्रदायिकता विरोधी प्रकाश प्रेस, फोन नं० 588367, बाल इंडिया सांप्रदायिकता विरोधी समिति दिल्ली की है। बाद में नाम है श्रीमती सुभद्रा जोशी। भूपेश गुप्त जी यह पोस्टर कीन छाप रहा है। ग्रखबारों पर मत जाओ। यह देखों कि यह हिसा कौन फैला रहा है। यह देख कौन फैला रहा है। यह घणा कौन फैला रहा है । तो जब हर्षदेव मालबीय धौर भूपेण गुप्त जी तो ग्रखबारों को पढ़ने लगे तो मैंने भी उठ कर इन पोस्टरों को मंग-वाया और कल मैं वह भी ला दंगा। श्रीमन. इस को धाप सदन के पटल पर रखवा लें। अब मैं उस घटना पर आना चाहता है जो इलाहाबाद में घटी । इलाहाबाद में लोगों को कार्ड मिलताथा। यहां बहुत से लोग हैं जो दिल्ली के प्रेस के लोग थे। इलाहाबाद के हाई कोर्ट का जो फाटक है उससे कोई घुस ही नहीं सकता था । हमारी गाड़ी गई, हमें रोक दिया गया । इसके बाद मान लीजिए जहां चेयरमैन साहब की कुर्सी है वहां पर रस्सी लगी हुई है, वहां तक हम पहुंच सकते हैं ह्वाइट कार्ड से ग्रीर हमको यही कार्ड दिखाना पडता है, जिसमें राजनारायण लिखा हुआ है । बिना कार्ड दिखाये कोई मैटल डिटेक्टर तक पहुंच ही नहीं सकता है वह यहां पर लगा हुआ है। जब तक यह कार्ड न हो, तब तक पुलिस अफसरान को न दिखायें तब तक वहां कोई आ ही नहीं सकता था। वकीलों के लिए तो बार ऐसोसियेशन ने व्यवस्था की थी चीफ जस्टिस से मिलकर ।. . .

(Interruption) अब मैं आदरणीय मदन से यह पूछना चाहता हं कि वहां गोविन्द मिश्रा कैसे गये ? उनके पास कार्ड नहीं था । कोई वकील, कोई काला कोट पहने हुए जो कि इला-हाबाद बार ऐसोसिएशन में रजिस्टर्ड नहीं है वह नहीं जा सकता था । उसके लिए भी बार एसी-सियंशन पास देता था । वह कैसे गया ? तीन लोग गर्य एक साथ। एक डाइरेक्टर आफ इंफार्मेशन उत्तर प्रदेश, मिसेन साहनी, दूसरा डिप्टी डाइरेक्टर ग्राफ उत्तर प्रदेश, ध्रव मालवीय, इन दोनों के साथ वह तीसरा ब्रादमी मिश्रा गया जो एक अखबार निकालता है। उसका अखबार कांग्रेस का प्रचार करता है। ... (Interruption) ...। मुझे यह कहना है कि उस समय भी हमने कहा कि यह चादमी आया कैसे ? हम लोगों को मालुम नहीं था। जब हम लोग उठे हैं तब हमको यह बताया गया कि आज तो पालियामेंट में बड़ा हंगामा हुन्ना। काहे भाई? इंदिरा जी की जिन्दगी पर खतरा। इंदिरा जी की जिन्दगी पर खनरा राजनारायण से नहीं है। हमने तो प्रतिज्ञा की है मानेंगे नहीं, मारेंगे नहीं। 6 मार्च का यहां प्रदर्शन था, उसमें क्या नारे लगते थे? 'हाथ हमारा नहीं उठेगा चाहे जो भी जुल्म करो।' मगर यें बोलतें हैं। सुप बोले तो बोले, छलनियां भी बोले जिसमें 72 छेद । सारा प्रदर्शन माति-ग्रहिमा का प्रतीक था। इनका कम्युनिस्टों का बम लेकर चलता है, भाला लाठी लेकर चलता है। जब जब इनका प्रदर्शन हुआ सबने रेखा । मैं पूछना चाहंगा कि मिश्रा जब वहां गया तो वह राजनारायण को मारने के लिए क्यों नहीं गया ? क्योंकि इस समय सारे देश में कहा जा रहा है कि इंदिरा जी का दूशमन नम्बर 1 राजनारायण है। सारे देश में यह प्रचार किया जा रहा है।

शीमन्, मैं पहले कभी नहीं कहता था, आज कहता हूं कि हमारे वकील शान्ति भूषण जी को कांग्रेस की ब्रोर से कितनी बार धमिक्यों दी गई। यह क्यों नहीं कहा गया कि शान्ति भूषण को मारने के लिए गया ताकि राजनारायण की पैरवी न करें ? यह क्यों नहीं कहा गया कि वह जज को मारने के लिए गया क्योंकि वह जज ईमानदारी से फैमजा करेगा और डर था कि वह ईमानदारी से फैसला करेगा तो प्रधान मंत्री चारों खाने जित्त । प्रगर वह किसी को मारने के लिए गया तो राजनारायण को मारने के लिए गया, शान्ति भूषण को मारने के लिए गया । ग्रगर वह गया किसी को मारने तो वह जज को मारने के लिए गया।

(Interruption)

एक माननीय सदस्य : आपको कैसे माल्म हुआ ?

श्री श्रामलाल यादव (उत्तर प्रदेश): ये जज और शान्तिभूषण तो उस न्यायालय में रोज ही रहते थे। क्या उनके लिए इतनी व्यवस्था की गई थी?

श्री राजनारायण: थाप जानते हैं कि मैं शुरू से कोर्ट में गवाह के रूप में नहीं गया। कोर्ट में मैं कभी गया ही नहीं और प्रधान मंत्री जब गवाह के रूप में गयी तब मैं गया। वह भी इसलिए गया ताकि पता हो कि प्रधान मंत्री में कितने गट्स हैं। प्रधान मंत्री कितना झुठ बोल सकती हैं, किस दर्जे का झुठ बोल सकती हैं।

श्री मुलतान सिह (हरियाणा) : गलत बात है।

थी राजनारायण: डी० एस० राठी जो कि कल पकड़े गए कुरुक्षेत्र में पुलिस के जरिए वह कौन हैं? इसने चीफ जस्टिस सुप्रीम कोर्ट के ग्रापाएंटमैंट के विरुद्ध हाई कोर्ट में मुकदमा दाखिल किया था इसलिये इस राठी के साथ पुलिस ने अभद्र व्यवहार किया जब कि चंडीगढ़ में चीफ जस्टिस सुप्रीम कोर्ट ग्रीर चीफ जस्टिस पंजाब हाई कोर्ट उपस्थित थे। श्रीमन्, भागने वाला घादमी पहले कहां गया ? जो गहवाल भवन है उसकी जाकर मैंने देखा है वह गढ़वाल भवन कम ऊंचा है ग्रीर वहां से भाग कर हरियाणा भवन में ठहरा। हरियाणा भवन में क्यों टहरा ? क्योंकि हरियाणा भवन बंसी लाल के नियंत्रण में है। श्रापको बताना चाहता हूं कि सुप्रीम कोर्ट में 700 एडबोकेट हैं। मैं यह पूछना चाहता हूं कि सबोंच्च न्यायालय के सबोंच्च जज को मारने की हत्या करने की साजिय हो और सर्वोच्च त्यायालय के वकील सहानुभृति में मिलने न जायं।...

श्री सुलतान सिंह: उपसभापित महोदय, श्रानरेबल मैम्बर जो इस हाउन में कह रहे हैं क्या वे इस हाउन से बाहर भी कहने को तैयार हैं?

भी राजनारायण: विल्कूल ।

श्री मुल्तान सिंह: यह बिल्कुल झुठी ग्रौर देवुनियादी बात कह रहे हैं।

श्री राजनारायण: हाउम में नहीं कुरूक्षेत्र में भी कहने के लिए तैयार है।

श्रो सल्तान सिंह: क्या ग्रानरेबल मैम्बर ने, जब पुलिस इन्कवायरी कर रही थी उम बक्त यह बात

श्री राजनारायण : ग्राप पुलिन से जाकर पूछिए।

श्री मुल्तान सिंह: गलन ग्रीर झूठ बान हाउस के सामने कहते हैं।

श्री राजनाशयण: सर्वोच्च न्यायालय के मुख्य न्यायाधीण पर हुई इस घटना पर एडबोकेट्स साहन्-भति के लिए भी नहीं गए, क्यों ? सब लोग यह कहते हैं कि मामला झठा है। मामला कपोलकल्पित है। सरकारी तौर पर बड़े प्लान के तहत यह सारी घटनायें हो रही हैं।

श्री रणबीर सिंह: यह राजनारायण जी की योजना थी।

श्री राजनारायण: इमरजैंसी पर बहस हो रही थी। वह इमरजैंसी पर बहस पुरी न हो सके इसके लिए भी माजिश की जा सकती है। आज जडिशियरी को अपने हाय में कीन कोन करना चाहता है ? राजनारायण ? मैं 50 बार कांग्रेसी राज में जेल गया हं. . .

श्री रणबीर सिंह: इन्होंने की शिश की सुप्रीम कोर्ट के चीफ जस्टिस पर बम गिराया जाए ताकि इनका काम चल सके।

श्री राजनारायण: मैं चाहता है कि इस इंग से हिसात्मक बातावरण पैदा न किया जाए । यह बड़ा गलन काम किया गया है जो इस सदन में इस ढंग से हिसात्मक वातावरण पैदा करने के लिए इस की चर्चा का विषय बनाया गया । यह यहां पर रखना ही नहीं चाहिए था । इसको कंडोम करना चाहिए था छौर निन्दा होनी चाहिए थी सरकार की । भूपेश गुप्त जी बह रहे हैं एल ० एन ० मिश्र का जो बांड है वह इन्हीं के कारण है। मैं जिस्मेदारों से कहना चाहता है कि

एल ० एन ० मिश्र वहां जा नहीं रहे थे उनको जबर्दस्ती भेजा गया। क्योंकि एक ज्योतिषी ने उनको वतलाया था कि तुम्हारी जिन्दगी पर खतरा है। भपेश गुन्ता जी को सारी बातों की जानकारी है। जब एन ० एन ० मिश्र के मरने की खबर बाई और जब उनके घर पर प्रधान मंत्री कंडोलैंस करने गई तो उनकी पतीह ने कहा कि तुम उनसे इस्तीफा तो नहीं ले सकी, किन्तू जान जरूर लेली।

माननीय सदस्य : विल्कुल झठ वात है।

श्री राजनारायण: मैं बापसे कहना चाहता है कि एल० एन० मिश्र की हत्या (Interruption) इलाहाबाद का काण्ड (Interruption), चीक जस्टिम की कार पर बम फैंकना यह सब इनका प्लान ₹ (Interruption) यह ब्लाइण्ड बम भी हो सकता है; जो बेकार रहता है। इस तरह से देश के ग्रन्दर हिंसा का वातावरण तैयार मत करो । यह देग बच्चा नहीं है। मैं ग्रहिसा का पूजारी है। हमारे डिप्टी चेयरमैन साहब जानते हैं कि हमें डा॰ लोहिया ने कहा था और सन् 1948 में हमने यह प्रतिज्ञा ले ली थी कि अंग्रेजों के विरुद्ध तुमने तलवार उठाई. पिस्तौलवाजी की, बमबाजी की, लेकिन यह सरकार देशी है, लेकिन पाजी है फिर भी इसके विरोध में हिसा मत करना । मैं यह माफ कहना चाहता हूं कि हमें मारने के तीन प्रयास किये गये, लेकिन जिसको राखे साइयां, मारि सके न कोई । मैं इसकी चर्चा करना नहीं चाहना हूं... (Interruption) मैं यह कहना चाहता हूं कि जब इस प्रकार का प्रयास किया गया तो मारने वाले की एम्बेसिडर गाडी सडक में फंस गई। जब मैं बनारस पहुंचा तो लोगों ने बताया कि इस प्रकार का प्रयास किया गया है। मुझसे कहा जाता है कि तुम इन्दिरा गांधी के पीछे क्यों पड़े हो . . (Interruption) में यह जहना चाहना हं कि मेरा इन्दिरा जी के प्रति कोई व्यक्तिगत देश नहीं है, कोई राग-देश नहीं है। लेकिन हम श्री भूपेण गुप्ता से यह जरूर कहना चाहते हैं ग्रीर कांग्रेसी मिलों से भी कहना चाहते हैं कि ग्रगर ग्राप इस देश के ग्रन्दर शान्ति चाहते हो, व्यवस्था चाहते हो तो कम्म्निस्टों का साथ छोड़ो । 5 जून को पटना में क्या हुआ ? कांग्रेसी एम० एल० ए० जयप्रकाश जी की मारने बाले थे फलेना राम एम्बालकार

वे; कमरे में इन्दिस दिगेड का दफ्तर था... (Interruption) अगर आप देज की जनता की रक्षा करना चाहते हैं, देश में शान्ति ग्रौर व्यवस्था कायम करना चाहते हैं तो श्राप देश के ग्रन्दर हिसा का वातावरण मत बनाइये ।

Discussion under

SHRI HIMMAT SINH (Gujarat): Mr. Deputy Chairman, Sir, i would have been inclined to ignore Mr. Rajnarain altogether for his comic performance. But he has a tendency to treat certain matters in his own way-to terat gravity with levity and make light of ponderous matter. I know what exactly is running in his mind. He wants to run with the hare and hunt with the hound. I do not know what exactly he himself is. But, let me remind him of the attempt he made on a previous occasion when he spoke in this House and made certain references about what appeared in Hindustan, a Hindi daily of Delhi. He then said that one Gauri Shankar Sahai had gone to Sri Lanka in order to ascertain the facts about the death of Lai Bahadur Shastri.

Do you remember what you said at that time? I will tell you...

SHRI RAJNARAIN: I have said it and 1 will say it again . . .

(Interruption)

SHRI HIMMAT SINH: And I am today going to expose you. You are part of the same strategy which is being played in this country

(Interruption)

SHRI RAJNARAIN: Point of order, Sir

[The Vice-Chairman (Shri V. B. Raju) in the Chair]

(Interruption)

SHRI HIMMAT SINH: I know what you are up to . . .

SHRI RAJNARAIN: Point of order.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): What is your point of order V

श्रो राजनारायण: पहले वह बैठें, नहीं तो हाउस ण्डजानं कर दीजिए । दे शृह लनं द लेसन । मेरा पौइन्ट ग्राफ भ्राइंट यह है कि गौरी शंकर सहाय से मैं ग्रोर श्रीमती ललिता शास्त्री मिले ये ग्रौर लालबहादुर की बात्मा ने जो बात कही है यही बात कही है... (Interruption) ... इस पर पूरी बहस हो।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No, there is no point of order.

SHRI HIMMAT SINH: You are part of the game which is being played in this country and I know what your purpose is. You then became the advocate of Gauri Shankar Sahai on that day: today you have become the advocate of somebody else. What you said Gauri Shankar Sahai was... about (Interruption) You said on that day that Gauri Shankar Sahai an ordinary man had spent R; 10.000 on his trip. What sort of propaganda you are going to make ...

श्री राजनारायण: तो ग्राप जांच करा लो कि लालबहादर शास्त्री की हत्या कैसे हुई ? जांच हो जानी चाहिए । सदन की कमेटी बैठा दी ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order please.

SHRI HIMMAT SINH: It was simply in order to get a story by ostensibly talking to Shri Shasti iji's Soul through the medium of a mysterious girl there in Ceylon, so as to seek confirmation from Shri Shastriji's Soul that he had been murdered in Tashkent. You came out with this story...

SHRI RAJNARAIN: Yes. 1 did... (Interruption)

SHRI HIMMAT SINH:... with the purpose of . . .

(Interruption)

श्री राजनारायण: श्रीमन, लालबहादर जी की बात्मा ने कहा वि इस बात को बन्फर्म कराना । अगर [श्री राज नारायण] लिता कन्फर्म कर दे तो समझना मैं लालबहादुर शास्त्री हैं। और लिता जी ने उसको कन्फर्म किया।

SHRI HIMMAT SINH: What I am saying is that that particular incident...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You address the Chair, not him.

SHRI HIMMAT SINH: That particular story had no relevance; that was fabricated according to Mr. Rajnarain's ugly mind. The real point was that Marshal Grechko was coming to this country. This story was therefore concocted and was published in a section of the press in order to vitiate the whole atmosphere, in order to create differences amongst ourselves and our friends and in order to give an impression as if something mysterious had happened and some people were responsible for what had happened to Shri Lai Bahadur Shastri in January 1966. You are inclined to say all these things ...

THE VICE-CHAIRMAN (SHRI V. B. RAJU) : Do not address him.

श्री राजनारायण: श्ररे, धर्म तेजा की स्त्री की चिट्ठी है। हमको वह चिट्ठी मिल गई है, श्रोरिजिनल। उसको फुल पढ़ ढूंगा कल ही। किस तरह से लाखों रुपया नेश्चनल हैरल्ड के लिए सांगा है।

SHRI SHYAMLAL CiUPTA (Bihar) : What is the relevance of that story ?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You had your say. You please sit down.

श्री राजनारावण: यहां पर प्रधान मंत्री की चाटु-कारिता नहीं चलने देंगे । यह राज्य सभा है, इन्दिरा सभा नहीं है ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No, you cannot interfere like that. You cannot interfere when others are speaking.

SHRI HIMMAT SINH: By giving a fabricated story, Mr. Rajnarain then wanted a propaganda to be made outside. . . (*Interruptions*)

SHRI RAJNARAIN: I would say in the House also. I have requested so many times in this House that an Inquiry Commission should be set up.

SHRI HIMMAT SINH: Again tomorrow whatever Mr. Rajnarain says here will be given wide publicity in the press and a wrong impression can well be created about the entire debate that might take place in this House this evening.

What I want to say now is that we have therefore to think seriously about the incident which happened with the Chief Justice. Mr. Vice-Chairman, there are three aspects of the whole question: political, the role of the press, and the activities of foreign agencies. Here is what was published in the "Sunday Standard" of March 23rd. It says: "... the attempt on the life of Mr. A. N. Ray, Chief Justice of India, as the beginning of an armed revolution in the country." It goes on to say: "The Chief Justice had been chosen as the first target because he was a supporter of the establishment and the present immoral Government." Then, it goes on to say "We hope that in future he will pronounce his judgments not protecting the political interests of the Indira Government, but based on lawful opinion. We want him to safeguard the judiciary against the slavery of political power.'

SHRI HARSH DEO MALAVIYA: From where are you quoting?

SHRI HIMMAT SINH: This is from the Sunday Standard. They are quoting some sort of a note which they might have received or their sister-paper has received, because it says: "A two-page hand-written communication received today at the office of Praja Nili, a sister-weekly publication of the Indian Express, described the attempt on the life of Mr. A. N. Ray as the precursor to a revolution." What I mean to

Discussion under

say is this. Here are elements in this country who lose no opportunity to create an atmosphere of hatred, indulge in vilification and character assassination, and we were witness to the manner and method which they employed against the late lamented Lalit Narayan Mishra. Day in and day out the Minister was needled. Day in and day out, outside in the press an atmosphere of hatred and po>son was created. From character assassination to physical assassination is a small step. This is what happened at that time. They succeeded in doing away with a man who was loyal to his principles. He was a stalwart in the party and he was a source of great strength to the Prime Minister. The target at the moment is the Prime Minister. All sorts of mechanisms are being employed in order to see that the Prime Minister becomes more pliable. A philosophy of dialogue also is being propagated, so that through that dialogue the Prime Minister's independence, the Prime Minister's own authority may be undermined and she might become more pliable, but, the Prime Minister is made of different stuff. The Prime Minister is not going to yield to anyone, to any force in the world. The Prime Minister is interested in looking after the interests of this country, in advancing the country in the set direction of progress, socialism and amity with friendly countries, the socialist countries of the world. This is what our friends opposite do not like. So, when they fail in their attempt to make the Prime Minister more pliable, a toy in the hands of some interests or some people, the other method which they try is to eliminate those whom they consider to be unwanted in this country. The very name, which has been given to their leader, Loknayak, reminds me of what we used to hear in our student days, viz., the Volk-Fuhrer. Loknayak is its literal translation-Volk means people and Fuhrer means leader. The same sort of strategy was employed by the storm troopers of Germany under Hitler, as is now being sought to be employed against the elected representatives of our people. For, it was only a little while ago Mr.

Rajnarain mentioned that MPs from Gujarat will not be allowed to enter the State of Gujarat. (Interruptions). We are the elected representatives of Gujarat and we should have no right to enter the State and, who is to determine that ? It is Mr. Rajnarain and his kind. The language, the approach and the attitude are exactly in line with what we used to hear in Fuiope in the mid-thirties with advance of Fascism there, and we know what happened in Europe and what it led to. We are not going to allow this to happen in this country under any circumstances. Rajnarains may come and Rajnarains may go, but this country's march to its cherished goal will never be deterred.

Now. Mr. Vice-Chairman, something has been said about foreign agencies.

I know. I do not want to mention names. If the big powers think that their strategy has failed, that their foreign policy has misfired, that they have to withdraw from Vietnam and Cambodia as it now seems evident, if they have to shed tears about their failure in Israel and the Arab World, what do they concentrate upon '.' They concentrate upon their declared doctrine of destabilisation, and which is the country where they consider this to be very important? Whether they like it or not, India is by far the most important country in the world today and in their reckoning they have found this country intractable; in their reckoning they have found this as a big impediment in the fulfilment of their strategy and their own interests as they have conceived- them. And therefore what we see today is dangerous not only from the point of view of India but also from the point of view of the whole world and from the larger interehis of humanity at large.

Therefore it is necessary to understand these elements in their true colours; it is necessary to dissect them, analyse them and expose then:...

(Interruptions)

SHRI G. LAKSHMANAN (Tamil Nadu): Sir. 1 rise on a point of order. He is showing his hand this side and says, some elements. I take very strong objection. 1 want your protection. He should not use those words.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no point of order.

SHRI HIMMAT SINH: Mr. Jaiprakash N a ray an. their leader, is supposed to fight corruption. (Interruption). He is bogus, and his whole campaign to fight corruption is meaningless. It is not based on truth. We have experience of what happened in Gujarat. Mr. Rajnarain, you too were saying about fighting corruption. You wanted to dissolve the Assembly. The Assembly was dissolved. But where are those fighters of corruption? Because they have not been able to fight corruption and keep the promises which they made to the people during their campaign, they are coming out now with another onslaught against democracy. They have recently declared that in Baroda they are going to stage a march, organise a morcha. Why? Because the Tenth Convention of the Indo-Soviet Cultural Society is going to take place there towards the end of the month. That is why they have chosen Baroda as the locale for their activities. And Mr. Rainarain does not realise his responsibility: he echoes this very dirty sentiment which is being expressed in Gujarat through the press. And he says that Members from Gujarat should not be allowed to enter the Stale. We shall look after ourselves. Don't worry. Mr. Rajnarain need not bother about us. I throw a challenge. Let him come to Ahmedabad and see where the public opinion lies, whether the people are behind our party or whether there is any sympathy for people like Mr. Rajnarain.

श्री राजनारायण: श्रीमन्, गुजरात भारत का है, हम भारत के नागरिक हैं, गुजरात के बारे में बोलेंगे । ये राजनीति के कल के दुधमृहे वच्चे गुजरात के बारे में बोलने से मुखे नहीं रोक सकते SHRI HIMMAT SINH: I, therefore sound a warning even to the Government These events can lead to very serious consequences. Government should therefore take serious notice of what has happened and Like all possible measures to see that the dirty game fails

SHRI VEERENDRA PATIL (Karna-(aka): Sir. I rise to condemn with all the vehemence at my command the dastardly attack on the Chief Justice of the Supreme Court on the 20th of this month. Sir. I have been hearing the speeches of the hon' ble Members but I am very sorry to say that the discussion is not going on right lines. Most of the Members—1 do not say all the Members-who have participated in the discussion, it seems, came prepared to the House to hurl charges against each other. Sir. whether it is the Samastipur incident, whether it is the Allahabad incident, whether it is the incident of Tilak Road, today nobody either in this House or outside is in a position to say whether an individual is behind these incidents or whether any orgainsed party is beind these incidents. I think nobody is in a position to say that. But what is that we are hearing here. Membeis are hurling charges. It seems they have already come to the conclusien as to who is responsible for these incidents. If the hon"ble Members of this House have come to any conclusion, then there is no point in our discussing it. Then why not advise the Government of India to do away with the Mathew Commission, to do away with the investigation that is going on by the C.B.I, and to do away with all the investigation that is fining on if you have already come to a conclusion, if you are quite confident about what you have said just now?

Sir, with a little experience of administration I can humbly submit to this House whenever an incident occurs they are very serious incidents, according to me, because I belong to a party which has implicit

faith in non-violence. I have implicit faith in non-violence. Sir, whenever any such incident occurs where a very important personality is involved and whenever an enquiry is going on, whether it is judicial inquiry or an inquiry on behalf of the C.B.I., T must submit to this House that it is the duty of every Member of this House, in all fairness to the inquiry, that we should not utter anything that is. going to prejudice the inquiry. We should not titter anything that is going to come in the way of impartial inquiry that is going to be held.

Some Members said that the C.I.A. is responsible. Some of us said that the K.G.B. is responsible. Sir, I would like it to make it very clear whether it is the C.I.A. or it is the K.G.B., 1 do not want to use the word detest, but I hate both these organisations and I feel that both these organisations should not have any place in our country.

It is said that the C.I.A. is carrying on its activities. Mr. Malaviya had brought so many books. It appears he is in possession of lot of literature so far as C.I.A. activities are concerned. I earnestly appeal to him why not you pass on that information to the hon'ble Home Minister. Why not you persuade the hon'ble Minister of Home Affairs to take action against the C.I.A. ? We are one with you if you want this House to pass a resolution against the activities of the C.I.A. We want to say that the C.I.A. should be wiped out from our land. But why is this not being done? You are repeating again and again that the C.I.A. and the K.G.B. hand is there. That only shows that this Government is incompetent to find out as to who is responsible. If the C.I.A. activities are growing in this country, you demonstrating your incompetence. If you are competent you curb the activities of the C.I.A. and the K.G.B. We do not have any sympathy. I am sorry to say that whenever on that side and on the 8RSS/75-7

corner of this side somebody speaks they never conclude any speech without uttering the words "right reactionary" and "left adventurist". I think we are all right reactionaries and Mr. Niren Ghosh is a left adventurist, and the only socialists, the only progressives, if there are any, are sitting on that side and on the corner of this side! We are all reactionaries. Thank God, we have not been condemned as antinationals! We have been condemned so far only as reactionaries and procapi-talists. This is going on. Sir, so far as this incident is concerned, I must say that discontentment and frustration is growing in this country. I do not want to go into that controversy as to who is responsible for that, because we are not going to serve any cause by going into the details. But the fact remains that discontentment is growing and frustration is growing. So, when discontentment and frustration is growing, we cannot shut our eyes to it. We are the representatives of the people. This is the supreme body, the supreme House of this land. We have to see the writing on the wall. We have to see why this frustration is growing, why discontentment is growing. We have to go into the root of this problem. Merely by passing resolutions, merely by condemning these activities or incidents, merely by hurling charges against each other, I think we are not going to solve the problem. I can quote one instance because I was in charge of the Public Works Department. If the dam is full, it is the duty of the engineer to open the floodgates. If he does not open the floodgates, what happens ? The dam would be breached, and the whole area under the dam will be flooded with water. What is happening today? The reservoir of anger is full; the reservoir of discontentment is full: the reservoir of frustration is full. It is the duty of everybody here, whether he is sitting on this side or on that side, to channelise this discontentment, not by violence but by nonviolence. We have to give a way out. Otherwise, it will breach, it will explode. Sir. as I said, we believe in non-violence. am

[Shri Veerendra PatilJ

Mr. Bhupesh Gupta, condemning violence. Sir, you were also in Hyderabad. I was also in (Interruption) Hyderabad. From 1946 to 1949 what is that we mind Mr. Bhupesh Gupta about the violent was fought the Raza-kars and Telengana movement which was launched by we do not disown it. his party. If they have felt that this violence is not going to serve any cause and if they have got faith in nonviolence, we will be grateful to RAJU): Mr. Patil, you please finish now. their party. But when he condemns violence and all that, he must also know that at one time, they had implicit faith in violence. I do not knew whether they have got that faith even now only addressing you. in violence. If they have no faith in violence, the country is grateful and I will be grateful to them.

SHRI BHUPESH GUPTA: Since you have raised that point, kindly listen. We never had this 'implicit" business; we never had this 'implicit' approach.

SHRI SUBRAMANIAN SWAMY: You are explicit.

SHRI VEERENDRA PATIL: You disown the Telengana movement; it is all right.

SHRI BHUPESH GUPTA: Suppose a Fascist comes and attacks me, surely I can hit back. Therefore, I am not a Gandhiite like you. I do not know what kind of a Gandhiite you are.

SHRI BANARSI D.*S : So you were a Fascist at that time?

SHRI BHUPESH GUPTA: Don't mislead Morarji Desai is a violent person. He killed 105 people in Bombay and 20 in Ahmedabad when people peacefully demanded a linguistic State. Let us not go into that.

{Interruption}

SHRI VEERENDRA PATIL: Sir, I reminded you because you also come from that area to which I belong and both of us had the privilege of being members of

the Hyderabad Assembly at that time. very happy today; 1 have heard our hon. friend, those elements who are indulging.

Nothing beyond that. Sir, I want to caution all the state of the

SHRI BHUPESH GUPTA: I say, we are

THE VICE-CHAIRMAN (SHRI V. B. Don't address him.

SHRI VEERENDRA PATIL: Sir, 1 am

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You pass on to the next point.

SHRI VEERENDRA PATIL: I have come to the concluding part of my speech. Sir.

Sir, I am taking this opportunity to caution all those elements which are indulging in violence that by indulging in violence they are only giving a handle to the Government to justify the continuance of the emergency against which we are all fighting agitating.

Lastly, Sir, I would say that we have to find out the root cause of all these things. My only suggestion to you, to this House and through you to the Government of India is this: We are appointing so many committees. But, why not appoint a committee consisting of members of both the Houses Of Parliament to go into this question? Let them tour the entire country; let them mix vwith the people; let them have interviews with the cross-section of the people ; let them find out why violence is growing, who are responsible for it. whether it is because of some individuals or because of frustration, or because of the economic crisis and so on; and then let them submit a report to this House. If such a Committee is constituted, Sir, I think the purpose would be served and this committee would be doing the greatest service to this country and to the democratic institutions.

With these words, Sir, I conclude. Thank vou.

श्री कल्प नाथ (उत्तर प्रदेश): ग्रादरणीय उप-सभाष्यक्ष महोदय, मैं जस्टिम रे के ऊपर जो हत्या करने का कुचक किया गया है उसकी घोर शब्दों में निन्दा करता हं । ब्रादरणीय श्रध्यक्ष महोदय, सन 48 के पहले हिन्दस्तान में हिसा, घणा और मल्क में हत्या का घटमोसफियर फासिस्ट ताकतों ने पैदा किया जिसके कारण महात्मा गांधी को हिन्दस्तान की ग्राजादी के 6 महीने बाद हत्या कर दी गई थी । प्राज सन 71 में बंगला देश की लड़ाई के बाद इसी तरह का वातावरण हिन्दस्तान के विरोधी दल फासिस्ट ताकतें, दुनिया की साम्राज्यवादी ताकतें सब मिलकर प्रधान मंत्री के विलाफ हिंसा और घृणा का वातावरण फैलाए हुए हैं। मैं श्रापसे कहना चाहता हं कि विरोधी दल हिन्दुस्तान में एक अन्धकार की पिक्चर खींच रहे हैं। बेकारी है, अय्टाचार है, भखमरी है और चारों तरफ अन्धकार है। देश में प्रकाश नाम की कोई चीज नहीं है।

ब्रादरणीय उपसभाध्यक्ष महोदय, जब हिन्दुस्तान के हिन्द महासागर में, दियगो-गाणिया में अमरीका नेवल-बेस बना रहा है उस वक्त में जब पाकिस्तान को दनिया की साम्राज्यवादी ताकतें हथियार दे रही हैं तब देश की जनता को एक होना चाहिए और देश के विरोधी दलों को एक होना चाहिए ऐसे वक्त में ग्राज हिन्दस्तान की प्रतिकियाबादी और दक्षिणपंथी ताकतें मल्क में हिसा और घणा और मार-पीट का वातावरण पैदा कर रही हैं । क्यों ? मैं चैलेंज के साथ कहना चाहता हं कि हिन्द्स्तान की 27 वर्ष की हुक्मत में जितने बड़े-बड़े काम इन्दिरा गांधी ने नेतृत्व में हुए उतने हिन्तस्तान के परे इतिहास में कभी नहीं हुए । क्या बंगला देण का यद्ध जीतना दुनिया के इतिहास ग्रीर हिन्दस्तान के इतिहास की सबसे बड़ी घटना नहीं है ? क्या राजाओं का प्रिवी पर्स समाप्त करना एक महान समाजवादी कदम नहीं है ? क्या बैंकों का राष्ट्रीय-करण करना मोनोपली हाउसेज पर एक जबर्दस्त धमाका नहीं है ? क्या ग्राई०सी०एस० के प्रिवेले इ खत्म करना एक महान कान्तिकारी कदम नहीं है ? क्या सिक्किम की समस्या को हल करना दुनिया की राजधानियों में

हलबल मचाना नहीं है ? क्या शेख ग्रव्यस्ता से समझौता करना हिन्दुस्तान के लिए सबसे बड़ा काम नहीं है ? यह सारे काम हुए हैं जिन पर देश की जनता को गर्व करना चाहिए। मैं चुनौती देता हूं राजनारायण जी हिन्दस्तान के इतिहास का एक पन्ना भी हम को दिखा दें जिसमें इतने बड़े काम हुए हों जितने इन्दिरा गांधी के नेतृत्व में हुए हैं । ग्राज इन्दिरा गांधी के खिलाफ कौन है ? वे खिलाफ हैं जो देश की जमींदारी की समाप्ति के खिलाफ थे, जो देश के समगलर्स की गिरफ्तारी के खिलाफ थे, जो देश की बामपंथी ताकतों के खिलाफ हैं, जो मोनोपली हाउसेज के साथी हैं । ग्राज विश्व की साम्राज्यवादी ताकतें उस घडी का इन्तजार कर रही हैं कि हिन्दुस्तान में आग लगे और हम उस आग को बुझाने के लिए ग्रयना दमकल लेकर दौडें । मगर हम देश के विरोधी दलों को साफ कह देना चाहते हैं कि ग्राग बझाने वाली विदेशी ताकतों के दमकलों में पानी नहीं होगा बल्कि पेट्रोल होगा जो ग्राम बझाने की जगह हमारी 27 वर्षों की बाजाद देश की सम्पूर्ण उपलब्धियों को जलाकर नष्ट कर देंगे छौर पून: देश गुलामी की जंजीरों में जकड जायेगा । हिन्दस्तान का परमाण्विक राष्ट्र बन जाना दूनिया के किसी शक्तिशाली देश को बर्दाण्त नहीं है । हिन्दुस्तान की प्रतिक्रियाबादी ताकतें ग्रौर दुनियां की साम्राज्यवादी ताकतें दोनों मिलकर हिन्दुस्तान की प्रधान मंत्री को एक डायनेमिक लीडर-शिप को खत्म करना चाहती हैं । धादरणीय उपसभा-ध्यक्ष महोदय, मैं ग्रापसे कहना चाहता हं भीर देश की संसद के माध्यम से हिन्दुस्तान की जनता को बतलाना चाहता हं कि ग्राज कातिल की तलवार श्री रे की गर्दन पर उठाई जा रही है, यही कातिल की तलवार इस देश की प्रधान मंत्री की गर्दन पर भी उठने वाली है । मैं इस देश के गृह मंत्रालय से कहना चाहता हूं कि हिन्तुस्तान में महनतकण जनता, हिन्दुस्तान की विका क्लास, हिन्दस्तान के ग्रादिवासी गिरिजन ग्रीर हिन्दस्तान के मजदूरों की अगर हक्मत हिन्द्स्तान में कायम रखनी है तो ग्रापको ला एण्ड ग्रार्डर की ताकत को मजबत करना होगा । हमारे श्री राजनारावण जी यहां पर बातें करते रहते हैं । इन्होंने भाषण दिया कि श्री लालबहादर गास्त्री को जहर इन्दिरा गांधी जी ने दिलवाया, इन्होंने भाषण दिया कि इन्दिरा गांधी ने, संजीव गांधी ने श्री एल० एन० मिश्र की हत्या करवाई ।

श्री कल्प नाथ]

199

मैं उनसे कहना चाहना हं कि ग्राप किसी जमाने में समाजवादी भ्रान्दोलन के प्रहरी माने जाते थे, लेकिन ग्राज ग्राप पंजीवादी गराबखाने के प्रहरी बन बैठे हैं। मैं उनसे पुछना बाहता हं कि हिन्दस्तान की प्रधान मंत्री की नियत पर इतना अक क्यों ? हर बात में इन्हें इन्दिरा गांधी दिशाई देती हैं । कहीं बम फटा तो कहते हैं कि इन्दिरा गांधी ने बम फोड़ दिया । मैं इन लोगों से कहना चाहता हं कि सरकार की ताकत बहत मजबत होती है। विरोधी दल अगर तिल के वराबर हैं तो सरकारी पार्टी पहाड के बराबर है। हमने पिछले 27 सालों से इस देश में जनतन्त्र को कायम रखा है. बाट देने के अधिकार को कायम रखा है। हिन्दुस्तान की जनता को इस बात का गर्व है कि उसने इस देश में प्रजातन्त्र को कायम रखा है। धगर इस देश में पालियामेन्टरी डेमोकेसी कायम नहीं रहती, ऐसेम्बलियां नहीं होती तो श्री राजनारायण जी को धौर उन जैसे लोगों को भारत की संसद में ग्रनाप-सनाप बोलने का ग्रधिकार भी नहीं होता । कांग्रेस ने देण को समाजवाद का रास्ता दिया है। हिन्दस्तान में पिछले 27 माल से संग्रीय प्रधा चल रही है। हिन्दुस्तान की जनता समाजवाद के रास्ते पर बागे बढ़ रही है। इसलिए मैं यह कहना चाहता हं और विनम्न निवेदन करना चाहता है कि देश के अन्दर इस तरह की बातें नहीं होनी चाहिएं । पहले श्री एल० एन० मिश्र की हत्या हुई । उसके बाद इलाहाबाद में श्रीमती इन्दिरा गांधी के ऊपर श्री गोविन्द मिश्र का हमला हुआ । मैं हिन्दस्तान की संसद में ईण्वर की अपथ लेकर कहना चाहता हूं कि भारतीय लोक दल के नेता चौधरी चरण सिंह ने अपने बंगले में कहा कि प्रधान मंत्री की इत्या की बात कही भी । ... (Interruption) श्री श्याम लाल यादव इसके गवाह हैं जो चरण सिंह की गाँटीं बी० के० डी के भ्राल इण्डिया जनरल सेत्रेटरी थे। ... (Interruption)

श्री क्रोम् प्रकाश त्थामीः श्रीमन्, मेरा पाइन्ट घाफ बार्डर है

(Interruption)

श्री राजनारायण: श्रीमन्, देखिये, इस तरह की बार्ने कही जा रही हैं ...

(Interruption)

श्री श्रोम् प्रकाश त्यागी: मेरा पाइन्ट आफ आईर यह है कि जो व्यक्ति इस सदन में अपने आपको डिफेण्ड नहीं कर सकता है उसका नाम नहीं लिया जाना चाहिए। श्री चरण सिंह के बारे में बात कहीं जा रही है। वे यहां पर हैं नहीं, इसलिए मेरी प्रार्थना आपसे यह है कि जो व्यक्ति अपने को यहां डिफेण्ड नहीं कर सकता है, मंसदीय परम्परा का नियम है कि उसका नाम न लिया जाय।

7 P.M.

श्री राजनारायण: देखिए श्रीमन्, प्रधान मंत्री उस्र में हमसे छोटी हैं, चौधरी चरण सिंह उस्र में उनसे दस-गुना बड़े हैं, उनके बारे में उसने ब्रसत्य बयान कराया । ग्रमत्य बयान करना तुम्हारे मंह में शोभा नहीं देता । इन्दिरा गांधी की राजनीति में क्या हैसियत हैं ? कहीं से, तिक्हम से, प्रधान मंत्री बन गई...

श्री करूप नाथ : धादरणीय उपसभाध्यक्ष महोदय, राजनारायण जी को मैं जानता हूं। मैं जानता हूं, धाप में कुछ वैत्युज हैं। मैं ईश्वर की शपथ नेकर इस पालियामेन्ट में कहता हूं कि चौधरी चरण सिंह ने ग्रंपने क्वार्टर पर प्रधान मंत्री की हत्या की बात कही थी। (Interruption)

भी राजनारायण: मैं फिर कहता हूं यह झूठ है। ग्रनावण्यक ढंग से . . .

श्रो कल्प नाव: जो मही बात है बुरी लगती है.... (Interruption)

श्री स्नोम् प्रकाश त्यागी: ईश्वर की सौगन्ध खाकर, जो बादमी यहां अपने को डिफेंड नहीं कर सकता, उसके बारे में कहना शोभा नहीं देता है...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): He must be having information with him. He is responsible for what he is stating.

श्री धोम् प्रकाश त्यागी: मैं यही कह रहा हूं कि जो प्रादमी यहां पर डिफेंड नहीं कर सकता उसके बारे में यहां नहीं कहा जा सकता।

श्री राजनारायण: पहला सवाल यह है कि ईण्वर में वह विश्वास करते हैं कि नहीं ? कल्पनाथ राय ईण्वर में विश्वास करते हैं—ईण्वर क्या है ?

SHRI BHUPESH GUPTA: There is no ruling needed. I am not saying what should or should not be said about it. If

he wants a ruling to be given, then 90 per cent of my friend Rajnarain's speech will not be there. Why go in for this kind of thing 7 He can say against my party or your party.

श्री राजनारायण : हम तो यह कहना चाहते हैं जो चरण मिह के बारे में कहा वह पूर्णतया अमत्य हैं।

SHRI S. P. GOSWAMI (Assam): Charan Singh is not here. Therefore, Rainarain will have to defend him.

श्री कल्प नाथ : बादरणीय उपसभाध्यक्ष महोदय, मैं जिन बातों को आपके सामने कहे हूं, मैं ईण्वर में विण्वास करता हं, मैंने पालियामेन्ट में भाकर शपय ग्रहण किया है. और राजनारायण जी ने ईश्वर की शपथ नहीं ली है । मैंने ईश्वर की शपथ ली है। जब एल० एन० मिश्र की हत्या हुई ...

(Interruption)

श्री राजनारायण : जपय लेने वाले मब झुठे हैं।

श्री कहव नाम: जब एन० एन० मिश्र की हत्या हुई और यह समाचार पुरे हिन्दुस्तान के लोगों के बीच में आया, तब चौधरी चरण सिंह के निवास में बहुत से एम् रएल रएर मौजूद थे, तो उनकी प्रतिकिया थी कि बस से एल० एन० मिश्र को नहीं मारना चाहिए था और इन्दिरा गांधी को मारना चाहिए था और कोई नौजवान ऐसा ब्राना चाहिए... (Interruption) ... यह कहा है।

श्री राजनारायणः सब झठ है।

श्री कल्प नाथ : ग्रादरणीय उपमनाध्यक्ष जी, यह वही राजनारायण जी हैं जिन्होंने चरण सिंह को कहा है कि मुग्रर मस्तिष्क हैं; उन्होंने कहा है वे दलबदलू हैं; उन्होंने कहा है कि विभीषण हैं; उन्होंने कहा है कि हिन्दस्तान के सबसे बड़े कुकर्मी हैं चरण सिंह चेयर मिह है।

श्री राजनारायण : हां, हमने विभीषण कहा है। रावण का नाण करने के लिए विभीषण बनो । ग्रौर कल्प नाथ से भी कहता हंतु भी विभीषण बन जा। (Interruption)

श्री कल्प नाथ: उपसभाध्यक्ष महोदय, राजनारायण जी ने कहा कि चौधरी चारण सिंह बाप की उम्र के श्री राजनारायण : श्रीमन्, में यह कहना चाहता हं कि हमने एक सही मुकदमा पेश किया है और इन्होंने जो यह कहा कि हमने एक गलत और झठा मुकदमा पेश किया है, यह कैमे कह दिया । (Interruption) ब्राज सारी दुनियां जानती है कि प्रधान मंत्री क्या है ?

Rulc.Mf,

श्री गुणानन्द ठाक्र: श्रीमन, मैं यह निवेदन करना चाहता हं कि श्री राजनारायण तो हमेशा ही गलत बात करते हैं. मेहादर्थ, हमार राजनारायण जा नारा नर का समानता की बात करते हैं, लेकिन जिस दिन भारत में प्रधान मंत्री इन्दिरा गांधी बनी, इसके लिए उन्हें माधुबाद देना चाहिये था. बधाई देनी चाहिये थी....

(Interruption)

श्री राजनारायण: जिस दिन प्रधान मंत्री इन्दिरा गांधी बनी, उस दिन धखबारों में यह बात निकली थी कि हम लोगों को एक खबसुरत तस्वीर रोज देखने को मिलेगी । (Interruption) डा० लोहिया ने घपने बयान में कहा था कि इन्दिरा गांधी के प्रधान मंत्री बनने पर कम से कम एक खुबसूरत चेहरा तो रोज ग्रखबार में देखने की मिल जायेगा

(Interruption)

श्री गुणानन्द ठाकुर (बिहार): इन्होंने इलाहाबाद में गलत मुकदमा पंग करके इन्दिरा गांधी के खिलाफ प्रचार किया है

(Interruption)

श्री राजनारायण: श्रीमन, मैं यह कहना चाहना

(Interruption)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I have not called you to speak.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. I have not called you, Mr. Gunanand Thakur. And I have not called you, Mr. Rajnarain.

श्री राजनारायण : श्रीमन्, यह जो बात कह रहे हैं बिल्कुल मुठ कह रहे हैं।

उपसभाध्यक्ष (श्री बी०बी० राजू) : ग्राप दीच में क्यों बोल रहे हैं और इस तरह से महाल को क्यों खराब कर रहे हैं ? ग्रगर इसी तरह से सब बोलते रहेंगे तो किस तरह से सदत की कार्यवाही चलेगी ?

श्री कल्प नाथ : श्रीमन्, में दूसरी वात यह कहना चाहता हूं कि हाजी मस्ताना से जेल में मिलने के लिए श्री बीजू पटनायक गये थे, जो उड़ीना के भूतपूर्व मुख्य मंत्री थे ।

श्री राजनारायण: बिल्कुल झूठी बात है। हाजी मस्ताना से तो श्री यणपाल कपूर मिलने गये थे जिन्हें इन्दिरा गांधी ने भेजा था। (Interruption)श्रीमन्, यह इन्दिरा गांधी की चिट्ठी है जो बीजू पटनायक के नाम भेजी गई है श्रीर में इसको . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I do not allow you.

SHRI RAJNARAIN: Why are you not going to allow me?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I cannot allow you to interfere at every moment.

SHRI RAJNARAIN: He may talk nonsense at every moment. You ask him to sit down.

श्री कल्प नाथ : श्रीमन्, मैं यह कह रहा था कि बीजू पटनायक हाजी मस्ताना से जेल में मिले थे श्रीर कहा था कि तुमको इन्दिरा गांधी ने जेल में डाल दिया है । तुम हमको दस करोड़ रुपया दो श्रीर हम इन्दिरा गांधी को दिल्ली की हकूमत से बाहर निकाल देंगे । यह बात श्री बीजू पटनायक से हाजी मस्ताना ने कही थी।

(Interruption)

श्री राजनारायण : ग्रमत्य है । (Interruptions) श्री कल्प ताथ: श्रीमन्, इनके पार्टी के नेता श्री पीलू मोदी हैं जो हमारे देश में जो मोनोपोली हाउसेज हैं उनके और अमेरिका के एजेन्ट के रूप में हैं।

(Interruption)

श्री राजनारायण: मैं इस बात को चैलेस्ब करता हूं। (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, please.

श्री कल्प नाथ: श्रीमन्, इसी तरह में इनके पार्टी के एक नेता श्री बलराज मधोक हैं। जिन्होंने कहा या जो मुसलमान हमारी माना रूपी गाय को काट कर खाते हैं उनसे दोस्ती की बात करनी तो दूर रही उनकी परछाई पड़ना हम पाप समझते हैं।

(Interruption)

श्री राजनारायण : श्रीमन्, यहां पर पोलिटिकल डिसकशन हो रहा है या 20 तारीख को जो सुश्रीम कोर्ट के मुख्य न्यायाधीश की हत्या करने का प्रयास जो किया गया था उस पर बहस कर रहे हैं ? मैं खापसे निवेदन करना चाहता हूं कि इस विषय पर बहस सदन में नहीं हो रही है ।

श्री कल्प नाथ: मैं विषय पर झा रहा हुं (Interruption) हिन्दुस्तान के अमरीकी एजेन्ट, हिन्दुस्तान में मोनोपोली हाउसेज के एजेन्ट, दोनों मिलकर हिन्दुस्तान की सरकार को हटाना चाहते हैं और इन्दिरा गांधी को गद्दी से निकाल बाहर करना चाहते हैं। क्या दुनियां के लोग इतिहास को भूल गए हैं? जब हिटलर को पावर में आना हुआ तो हिटलर ने कहा कि जर्मन जनता तुम भूखी हो, परेशान हो, इसलिए आओ, मेरे अग्डे के नीचे आओ और इस तरह हिटलर सत्ता में आया था और उसने जर्मनी का सर्वनाल कर दिया।

श्री राजनारायण: हट गई गरीवी ?

श्री कल्प नाथ: मैं जानता हूं, राजनारायण जी, ग्राप, पूंजीपतियों के हाथ में हैं। दस वर्ष से हमारे साथ रहे हैं, मैं इनको ग्रच्छी तरह जानता हूं। मैं ग्रटल बिहारी वाजपेयी का नाम नहीं लेता। उन्होंने कई बातें कहीं हैं। वलराज मधोंक ने कहा है कि हिन्दुस्तान के मुसलमान गाय के खून में, जिसको हम मां कहते हैं, रोटी खाते हैं...

Discussion under

(Interruptions)

श्री राजनारायण: इस तरह की बातें कह कर इन्दिरा गांधी ने बोट मांगे हैं।

श्री गणा नन्द ठाकूर: ग्राज ग्राप सुनिए, ग्राप बहुत सुनाते हैं।

श्री कल्प नाम : उपसभाष्यक्ष महोदय, सी व्याईवाव हमारे देश की सरकार को उलटना चाहता है, धमरीकी सी०बाई०ए० हिन्दुस्तान की सरकार को डिस्टेब्लाइड करना चाहता है। रही बात के०जी०वी० की, तो हस ने 21 बार काश्मीर के मामले पर हमारा साव दिया. बंगला देश के मामले में साथ दिया । हम ने हमारी इकोनोमी को, स्टील की इकोनोमी को, ग्रावल की इकोनोंमी को, सीमेन्ट की इकोनोमी को, कोर सेक्टर की इकोनोमी को बिल्ड-अप करने में साथ दिया । हम उनकी दोस्ती की कड़ करते हैं और उनसे दोस्ती करेंगे । (Interruption) ग्रादरणीय उपसभाष्यक महोदय, पहले राजनारायण जी ममाजवाद के मन्दिर के पुजारी थे लेकिन आज पंजीपतियों की ड्योड़ी के पहरेदार बन कर हिन्द्स्तान की पालियामेन्ट में भाषण दे रहे हैं। रही न्यायालय की बात, क्या हिन्दुस्तान के न्यायालय ने प्रिवी पर्स का विरोध नहीं किया ? बैंकों के राष्ट्रीयकरण के सवाल पर न्यायपालिका ने बिरोध में फैसला दिया । समाजवाद को लाने के लिए हमें गाइडेड डेमोकेसी, गाइडेड जुडीशियरी, कमिटेड जुडीणियरी लानी होगी । तब हमारे सपने साकार होंगे।

भी राजनारायण : इस प्रकार की ग्रध्यक्षता पालियामेंट के गौरव को गिराएगी। मैं भापको चेतावनी देता हं कि एक दिन जनता भाएगी, पालियामेंट के ग्रन्दर घुसेगी, कहेगी हटो ग्रगर कायदे से ब्राप लोग पालियामेंट नहीं चलायेंगे।

उपसमाध्यक्ष (भी बो०बी० राजु) : ग्राप समाप्त करिए ।

श्री कल्प नाथ : ग्रगर राजनारायण जी को देश की जनता में विश्वास है, बोट में, जनतंत्र में विश्वास है तो चनाव का एक साल बाकी है इन्तजार कर लें फैसला जनता कर देगी।

श्रीराजनारायण : बह तो मैं लड्गा ही। (Interruption)

Me 176

श्रीकल्पनाथ : मैं देश की प्रधान मंत्री से ग्रपील करता हूं कि वे इस मुल्क के ग्रन्दर दस हजार स्मगलर्स को जेलों में बन्द करें, मोनोपोली हाउसेज को नेशनलाइज करें। राजनारायण जी, ग्रापकी चुनौती स्वीकार है। इस चुनाव में कांग्रेस पार्टी द्यापके चीपाल का मुकाबला कर लेगी।

श्री राजनारायण : तुम चुनीती क्या स्वीकार करोगे ?

श्री करूप नाथ : ग्रादरणीय उपसंभाष्ट्रयक्ष महोदय. श्री राजनारायण जी....

(Interruption)

उपसमाध्यक्ष (श्री बी०बी० राज्) : ग्रद ग्राप बैठिए ।

श्री राजनारायण : ग्रव यह नहीं चलेगा। ऐसे लोगों को भ्राप निकलवाइए।

ओ प्रोम प्रकाश स्थागी : क्या सुव्जेक्ट है ग्रीर क्या बोल रहे हैं।

श्री कल्प नाथ : सरकार को समस्तीपर बस विस्फीट, इलाहाबाद में प्रधान मंत्री की हत्या के पडयंत्र तथा जस्टिम रे की हत्या के पड्यंत्र का पर्दाफास करना चाहिये ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Niren Ghosh.

SHRI NIREN GHOSH: He has spoken for twenty-five minutes.

श्री कल्प नाम : में एक लाइन बोलंगा।

उपसभाध्यक्ष (श्री बी० बी० राज्य) : ग्रव नहीं . ग्राप वैठिये।

श्री राजनारावण: यह **दया है**?

श्री कल्प नाम : अगर आप को जनतंत्र में विश्वास हैतो...

(Interruptions)

श्री राजनारायण: यह इन्दिरा जी का नमा पी कर श्राया है । जाकर इन्दिरा जी के जते साफ करो मुक्ति हो जायेगी।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. I have called him. Mr. Niren Ghosh.

Discussion undir

SHRI NIREN GHOSH: Sir, my friend, Bhupesh Gupta, has said that Jyotirmoy has said in the other House that it might be a planted affair. Honestly I should tell the House that I am not surprised if it is really so. I want to give you some facts. things are not new.

In 1928, K. C. Banerjee, a secret service agent in those days, was sent to Lahore to build a revolutionary group and he was given a service reward. He went on a dacoity mission in order to rope in some people but he was caught in the train. The Lahore police did not know that he was sent there as a planted agent. So he was sentenced and sent to prison. It was discussed in the Assembly also. Then he blurted out, "I am a Government man; if you do not release me then I will blurt out everything." The police quietly released him. This is the story.

Then I will give you another story about Hemanta Basu. I was told by one knowledgeable quarter that about a month before the 1971 elections, before the murder of Hemanta Basu, a conspiracy had been hatched at the highest level to kill or murder one of the noted political leaders so that they could not get a majority in the election. Hemanta Basu was murdered. It proved true and everybody knows that the Congress committed the murder through hired goondas. Everybody knows it! The names are there. Out of the seven people that were charge-sheeted, three were killed by the police because they knew about the conspiracy and they could blurt out something. The Siddhar-tha Shankar Ray Government withdrew the case from the court, in order to hush it up. saying that there was no evidence. So, I say, New Delhi was a party to it.

I will give you another case. When Charu Mnzumdar raised the slogan that our party cadres must be killed in order to open the floodgates of revolution, we

were dummies here. Delhi made a liaison with Chain Mazumdar. They knew where he lived in every State and he was in the eyes of the Research and Analysis Wing under the direct supervision of the Prime Minister. Agents were introduced into the Naxalites and they began to attack and thus the politics of murder was introduced in the opposition by the Prime Minister herself and, I say, Bhupesh Gupta knows it. Bhupesh Gupta knows it! It was pursued in the 1971 elections and that is why I say I won't be surprised if it is so.

Why is it so mysterious? Mr. L. N. Mishra was killed the Prime Minister says that the movement has generated an atmosphere in which Lalit Babu These are ominous signs, was murdered. for a Prime Minister to utter such things. knowing things fully well. Whatever grievance vou may have against Mr. Javaprakash Narayan, he has not given an> violence encouragement to murder. That recognised is everybody. The Prime Minister said it and the day before the news came in that the DM had informed the higher boss a month ago that something might happen Lalit Babu. No security arrangements were made. Doctors gave a strange note. No clue is found. For Nagarwala there is no clue, for Ramanathan no clue, for Mr Lalit Narain Mishra no clue and here also in the case of Mr. A. N. Ray no clue. I agree with Mr. Rajnarain. He has given a correct description of the Ray incident. These grenades were false. When a police Sub-Inspector was there how could be escape He has left behind his chappals also. It is strange. Nobody can explain it. The Chief Justice got a threatening letter a Mr. Bhupesh Gupta has month ago. demanded that the letter be placed on the The police is sleeping. Since the grenades did not burst, obviously these things the British days. are continuing fiom This politics of murder, these tactics of unfair election have been used against Sheikh Abdullah. Who does not know that for the last 20 years there was

no election, there was a farce of election and we will see after 20 years when the election takes place what hold the Sheikh has there? Not a single follower of the Sheikh would come to the Assembly. What was being perpetrated in the country? Democracy was butchered and Mr. Bhupesh Gupta remained silent. I was in the same party. We were forbidden to speak. I say it here openly. Something happened in Wesi Bengal and his Party was a patty to it. Unfortunately, regrettably I am compelled to say so. These things are there. So, nowadays the Government's words are not taken for granted. So many mysterious things are taking place with an ulterior motive. I do not know whether it is one party dictatorship or not but it is the personal rule of Shrimati Gandhi: everybody is talking about this. Nobody is disputing that fact that one person has become arbiter. Even her father never stooped so low. He used violence, straight violence. Police used to shoot on the agitators or the movements but not like this, as it is being done today. I know the research analysiswing men in plain cloths are responsible for murders and murdering policemen also. These things have taken place under the direct supervision of the Prime Minister and the country won't believe her any more. If there is any talk of right reaction I should say during seven years of Shrimati Gandhi's rule the right reactionery classes and upper strata have thrived as never before. Why ? Why? This question has to be answered. It is they who have thrived. Right reaction-eries do not fall from the heavens. It is the monopolists, multinationalists and the Indian monopolists linked up with each other, it is the operators of the black money who do big business, it is the hoarders, profiteers and landlords who have amassed thousands of crores of rupees. These are the classes who give birth to reaction and all are concentrated under the umbrella of the Congress. It is a fact that they have thrived and the people have been made destitude These are the facts of history, who can deny them? Mr. Bhupesh Gupta may say that there is a right reactionery force but

8 RSS/75—8

the right reactionery force is that which is ill stituted in power. This ruling Congress Party is the light reactionery force. I hop< he has read Lenin. He must have read hi; 'class' point of view. I challenge, these are the facts. Let anybody disprove them So a right reactionary Government can stoop so low. 1100 of our comrades have been butchered. Up to 1972-73 comrades had been butchered and nowhere they have put up any resistance. Yet in an area of 50 lakhs we cannot even enter. They talk of democracy. Democracy has been butchered in the State, an important State like West Bengal. It can happen anywhere. We said this and the ruling party and the Opposition was silent. Then Shri Rajnarain helped at one time when the UDF Government was there. He ought to be repenting. In those days, he made a false accusation on the floor of this House, and there was headline in the press. Those things occured. So elections are being rigged, these things are being managed, black money is being collected. I have heard it from business executives that they went personally to the Prime Minister and gave her so many lakhs. How can you deal with them?.... (Interruptions). We know the case of Bharat Singh SSnghania. MISA cases have been withdrawn on the understanding that they give 20-30 lakhs to the Congress. It is a specific charge. He is Chairman of the Indian Jute Mills' Association. A strange thing!

AN HON'BLE MEMBER: One crorc.

SHRI NIREN GHOSH: I do not know. That is what I heared. Some deal has taken place. Another friend, who is a Member of this House, has told...

श्री गुणानन्द ठाणुर: मेरा पोइन्ट आफ आर्डर है। नीरेन घोष जी ने अभी कहा है कि मैंने सुना है तो मेरा कहना है कि क्या सुनी हुई बातों का इस तरह से रखना घृणा का वाता-वरण पैदा करना नहीं है?

श्री राजनारायण: वह बान भल गए जब चरण सिंह के घर पर नौकरी करते थे । चरण सिंह के घर पर झाड़ देते थे।

उपसभाध्यक्ष (श्री बी० बी० राज्) : स्थागी जी श्रब आपने एतराज नहीं किया। त्यामी जी तब तो बोल रहे थे यब ग्रापने एनराज क्यों नहीं किया । श्रापको एतराज करता चाहिये ।

SHRI NIREN GHOSH: So I dare say the Communists are not violent. These are Lenin's words. We do not take to violence as matter of policy. Violence was forced on the peasantry when they took lands, they were shot down and they tried to defend. That is Lenin's movement. It is not they who took to violence, but they were crushed by the Army. Their fault was that they wanted land. That was their crime. So let us not go into that. But I do say lhat many statesmen knowing what has taken place in my State, with these specific Instances that I have given, knowing that mysteriously nothing clicks about L. N. Mishra, A. N. Ray, no clue; about Mr. Govind Mishra what he says is correct; he might be a secret agent even-want to throw the blame on the Opposition for the movement so lhat they can get away with it. It is true that Shrimati Indira Gandhi has become shaky after this movement. Good or bad, our party does not agree with all types of movements; we made our position clear But those demands are democratic demands and crores and crores of people have been around and she is feeling shaky and resorting to all sorts of cliques. These things are there in the history. We have experienced ourselves. Sheikh Abdullah has experienced there. And other States also. His Party has said, when Ghafoor was elected, that if a person can get elected in this manner, then any person can get elected anywhere. That Ghafoor is the Chief Minister of Bihar. It is their honesty. It is their democracy. It is strategy. It is their tactics See how they have no morals. From what I heard I can say that Shri P. N. Haksar. the then Principal Secretary to the Prime Minister told—I have heard it from

horse's mouth-before 1972 elections that under no circumstances would the Left be allowed to come to power, what do you need for proof? So, I endorse the suggestion of Shri Veerendra Pafil that .! Parliamentary Committee should go into these affairs and try to probe into all those things and if anybody on "this side, who is bitter about it, is found to be guilty, we will accept the fact. Let us do that. Let us go before the country and face it. No, you would not do that. All these statements you will make but you will never agree to some sort of a Parliamentary probe. Yon are evading the question. You will never face the truth. So, a man in the street no longer believes in the Government. Shrimati Gandhi's tactics have fallen low; people do not believe in what she says. They think quite contrary and dimetrically opposite to what she says because of her actions and doings. This is the reality. Unless you adopt to trickery, you cannot prove it. You are a minority in the country. You were a minority even from the days of Nehru. You have never got 50 per cent of the votes cast, in your life in any Lok Sabha election. This is the position. Your stock has gone low. You are resorting to a desperate strategy and this is the bourgeoise politics what Nixon did Nixon is a bourgeoise. This is a Government of the big bourgeoise and the landlords. So under their advice they resort to any tactics. But if it is proved to be contrary, I will be happy. Whatever instances have been cited, if they are proved to be correct, one should be ready to face the truth. Let the charges that I have made today be probed into by any tribunal or any committee. Let a Parliamentary Commission go to my State as regards those things that I have stated here. It will be proved to the hilt.

1975-76

That being the position, time has come for the Government to be cautious. The way they are trying to drive rough shod, they are themselves bringing their own doom and downfall.

श्री श्याम लाल यादव: माननीय उपनागव्यक्ष जी, सर्वोच्च न्यायालय के मक्य न्यायाधीश पर जो

हमला हुआ वह हमला कायरपन ही माना जाएगा भ्रौर जिस प्रकार का वातावरण देश के भ्रन्दर बनाया जा रहा है उसके सम्बन्ध में काफी चर्चा सदन में हो चुकी है। इस बारे में मैं निवेदन यह करना चाहता हं कि कुछ सदस्यों ने इस बात पर चिन्ता प्रकट की, लेकिन सबसे ज्यादा ग्राश्चर्य इस बात पर हुआ कि हमारे विरोधी दल के एक दो सदस्यों ने यह कहा कि यह घटना बनावटी है ग्रीर इस प्रकार का वातावरण देश के अन्दर सत्तारूढ दल बना रहा है। मैं समझता हं कि इस प्रकार की बातों से इस समस्या का निराकरण नहीं हो सकता है और न ही इस तरह से हमारे देश के अन्दर जो स्थिति पैदा हो गई है उसका सही इलाज किया जा सकता है। मैं बहुत संक्षेप में एक दो बातें निवेदन करना चाहता हं। ब्राज हमारे देश में जिस तरह का चरित्र चित्रण किया जाता है, जिस तरह की तस्बीर देशवासियों के सामने उनारी जाती है उसका परिणाम यह है कि देश के कई हिस्सों में इस प्रकार की हत्याएं हुई हैं और इस प्रकार के प्रयास भी हुए कि जो देश की जनता के नेता हैं उनके ऊपर हमला किया जाये। चाहे समस्तीपुर की घटना हो या गोविन्द मिश्र का हमला हो, इनको दोहराने की ग्रावश्यकता नहीं है। जिस प्रकार की तस्वीर देशवासियों के सामने पेश की जाती है उसके परिणामस्वरूप ही इस प्रकार के कृत्य किये जाते हैं।

श्राज उसी तरह से देश में श्रीमती इन्दिरा गांधी की तस्वीर को बनाने की कोशिश की जा रही है, इस प्रकार की घृणा पैदा की जाए, और राजनारायण जी कहते हैं हम हिंसा नहीं करते। लेकिन मैं समझता हूं उनकी वाणी आज देश में आग उगलती है जिससे आग लग सकती है श्रोर मैं कहावत कहना चाहूंगा "जातें हाथो पाईये वात हाथी पांव" यह स्थिति पैदा होती है वाणी से। आप आग उगल रहे हैं—आप सतर्क हांइये— जो श्राग उगलते हैं, जो हिसा पैदा करते हैं कभी वे भी उसमें दफनाए जा सकते हैं, उसमें झुलस सकते हैं, जल सकते हैं, हमें सन्देह है जिस प्रकार से

वे लोग जनतंत्र की कसम खाते हैं। मैं पुछना चाहता हूं उत्तर प्रदेश में मान्यवर, जब बी० के० डी० का विघटन हुआ, उसके दो ग्रंग हुए, ग्रीर राजनारायण जी ने चौधरी चरण सिंह को नेता माना जिनके विरूद्ध ये क्या कहते थे - यह सारी रिकार्डेड चीज हैं, कल्पनाथ जी उनके साथी रहे थे, वे सारी बातों को जानते हैं, लेकिन जब दल का विषटन हुआ तब मान्यवर, फैजाबाद में सीता-राम निपाद जो बी० के० डी० में हमारे साबी थे, जिन्होंने फैसला किया बी० के० डी० में रहेंगे बी॰ एल॰ डी॰ में नहीं जाएंगे उनके ऊपर कितना दुर्व्यवहार राजनारायण जी के मिल्लों और उनके एस० एस० पी० के साथियों ने किया। इस प्रकार से चुने हुये प्रतिनिधियों के ऊपर आक्रमण हथा तो मैं यह कहंगा कि हिसा को इस देश में प्रोत्साहन है। इस देश में अगर कोई हिंसा को प्रोत्साहन दे रहा है तो राजनारायण जी सबसे अधिक प्रोत्साहन दे रहे हैं। मान्यवर, उत्तर प्रदेश की विधान सभा की लाबी में, जब विघटन हजा या बी० के० डी० का, तब श्री रघुवीर राम, हरिजन नेता, तथा दो धन्य विधायकों पर बी० एल० डी० के लोगों ने जो दुव्यवंहार किया उनकी जितनी निंदा की जाए कम है। मनर उस समय एक गव्द न राजनारायण ने कहा, न चरण सिंह ने कहा। अगर कहीं दुनिया के सबसे बड़े जनतंत्र की नकेल ऐसे लोगों के हाथ में आ गई, सत्ता उनके हाथ में आ गई, तो हिटलर का नमुना बन कर साबित कर देंगे। मैं तो चाहता था यहां राजनारायण जी मौजूद रहते तो मैं बहुत सी वातें उनसे कहना चाहता था, धगर वे आ जाएं तो फिर कहुंगा, ताकि वे हमारी वात को सुने।

श्रभी कल्प नाथ जी ने एक रहस्य का उदबादन किया। मैं बड़ी नम्नता से कहना चाहता हूं आपके माध्यम से, मैं सदन से और राजनारायण जी से निवेदन करूंगा: इस बात की आज अरूरत है कि देश में इसकी इंक्यावरी हो, पालियामेण्टरी इक्वायरी में मैं विश्वास नहीं करता क्योंकि उसमें लोक कमिटेड होंने पार्टी से; वे निष्यक्ष राय देने

श्री श्यामलाल वाटव

215

में प्रसमर्थ होंगे, प्रवनी वाटीं के अवने विचारों से, अपने दल की नीतियों से बंधे हए होंगे; लेकिन यह जांच होनी चाहिये कि क्या यह सही नहीं है कि चौधरी चरण सिंह की इच्छा है कि प्रधान मंत्री की हत्या हो ? उन्होंने एक बार नहीं कई बार कहा ग्रीर गवाह के रूप में मैं नाम लेना चाहता हं भृतपूर्व संसद सदस्य श्री पृथ्वी नाथ सेठ मौर दूसरे श्री जयराम वर्मा हैं, जो पुराने गांधी-वादी विचारक हैं उत्तर प्रदेश में। ये सारे लोग जानते हैं क्या चरण सिंह की इच्छा नहीं थी ग्रौर क्या उन्होंने बार-बार इस बात को प्रगट नहीं किया कि कोई भ्रमर इन्दिरा गांधी को मार देता तो देश का सासन बदल जाता। क्यों उत्तर प्रदेश में घटना होती, हाईकोर्ट में पिस्तौल लेकर वह व्यक्ति जाता ? मैं एक बात सीर पूछना चाहता ह़ं। क्या यह बात कही जा सकती है कि जब जनेश्वर मिश्र का चुनाव हुन्ना तब गोविन्द मिश्र ग्रीर उनका ग्रखबार उनका समर्थन नहीं कर रहा था, उनको मदद नहीं कर रहा था। अगर कर रहा था तो उनकी पार्टी का ही सहयोगी और समर्थक है, चरण सिंह की भावना हैं कि इन्दिरा गांधी को भार दिया जाय, उन्होंने यह बात कही कि दुनिया के इतिहास में इस तरह से सत्ता पलटी गई हत्या करके। मगर मैंने ऐतराज किया; मैंने कहा यह काम हम नहीं कर सकते, शादय मेरठ ों कोई जवान कर सकता है। तब भी उनकी भावना नहीं रूकी। श्री कल्प नाथ ने जो कहा, हो सकता है यह भावना जो उन्होंने प्रगट की उसके बारे में उनको मालूम हो। तो मैं कहना चाहता हूं उत्तर प्रदेश में हाईकोर्ट के ग्रंदर जो इस प्रकार का प्रथास प्रधान मंत्री की हत्या के लिए हुआ उसकी हम निंदा करते हैं। **ग्राज राजनारायण जी जो बात कह रहे** हैं क्या वे सही कह रहे हैं, यह बात मैं मान कैसे लूं? क्या मैं यह द्वात मान लुं कि वह ग्रादमी जो इलाहाबाद हाइकोर्ट में पिस्तौल लेकर गया था, वह इनको मारना चाहता था? वह इस तरह की जहमत क्यों करता जबकि वह उनको कहीं भी ब्रासानी के साथ मार सकता है

जबकि उनकी सुरक्षा का बाहर कोई प्रबंध नहीं रहता है। कोर्ट में तो सुरक्षा का प्रबंध था, तो वह उनको वहां पर क्यों मारता। प्रधान मंत्री की हत्या करने में उसको वहां पर कायमयादी मिल सकती थी और इसी लक्ष्य को लेकर वह पिस्तील लेकर गया था (Interruption) इसलिए श्रीमन्, मैं यह निवेदन करना चाहता हूं कि उत्तर प्रदेश में इनके दल ने जो बाताबरण तैयार किया है. उसकी जांच होनी चाहिये, जिनके मन में इस तरह की भावना है, अगर उनके बारे में जनता को नहीं बतलाया गया, उनका पर्दाफाश नहीं किया गया, कोई पोलिटिकल इन्क्वायरी नहीं की गई तो मैं नहीं कह सकता कि देश में जनतंत्र रहेगा था समाप्त हो जायेगा।

श्रीमन्, मैं एक बात और निवेदन कर देना चाहता हं ग्रपने भाई नीरेन धोष से कि उन्होंने यहां पर हिंसा की दुहाई दी है। मैं उनसे यह निवेदन करना चाहता है कि जब उनकी सरकार बंगाल में थी तो उस समय वहां पर जो हिंसा का वातावरण बनाया गया था, जो बंगाल की दुर्दशा की गई थी, उसको लोग कभी भी नहीं भूल सकते हैं। बहां की जनता ने इस बात को तय कर लिया है कि भविष्य में उनकी सरकार को वहां पर नहीं भ्राने दिया जायेगा। इसलिए मैं सरकार से यह निवेदन करना चाहता हं कि इस समय हमारे देश में जो हिंसा की घटनाएं हो रही हैं, उनके पीछे कौन तत्व हैं, कौन पोलिटिकल पार्टीज ग्रौर नेता हैं, इस बात की पूरी तरह से आंच होनी चाहिये ताकि यह मालम हो आय कि कौन लोग ग्राज इस देश में हिंसा पर विश्वास करते हैं तथा देश पर स्रौर प्रधान मंत्री की गृही पर जनकी हत्या करके कब्जा करना चाहते हैं।

मान्यवर, ग्रंत में, मैं यही निवेदन करना चाहता हं कि इस तरह की बातों की पूरी जांच होनी चाहिये तब ही यहां पर हिंसा का बातावरण समाप्त होगा वरना यह बातादरण बना रहेमा।

SHRI B. V. ABDULLA KOYA (Kerala): Mr. Vice-Chairman, Sir, I join in the sentiments expressed by my respectable and esteemed colleagues in this House

in condemning the murderous attempt made on the Chief Justice of India. It is really a shock and a horror to the whole country. The recent unfortunate happening in various parts of the country really show that the cult of violence, especially political violence, is spreading. After the samastipur bomb outrage on the lives of Shri L. N. Mishra and two others, a bomb was found planted in the Bhopal Guest House where Communications Minister, Dr. S. D. Sharma, was camping. A few days ago, a young man carrying a loaded revolver was found in the Allahabad High Court wherein our Prime Minister was to appear for giving evidence. I also recall at this stage that an attempt was made on the life of our former Kerala Home Minister, Mr. C. H. Mohammad Kova, a few years ago. Generally, the country takes note of such things only when great personalities are involved. The drift towards political violence in our country which has won independence through non-violent methods is really disturbing, which fact our political parties and leaders should take note of. It is high time that all the political parties sat together and found out a remedy. The Government also should take prompt steps to stop such a tendency by banning such parties who keep para-military organisations. The culprits should be rounded up and punished suitably.

Budget ((Gujarat)

Sir, as a remedy, I would strongly suggest that our educational system should be reorganised so as to build up good character and morality and non-violence amongst our youngsters. Then only can we eliminate all such evils from our political and social life.

Lastly, I understand that lawyers going to the High Court and the Supreme Court are now a days searched on security grounds. If this is true, I would suggest that the lawyears might be allowed to show only their identity cards instead of being victimised by being searched.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DE-PARTMENT OF PERSONNEL AND AD-

MINISTRATIVE REFORMS AND DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Mr. Vice-Chairman, Sir, I have listened with great attention, the remarks made by Members on all sides of the House. I am glad the Members who spoke unreservedly condemned the teridency on the part of any individual or section of the community to inject the cult of violence into our public life. Shri Rajnarain has his own obsessions and predilections. But if I understood him correctly he also does not believe in violence.

श्री रानारायण : मैं करता ही नहीं, बोलता भी नहीं।

SHRI OM MEHTA: Public opinion including the national press in the country has expressed its horror at the incident of March 20 and it was really thanks to Providence that no harm came to the person of the Chief Justice or any other person who was occupying the car.

Sir, the security of persons in high positions of responsibility should be a matter of concern to any government. The security is there in order to ensure that every peaceloving citizen is protected against personal harm or violence and is enabled to move about freely and without fear.

The matter of providing adequate security to the Judges has received attention of the Ministry of Home Affairs from time to time. As early as September, 1968 a decision was taken to provide security guards at the bungalows of all the Judges and in the court premises and also personal body guards to Judges. While the court agreed to have security guards at the bungalows and in the court premises they declined to have personal body guards for the Judges. Sir, as Shri Bhupesh Guptaji and Shri Prakash Vir Shastri referred today, I may read a letter which was received by the Security section of the police on 16-10-1968 from Shri V. T. Desai, Registrar, Supreme Court of India. New Delhi, to the Superintendent

[Shri Om Mehta]

of Police (Security), New Delhi. It says:—

I am directed to inform you that as agreed at the meeting held on 4-9-1968 in the office of Shri B. Venkatraman, Joint Secretary, Ministry of Home Affairs, II security guards may be posted at the bungalows of hon'ble Judges and 11 guards be posted in the court premises. It is now decided not to have 11 per sonal body guards for their Lordships and nothing need be done on that ac count. If any of their Lordship do not desire to have security guards at their bungalows they may be temporarily with drawn.

For the convenience of the Security Guards posted at the bungalows of the honourable Judges guard room with separate metres for lights and water and separate lavatories will have to be provided. May I request you to move the C.P.W.D. authorities in the matter since it concerns housing members of the police force.

Yours faithfully....."

SHRI BHUPESH GUPTA: You are reading a letter which you received in 1968 but much has happened since then. For the last one year we have been faced with a movement, and many other incidents have taken place. Now you say a letter was received. Why should it be thought that only Judges should be helped? The Home Ministry should be responsible for locking after everybody. I know very often Pandit Nehru did not like Security, but the Ministry insisted. Now, if you think that the situation demands security guards being provided, then you should persuade the Judges. Can you produce a corresponding letter from the Ministry to the Judges, at least in the recent period, say, last year, in which you have tried to persuade them to change their mind and accept the security guard? Have you done any such thing?

SHRI OM MEHTA: Sir, this incident has taken place and as I told Shri Bhupesh Guptaji and others, the position is being reviewed. We are trying that in the light of the recent incident, immediate steps may be taken to give them better security and to give them personal guards also.

श्री प्रकाशवीर शास्त्री: उन को तो श्राम्डं गाडं दिवा हुन्ना था और फिर वह वापस हुन्ना। लेकिन यह तो श्राप 1968 की बात कह रहे हैं।

श्री ग्रो३म् मेहता: हां, लेकिन ग्रव दिया है ।

Sir, it would be realised that Delhi is tin. Capital of the country and we have here the Parliament, the Central Government, the headquarters of all the leading political parties and several foreign embassies and missions. Any happening anywhere in India or even outside India has its immediate impact on the city, often resulting in demonstrations and law and order problems. We had, for instance, in Delhi during 1974, 2,670 demonstrations. Out of these, 1,094 were in New Delhi district. This works out approximately to 7 demonstrations per day. 1 am mentioning this only to show the enormity of the task faced by the authorities in charge of law and order and the tremendous pressure on the security staff in Delhi. I would, however, like to stress one aspect of the matter in this connection, namely, the imperative need of all sections of the population—and I would say, we, members of political parties, have a special responsibility in this-to give the maximum cooperation and assistance to the Police in the discharge of their duties. Sir, as was mentioned by my senior colleague, the Home Minister in the other House, the Police are making special efforts for tracing the culprits in this case and to bring the culprits to book quickly. Sir, questions have been raised . . .

श्री श्रो३म् प्रकाश त्यागी: नेवर । Never.

श्री आरोश्स् मेहताः आप तो एल एन मिश्र के मामले में भी नेवर कहते थे।

श्री स्रो३म् प्रकाश स्थागी: कोई पकड़ा गया? श्री स्रोम् मेहता: मैं ने बताया नहीं था। सभी कहा था कि कितने लोग गिरफ्तार हुए थे।

SHRI BHUPESH GUPTA: All that we have got are a pair of sandals and two hand-kerchiefs.

(Interruption)

SHRI OM MEHTA: No. no, we are trying to do our best.

धी राजनारायणः पट्टी सः।

SHRI OM MEHTA: Sir, questions have been raised about political motives. Questions have also been raised about a particular type of writing in one of the Delhi dailies. Shri Mishra and some other Members have referred to it. 1 would not. however, like to go into that discussion. Our immediate task is to see that we quickly get at the bottom of this crime and the other cases. 1 want to assure this House that the Government would spare no efforts at strengthening its vigilance and preventive measures.

Sir, Shri Bhupesh Gupta referred to a letter which was received by the hon. Chief Justice. That letter, as I said earlier, was given to us only after the incident.

श्री राजनारायण: कहां है वह लेटर? ग्रगर वह है तो पढ़ा जाय।

SHRI OM MEHTA: We had no knowledge about that letter before. As I said earlier, the investigation is going on and it will not be proper to reveal the contents of that letter.

श्री श्रो३म् प्रकाश त्यागी: श्रीमन्, मेरा प्वाइंट श्राफ आईर है। मैं एक बीज पूछना बाहता हं कि जो वहां का रिजस्ट्रार एडिमिनिस्ट्रेशन है उस की ध्यूटी है कि वह लेटर श्रगर उन के पास श्राया था, चीफ जिस्टम के पास तो उस की ड्यूटी थों कि वह श्राप को इन्फार्म करते। मैं पूछना चाहता हूं कि उन्होंने आप को इंफार्म किया या नहीं किया? अगर उन्होंने आप को इंफार्म नहीं किया तो उन के खिलाफ आप ने कोई ऐक्शन लिया?

SHRI OM MEHTA: Sir, that was personal letter written to Mr. Ray which he kept with himself and did not take an notice of it.

भी राजनारायण: कब वह लेटर लिखा गया था?-

SHRI OM MEHTA: That was writte in the last week of January.

Sir, Mr. Niren Ghosh, who is in th habit of making all sorts of wild charge referred in his speech to one case, th case of Mr. Ramanatheri, a CBI Inspecto: who was killed in an accident. While r< plying to a question here. I made it quit clear that he had nothing to do with th Pondicherry case.

श्री ग्रोम् प्रकाश त्यागी: उस लेटर को दबाया गया है।

SHRI OM MEHTA: And, Sir, he W having a desk job only in which he WJ only referring to the files. But, Sir, sine then the police has done some more con mendable work and they have impounde the vehicle of the British Airways whic was responsible for this accident and was from the broken glasses that the found a clue. This was the only ch which was available to the police ar from that. Sir. they have been able to ir pound the vehicle and also, they ha' arrested the driver and the CFL report h been obtained and the case is beii challaned.

SHRI SUBRAMANIAN SWAMY: Yc can sue the British Airways for some corpensation.

SHRI OM MEHTA: It is for them do. But our job is only to catch the ct prit and the police has done it. [Shri Om Mehta]

Sir, this is the way in which wild charges are being levelled by these people day in and day out. I would only request the honourable Members not to say things like this, not to put all the incidents in one box and then say, "Oh, it is in this way that that DC was killed in the accident and he was killed by somebody." It is just like this that they have been saying that Mrs. Indira Gandhi got Mr. L. N. Mishra murdered. This is the sort of charges that they are levelling and I would request the honourable Members sitting opposite to desist from levelling such charges, such baseless charges, against anybody.

Budget I Gujarat)

Then, Sir, two of my friends on this side of the House, Mr. Shyam Lai Yadav and Mr. Kalp Nath, referred to a conspiracy of murdering Mrs. Indira Gandhi. Sir, if such a conspiracy has taken place, it is condemnable and I would request...

श्री राजनारायण: ग्राप श्यामलाल जी से पूछिये कि जब चौधरी चरण सिंह जी के साथ थे तो उन्होंने कोई बात ग्राज तक कही ? इन्होंने कभी चरण सिंह का विरोध किया था ?

श्री ग्रोम् मेहता: श्रव तो छोड़ दिया है उनको . . . (Interruption)

श्री राजनारायण: इंदिरा जी के साथ आ गये हैं तो आपकी बात कहते हैं। कुछ तो मारेलिटी होनी चाहिये। चौधरी चरण सिंह के बारे में जितनी बातें कही गई वे सब झूठी हैं। (Interruption)

श्रीश्याम लाल यादब: राजनारायण जी ब्राप मुख्य मत कहिये, ब्राप अधिकारी नहीं हैं कुछ कहने के ।...(Interruption) ये भी चरण सिंह के विरोध में कहते थे।

श्री राजनारायण: जो यह बात कही जाती है कि राजनारायण जी ने इनको यह कहा, तो मैं ईमानदारी से कबूलता हूं कि मैंने विभीषण कहा श्रा। चरण सिंह का मैं पहले विरोधी था जब वह इंदिरा जी के साथ थे। जब चौधरी चरण सिंह हमारे साथ आ गये तो हम एक हो गये। इंदिरा जी भी हमारे साथ आ जाती तो हम एक हो जाते।

श्री श्रोम् प्रकाश त्यागी: श्रीमन, पाइंट श्राफ श्राडंर। यादव जी ने इस बात को स्वीकार किया है कि चौधरी चरण सिंह ने 5 बार इंदिरा जी को मारने की बात कहीं। इन्होंने इस भयंकर तथ्य को छिपाया। क्या इनके खिलाफ श्राप ऐक्जन लेंगे? इन्होंने तो यह बात श्राज कहा जब ये पार्टी छोड़ गये। पहले यह बात क्यों छिपाई?

1975-76

श्री श्रोम् मेहता: इन्होंने सीरियसली नहीं लिया। जब इलाहाबाद में इन्होंने देखा कि जनेक्वर मिश्र के साथी यहां घुस गये और जब देखा कि चीफ जस्टिस पर भी हमले हो रहे हैं तो इनको ख्याल खाया कि इनकी कांसपिरेसी हो सकती है।

(Interruption)

श्री राजनारायण : ललित नारायण मिश्र की हत्या हुई तो उस समय भी बोले होते।...

(Interruption)

SHRI BHUPESH GUPTA: Sometimes you do not investigate. My complaint is that you do not investigate. A member has said it now and it is a serious matter. Please take note of it. Sir, previously also, another man, a follower of Mr. Charan Singh, said, "I know that Mr. Charan Singh was taking money from the CIA." He talked about Mr. Charan Singh. . . .

SHRI RAJNARAIN : Who made the statement ?

SHRI BHUPESH GUPTA: Some person made the statement.

SHRI RAJNARAIN: No. ■JTTW^fTT I. . . THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, please.

श्री राजनारायण: भृषेश गुप्ता जब चाहें खड़ हो जाते हैं बोलने के लिये। He is telling a total lie...

(Interruption)

SHRI S. P. GOSWAMI: Who are you? What are you talking ? 8

P.M.

भी राजनारायण: यहां पर जो बैठे हैं इन्होंने सफाई दी भी। उस बक्त इन्होंने यह कभी नहीं कहा। यह श्रव जो कहते हैं श्रमत्य श्रीर गलन बात कहते हैं।

श्री प्रकाशवीर शास्त्री: मेरा निवेदन यह है कि यह विषय बड़ा गम्भीर है। अगर कहीं भी प्रधान मंत्री की हत्या का कोई षडयंत्र किया जाता है—चाहे वह किसी पक्ष के द्वारा हो—हमारे में से कोई पक्ष हो या सत्तारूढ़ पक्ष हो दोनों को मिल कर उसकी निन्दा करनी चाहिये। मैं यह कहना बाहता हूं कि माननीय सदस्यों ने जो यहां आरोप लगाए हैं क्या वे हाउस के बाहर ी यह बात कह सकते हैं ताकि दूसरा पक्ष, संबंधित पक्ष इसका जबाब दे सके या थे यहां प्रिवेतेज का फायदा उठाना चाहते हैं?

श्री कल्प नाथ: मैं बाहर भी कहने को तैयार हं।

माननीय सदस्य: चरण सिंह ने प्राइम मिनिस्टर की हत्या का पडयंत्र किया है।

श्री राजनारायण: श्याम लाल जी ने चरण सिंह जी का साथ इसलिए छोड़ा, जैसा वह कहते हैं कि बीठ केठ डीठ जो बनी थी इस लिए बनी थी कि वह सत्याग्रह की बात नहीं करेगी, जेल की बात नहीं की जाएगी मगर ग्रब क्योंकि चरण सिंह राजनारायण के साथ हो कर सत्याग्रही बन गए हैं इसलिए हमने साथ छोड़ दिया।

(Interruption)

SHRI BHUPESH GUPTA: This is very unfair. It is the option of Mr. Yadav whether he is going to say it outside the House. It is his option...

(Interruptions)

श्री राजनारायण: मैं आपसे कहता हूं कि आप राजनारायण को भी नहीं रोक सकेंग्रे अगर आप भूषेश गुप्ता को बोलने से नहीं रोकते हैं।... (Interruptions)

SHRI BHUPESH GUPTA: The leader of the BLD group in the past...

SHRI SHYAM LAL YADAV : Not BLD, but B.K.D.

SHRI BHUPESH GUPTA: You were leader of a something there. You are

now BKD or whatever it is. You said this thing. At that time you were also a colleague of Charan Singh...(*Interruptions*) You said it. Sir, he has said it. He has repeated it.

1975-76

SHRI RAJNARAIN : Khruschev said something about . . .

(Interruptions)

SHRI BHUPESH GUPTA: Don't go by that. I would like to know from the Home Minister whether on the basis of this statement a proper investigation would be conducted in order to find out whether the statement is wrong or correct... (Interruptions)

श्री राजनारायण: हम यह कहते हैं ग्याम लाल जी बराबर चरण सिंह जी पर यह स्रारोप लगाते रहे कि साप तो राजनारायण की फिलौसफी को मानते हैं (Intercuption) यह चरण सिंह जी पर तरह तरह के झारोप लगाते रहते हैं। मैं बताना चाहता हूं कि ये वही चरण सिंह जी हैं जिनको इन्दिरा गांधी ने उत्तर प्रदेश का मुख्य मंत्री बनाया था। ये वही चरण सिंह जी हैं जिनको तीस पालियामेन्ट के मैम्बरों को झपनी तरफ कराने के लिये 3 करोड़ रुपये देने के लिये प्रधान मंत्री तैयार थीं सौर इन्होंने ठोकर मारी। सब चरण सिंह इनके लिए इसरे हो गए।....

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Hon. Members have got the right of freedom of speech and expression here. For every statement they make in the House, they are taking advantage of the right freedom of speech. Throwing a challenge that they should actually speak the same thing outside may not actually be doing justice to the Members...

(Interruptions)

When two hon. Members have made specific allegations, the Home Ministry will look into it as to what should be done.

SHRI OM MEHTA: Yes.

श्री प्रकाशबीर शास्त्री: ग्रगर कोई साधारण बात हो श्रीर उसके बारे में कुछ कह दिया जाए तो कोई बात नहीं। लेकिन जैसा श्री श्रोम् मेहता जी ने कहा यह काफी गम्भीर बात है कि प्रधान मंत्री की हत्या का कोई पडयंत्र इधर से हो या उधर से हो इसलिए इसकी हमें गहराई में जाना चाहिये। वह बात जो इन्होंने यहां कही वह बाहर भी कहें ताकि बाहर का व्यक्ति इस का उत्तर दे सके।

श्री राजनारायण: श्रीमन्, इसकी इन्कवायरी तो अब हम लोग करायेंगे। इसकी इन्क्वायरी तो बी० एल० डी० कराएगी, चरण सिंह कराएंगे। कल्प नाय और श्याम लाल ने अब यह बात क्यों कही। कैसे कही?

(Interruptions)

श्री करूप नाथ: चौधरी चरण सिंह ने इन्दिरा गांधी की हत्या का पडवंत्र किया है

(Interruption)

SHRI OM MEHTA: Mr. Rajnarain in his own style said . . .

(Interruption)

श्री रणबीर सिंह: उपसमाध्यक्ष महोदय, जिस बक्त राजनारायण जी बोले रहे थे...

(Interruptions)

श्री ग्रोम् प्रकाश त्यागी : क्या इनका पोइन्ट ग्राफ ग्राडर है ?

उपसभाध्यक्ष (श्री बी० बी० राजू): नहीं, पोइन्ट आफ आडर पर नहीं बोल रहे हैं।

श्री रणबीर सिंह: श्रीमन्, श्राप जानते हैं कि श्री राजनारायण सदन में बारबार बोलते हैं। लेकिन श्रभी जब माननीय सदस्य बोल रहे थे तो श्री राजनारायण जी बाहर चले गये। श्रापको याद होगा कि श्री राजनारायण ने एक दिन कहा था कि गोबिन्द मिश्रा जो है वह कांग्रेस पार्टी का ग्रादमी है, श्रीर उसका बाप कांग्रेसी था ...

(Interruption)

श्री राजनारायण: मैं तो आज भी कह रहा हूं कि डायरेक्टर, इनफारमेशन, उत्तर प्रदेश ... (Interruption) श्री रणबीर सिंह: इन्होंने यह बात कही है कि गोविन्द मिश्रा जो श्रवाबार निकालता है उसकी भी मदद की जाती है। श्राप जानते हैं कि गोविन्द मिश्रा का श्रवादार श्री जनेश्वर मिश्र का समर्थक श्रा। श्री राजनारायण जो यह भी जानते हैं कि

श्री राजनारायण: 18 मार्च को क्या हुआ ? कम्युनिस्ट पार्टी का एक एम० एल० ए० पकड़ा गया ... (Interruption) इंदिरा विग्रेड के दफ्तर से रिवोल्वर, कारतूस आदि पकड़े गये 5 जून को।

श्री राजनारायण: हमारी पोजीशन विलकुल साफ है...

(Interruptions)

उपसभाव्यक्ष (श्री बो० बो० राजू): कृपया ग्राप सब बैठ जाइये।

SHRI OM MEHTA: Sir, Mr. Rajnarain and my other friends sitting opposite have said that the Sangharsh Andolan which is going on in Bihar is very much non-violent. Sir, I have a list of incidents which have taken place in Bihar during the last three months.

SHRI OM MEHTA: Even before Mr. Lalit Narain Mishra was killed, there were other attempts made on his life. I will bring one or two instances to the notice of the House.

SHRI G. LAKSHMANAN: On a point I of order, Sir. The subject under discussion is about the grenade and so many members from both the sides have made so many charges, politically or otherwise. I think that this has been cooked. This subject has been brought in to make it political. Therefore, I would say that the Ministsr must reply only to the subjectmatter and not to other issues which are i not connected with it. I want your ruling, Sir.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): This is no point of order. The Minister has a right to reply to the debate and he is replying to it.

श्री राजनारायण : श्रीमन्, पाइन्ट ग्रांफ ग्रांडर । में यह निवेदन करना चाहता हं कि इस बारे में मैध्य कमीशन बैठा हुआ है। श्री लिलत नारायण मिश्र के बारे में कोई स्टेटमेन्ट यदि ये करेंगे तो बह मैध्य कमीलन को प्रेज्डिस करेगा। क्या ये नहीं चाहते हैं कि मैथ्य कमीशन ईमानदारी के साथ थी मिश्र की हत्या के मामने पर किसी नतीजे पर पहुंचे ? मेरा पाइन्ट आफ आईर यह है कि श्री मिश्र के बारे में कोई बात इस समय कहने की जरूरत नहीं है।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Leave it to the responsibility of the Minister. He knows it.

SHRI OM MEHTA: Sir, one hon. friend from the opposite side said that we have been instrumental in bringing this subject. He forgets that when 1 read out the statement here, all the sections of the House demanded a discussion. And the notice for discussion was given by Shri Bhupesh Gupta, by Mr. Kadershah, who is not a Congress Member, by Dr. V. P. Dutt, Shri Prakash Vir Shastri and Dr. Matbew Kurian. Sir, he should be more careful in making a charge. Sir, here is the order paper and you can see the names of the people who have given the notice. Then this discussion has been brought before the House. Today, they come with the charge that we according to-Mr. Rajnarain's or somebody's have been instrumental in bringing this written speech. He will make his own speech discussion.

श्रो राजनार।यण : ग्रारे भाई, डिमकशन मांगा गया 20 तारीख की घटना पर, न कि 2 जनवरी की बटना पर।

shelter under this. Sir, here is the order paper.

SHRI BHUPESH GUPTA: We gave the notice. We took the initiative. We fully own it. I do not know what they do.

SHRI OM MEHTA: Sir, in Bihar, a lot of incidents have taken place . . .

SHRI O. P. TYAGI: Sir, I am on a point of

SHRI S. P. GOSWAMI: Sir, on a point of order.

श्री श्रोम् प्रकाश त्यामी : मेरा पाइन्ट श्राफ ब्रार्डर पहले है। उपसभाष्यक्ष महोदय, मैं सिर्फ इतनी ही बात जानना चाहता हं-हम मेम्बर्स में से कोई भी बादमी किसी पौइन्ट पर बोले, यह बात समझ में बाती है--अभी एक पोलिटिकल हत्या के बारे में मैथ्य कमीशन इत्क्वायरी कर रहा है, एल० एन० मिश्र के डेथ के संबंध में ...

श्री ग्रोम् मेहता: मैं उसमें नहीं कह रहा हं।

श्री ग्रोम प्रकाश त्यागी : . . . ऐसी स्थिति में श्री एल० एन० मिध्र के संबंध में कोई स्टेटमैन्ट देना उचित नहीं होगा।

SHRI S. P. GOSWAMI: What is this, Sir? When the Minister replies, we should listen carefully and afterwards, if we want any clarification, we can ask him. If the Members go on cross-examining him. then how will you control them? Here, the Minister has every right to say something to which he takes the responsibility. And that speech may be contradicted afterwards. But he cannot reply and not Mr. Rajnarain's speech.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): This is a sound advice.

SHRI BHUPESH GUPTA: Kindly, do not unnecessarily take the time. We all mentioned, despite the Mathew Commission, SHRI OM MEHTA: Sir, when the dis- and in our own way referred to the case of L. N. cussion is recoiling on them, they are taking Mishra's murder. And we are discussing also shelter under this Sir, here is the order paper. the climate and the [Shri Bhupesh Gupta.] situation in the country under which condition and climate, the incidents have taken place. I think the Minister would be as much justified if not more in telling us, in giving us some information about the incidents.

SHRI OM MEHTA: I was not referring to the enquiry about the murder of Shri I... N. Mishra. But I was only saying how in Bihar a climate of violence was created . . .

SHRI RAINARAIN: By the Communist Party and the Congress Party...

SHRI OM MEHTA: By you and your friends. Sir, I will read out:

"25 जनवरी, 1974 को लिलत बाबू कांग्रेसी नेता स्वर्गीय राम बाबू सिंह, एम० एल० ए० के श्राद्ध में शिरकत करने के लिये मुजफ्फरपुर गये थे" श्रमर टाकीज की इफतताह करने पहुंचे तो उनकी कार को निशाना बना कर संध्यं के नाम पर जबदंस्त पथराव किया गया। खुश-किस्मती से सिश्च जो की कार बच गई ग्रीर एक निजी कार की जीप के शीश वंगरह टूट गए। उस वक्त निशाना चूक गया लेकिन उसके बाद नहीं जुका।"

"इसी तरह से 11 और 12 जुलाई को दिमियाने रात को डा० जुगल किशोर प्रसाद, एम० एल० ए० और सेन्ट्रल जेल के असिस्टेंट जेलर के मकानों पर एक साथ बम फटें, डा० जुगल किशोर के घर पर 2 अक्टूबर को 1 बजे रात में और 5 अक्टूबर को भी बम फैंके गए।"

Sir, 1 have got a complete list and it contains 47 incidents.

SHRI SUBRAMANIAN SWAMY: You feave missed the 5th June, 1974 incident when the Indira Brigade tried to assassinate Mr. Jayaprakash Narayan.

SHRI OM MEHTA: We have nothing lo do with that. And the Congress President immediately refuted that allegation

and said that he is not a member of the Indira Brigade.

Sir, 45 incidents of violence took place in two three months period in Bihar wiiere arms were thrown.

Sir, 1 won't take much time now.

Sir, the Government's attention has been drawn to a report appearing in one of the newspapers yesterday about a band of extremists reaching Delhi with V.I.Ps. as their targets. The Government have so far no intormation of any such organised band of extremists being in the capital. However, since such reports can create undue alarm and fear, security has been tightened wherever considered necessary.

श्री राजनारायण: श्रीमन्, मैं यह कहना चाहता हूं कि इस तरह की जो सरकार की बोर से व्यवस्था की जा रही है, वह एक तरह की साजिश है सौर इस के जरिये श्री जयप्रकाण नारायण सौर दूसरे लोगों की हत्या की साजिश की जा रही है।

SHRI OM MEHTA: Sir, Shri Bhupesh Gupta asked a question as to how such highly explosive hand-grenades had come in the possession of the culprits. I would not like to hazard any guess or offer any explanation on this point. These are matters for the investigating and other authorities to consider and come to proper conclusions.

श्री राजनारायण: यह इन लोगों की हत्या करने की साजिश है।

AN HON. MEMBER: Sir. this should not be recorded, this is out of context.

SHRI OM MEHTA: Sir, the growth of the cult of violence which we have been recently witnessing is a dangerous sign. Violence has no place in a civilised society and any tendency towards it in our public life must cause unquestionably the gravest, concern.

Early in January this year we witnessed a dastardly and gruesome crime in Samastipur. Last week, there was the attempt by a person to gain entry into the Allahabad High Court premises with a loaded revolver, where the Prime Minister was to give evidence in the Court that day in her election case. While we are still in the process of sorting out the ramifications of the Allahabad incident, within two days came this most distressing and foul attempt on the life of the Chief Justice of India. All this, this chain of events which have taken place in such quick succession within a period of less than three months has, I submit, a lesson for the country which we must all ponder over with the deepest anxiety.

श्री राजनारायण : कौन इंबैस्टीगेट कर रहा है ?

SHRI OM MEHTA: Sir, in this context, it would be unrealistic if we try to overlook or gloss over a certain atmosphere deliberately being built up in some parts of the country of contempt, disregard and disrespect for lawfully constituted authority and institutions which are the very basis of our democratic functioning. There is, inevitably, introduced...

श्री राजनारायण : श्रीमन्, ये गलत कह रहे हैं। इंदैस्टीगेट कोई नहीं कर रहा है। जिस आफिसर को मैं जानता हूं और जिस अफिसर को इन्होंने इंदैस्टेगेट करने के लिये कहा है, उसको इस तरह के इंस्ट्रकान दिये गये हैं कि वह इस बारे में किसी को न बलताये।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, order, please.

SHRI OM MEHTA: Sir, I was saying that there is inevitably introduced into this movement campaigns of personal hatred and personal vilification. There is talk of a revolution—a total revolution—to reform society and to bring about, it is claimed, clean public life.

श्री श्रोम् प्रकाश त्यागी: श्रीमन्, मेरा एक स्वाइन्ट आफ आईर है और वह यह है कि श्री सुलतान सिंह राजनारायण को जबर्दस्ती रोके हुए हैं।

(Interruptions)

SHRI. OM MEHTA: Sir, I must tell them, these crusaders of cleaning the public life that they have themselves claimed that there are some people who are corrupt in their ranks. The repeated emphasis in this movement, it is significant to note is to involve the youth of the country. Students are asked to come out of colleges, given up their studies and lead the movement to break up duly elected legislatures, paralyse administration and disrupt governmental functioning—all in the name of democracy.

The future of youth is so closely interlinked with the progress and well-being of the country as a whole that any attempt to divert them from constructive channels can result only in serious harm to themselves and to the nation

श्री राजनारायण : श्रीमन्, श्रान ए पोइन्ट आफ इनफारमेशन । क्या विश्वामित्र ने राजा दशरथ से राम, लक्ष्मण को नहीं मांगा था, क्या उन्होंने वहां ताङका राक्षसी को नहीं मारा था । ।

श्री द्योम् मेहता: रावण को भी मारा था।

श्री र (जनारायण: गांधी जी ने तीन चीजों का बहिष्कार करवाया—स्कूलों का बहिष्कार, घदालतों का बहिष्कार, घदालतों का बहिष्कार, विदेशी माल का बहिष्कार। हम लोगों भी उस समय विद्यार्थी थे। क्या हम लोगों ने कालेज नहीं छोड़ा। सरकार सम्भले धौर गरीबी, बेकारी धौर ध्रश्टाचार को मिटाए।

श्री श्रोम् मेहता: जिन लड़कों को आप लोगों ने कालेज में जाने नहीं दिया आज उनकी क्या हालत है। उनमें से आज 99 परसेंट लड़के कालेज में बापस चले गए हैं। उन्होंने आपकी बात नहीं मानी

श्री राजनारायण: नहीं मानी हो अच्छा है, सरकार खुश रहे। मगर जो एक फीसदी है वही सरकार को खा जायेगा। श्री **ग्रोम् मेहता**: ग्रभी जाकर विहार में देखो क्या हालत है।

Statement

SHRI SUBRAMANIAN SWAMY: One per cent is all that matters.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now please allow the reply to go on.

SHRI OM MEHTA: Sir, nobody denies that there is room for frustration and discontent among sections of our people in the country today and, may be, more so among the youth. We have been passing through difficult times and Government's efforts and emphasis always have been to fmd means and methods to meet these challenges-challenges of unemployment, poverty and economic pressures. 1 would claim that Government has achieved a measure of success in this direction though in a vast country like ours the pace of progress may not be as fast as we desire. But, where do disorder and disruption: lead to? Let no one who has the good of the country and the people a heart mislead any section of our community into activities which may cut at the very root of a civilised and democratic society. Let us not do anything which will shake people's faith in the rule of law and in parliamentary and constitutional processes.

Sir, in the end I would like to say that there have been several press comments on issues arising out of the incident of 20th March. I would like to quote here one particular observation by one of our leading dailies on this situation.

"Criminals tend to become more active when society itself shows less concern for law and order. The youth who made an attempt on the life of the Chief Justice is the symbol of an evil and a threat, and it is the duty not only of the Government but of the nation to destroy it".

Thank you, Sir

MESSAGES FROM THE LOK SABHA

I. The Nagaland Appropriation (Vote on Account) Bill, 1975

II. The Nagaland Appropriation Bill, 1975.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

in

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Nagaland Appropriation (Vote on Account) Bill, 1975 as passed by Lok Sabha at its sitting held on the 25th March, 1975.

The Speaker has certified that this. Bill is a Money Bill."

(11)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Nagaland Appropriation Bill, 1975 as passed by Lok Sabha at its sitting held on the 25th March, 1975.

The Speaker has certified that this Bill is a Money Bill."

Sir, I lay ${\bf a}$ copy of each of the Bills on the Table.

STATEMENT BY MINISTER

RE. ORDERS OF DETENTION UNDER MISA IN TRIPURA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL **AND** ADMINISTRATIVE REFORMS AND DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, in